

LOK SABHA

—
BULLETIN – PART I
(Brief Record of Proceedings)

—
Monday, July 21, 2008/ Asadha 30, 1930(Saka)

—
No. 305

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Oath

Seven Members took oath as follows, signed the Roll of Members and took their seats in the House:-

2 in English

2 in Telgu

2 in Hindi

1 in Marathi

11.11 A.M.

3. Obituary References

The Speaker made references to the passing away of Shri Mohammad Maqbool Dar, a Member of the Eleventh Lok Sabha; Shri Chiman Bhai Shukla, a Member of the Sixth Lok Sabha; Shri Gopeshwar, a Member of the Eighth Lok Sabha; Shri Ram Prakash Tripathi, a Member of the Sixth Lok Sabha and Shri G.M. Banatwalla, a Member of the Sixth to Ninth Lok Sabha and Eleventh to Thirteenth Lok Sabha.

He also made a reference to the passing away of Field Marshal S.H.F.J. Manekshaw, a veteran soldier and the hero of 1971 war.

He further made a reference to the naxalite attack in Malkangiri district of Orissa on 29th June, 2008 resulting in death of more than 50 security personnel of Andhra Pradesh and Orissa Police.

He also made a reference to the terrorist attack at Narbal, Jammu and Kashmir on 19th July, 2008 which resulted in death of 10 soldiers and injuries to about 14 soldiers.

He also made a reference to the terrorist attack on the premises of the Indian Embassy in Kabul on 7th July, 2008 resulting in death of 5 Embassy Personnel and over 60 Afghanistan nationals.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.18 A.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Proclamation (Hindi and English versions) dated 30th May, 2008 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier Proclamation issued by her on the 20th November, 2007 in relation to the State of Karnataka, published in Notification No. G.S.R. 415 (E) in Gazette of India dated the 30th May, 2008 under article 356(3) of the Constitution.

(2) A copy of the Governors (Allowances and Privileges) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 506(E) in Gazette of India dated the 8th July, 2008 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(3) A copy of the Proclamation (Hindi and English versions) dated 10th July, 2008 issued by the Governor of Jammu and Kashmir under section 92 of the Constitution of Jammu and Kashmir in relation to the State of Jammu and Kashmir published in Jammu and Kashmir Government Gazette dated the 10th July, 2008.

(4) A copy of the Employees' State Insurance (Amendment) Ordinance, 2008 (No.7 of 2008) (Hindi and English versions) under article 123 (2)(a) of the Constitution.

11.19 A.M.

5. Resignation from Membership of Lok Sabha

The Speaker informed the House that he had received a letter dated 3 June, 2008 from Shri G. Karunakara Reddy, an elected member from Bellary Parliamentary Constituency of Karnataka resigning from the membership of Lok Sabha and that he had accepted his resignation with effect from 3 June, 2008

6. Report of Committee on Absence of Members from the sittings of the House

Shri Rajesh Verma presented the Tenth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

11.22 A.M.

7. Motion – Under Consideration

Time Available : 12 Hrs.
Time Taken : 9 hrs. 42 mts.
Balance: 2 hrs. 18 mts.

Dr. Manmohan Singh moved the following motion:-

“That this House expresses its confidence in the Council of Ministers.”

The following members took part in the debate:-

1. Shri L.K. Advani
2. Shri Mohammad Salim
3. Shri Pranab Mukherjee

(The House adjourned at 2.09 P.M. and re-assembled at 3.02 P.M.)

4. Prof. Ram Gopal Yadav

(Due to interruptions in the House, Lok Sabha adjourned at 3.32 P.M. and re-assembled at 3.45 P.M.)

5. Shri Devendra Prasad Yadav
6. Shri Brajesh Pathak
7. Shri T.R. Baalu
8. Shri Anant Gangaram Geete
9. Shri Bhartruhari Mahtab
10. Shri Anand Sharma
11. Shri Gurudas Dasgupta
12. Shri Syed Shahnawaz Hussain
13. Shri Praful Patel
14. Shri Sukhdev Singh Dhindsa
15. Shri Prabhunath Singh
16. Shri Kharabela Swain

The discussion was not concluded.

10.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd July, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 22, 2008/ Asadha 31, 1930 (Saka)

No. 306

11.00 A.M.

1. Felicitation to Junior Indian Hockey Team

The Speaker, on behalf of the House, congratulated the Junior Indian Hockey Team on winning the Junior Asia Hockey Cup against South Korea.

2. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

(1)	Shri Kailash Joshi	15.11.2007 to 07.12.2007
(2)	Dr. Md. Shahabuddin	01.12.2007 to 07.12.2007 25.02.2008 to 20.03.2008 and 15.04.2008 to 09.05.2008
(3)	Adv. Renge Patil Tukaram Ganpatrao	03.03.2008 to 19.03.2008
(4)	Shri D.C. Srikantappa	25.02.2008 to 20.03.2008 and 15.04.2008 to 09.05.2008
(5)	Shri Atiq Ahamad	25.02.2008 to 20.03.2008
(6)	Shri Atal Bihari Vajpayee	15.11.2007 to 07.12.2007 25.02.2008 to 20.03.2008 and 15.04.2008 to 25.04.2008

3. Report of Standing Committee on Agriculture

Prof. Ram Gopal Yadav presented the 41st Report (Hindi and English versions) of the Standing Committee on Agriculture on the 'Pricing Policy of Agricultural Produce.'

4. Reports of Standing Committee on Information Technology

Shri Nikhil Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2007-2008):-

- (1) Sixtieth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Forty-seventh Report (Fourteenth Lok Sabha) on 'The Role of Prasar Bharati and its future status' relating to the Ministry of Information and Broadcasting.
- (2) Sixty-first Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Forty-ninth Report (Fourteenth Lok Sabha) on 'Functioning of Centre for Development of Advanced Computing (C-DAC)' relating to the Ministry of Communications and Information Technology (Department of Information Technology).

11.04 A.M.

5. Motion – Adopted

Time Taken : 15 Hrs. 11 Mts.

Discussion on the following motion moved by Dr. Manmohan Singh on the 21st July, 2008, continued:-

“That this House expresses its confidence in the Council of Ministers.”

The following Members took part in the debate:-

1. Shri P. Chidambaram
- 2@ Prof. Vijay Kumar Malhotra

(Due to interruptions in the House, Lok Sabha adjourned at 11.57 A.M. and re-assembled at 12.15 P.M.)

- 3@ Shri Rahul Gandhi

(Due to interruptions in the House, Lok Sabha adjourned at 12.57 P.M. and re-assembled at 2.00 P.M.)

4. Shri Ananth Kumar
5. Shri Lalu Prasad
6. Shri Basudeb Acharia

(Due to interruptions in the House, Lok Sabha adjourned at 4.04 P.M. and re-assembled at 4.15 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 4.19 P.M. and re-assembled at 5 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 5.01 P.M. and re-assembled at 6 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 6.03 P.M. and re-assembled at 6.30 P.M.)

@ They concluded their speech after the House re-assembled.

7*	Shri Asaduddin Owaisi
8*	Ms. Mehbooba Mufti
9.	Shri Omar Abdullah
10**	Prof. Mahadeorao Shiwankar
11**	Smt. Botcha Jhansi Lakshmi
12**	Smt. Kiran Maheshwari
13**	Shri Joachim Baxla
14**	Shri Hansraj Gangaramji Ahir
15**	Shri Bhanu Pratap Singh Verma
16**	Shri Chandrakant Bhaurao Khaire
17**	Dr. C. Krishnan
18**	Shri Adhir Chowdhury
19**	Shri Naveen Jindal
20**	Shri Avinash Rai Khanna
21**	Prof. M. Ramadass
22**	Shri Shripad Yesso Naik
23**	Lt. Gen. (Retd.) Tej Pal Singh Rawat, PVSM, AVSM
24**	Shri Suravaram Sudhakar Reddy
25**	Choudhary Bijendra Singh
26**	Shri Bikram Keshari Deo
27**	Smt. Maneka Gandhi
28**	Smt. Neeta Pateriya
29**	Dr. Satyanarayan Jatiya
30**	Shri S.K. Kharventhan
31**	Shri Bachi Singh 'Bachda' Rawat
32**	Shri P. Karunakaran
33**	Shri P.S. Gadhavi
34**	Shri B. Vinod Kumar
35**	Shri Francis Fanthome
36*	Smt. Sangeeta Kumari Singh Deo
37**	Smt. Karuna Shukla
38**	Shri Vijayendra Pal Singh
39**	Shri K. Francis George
40**	Shri Sukhbir Singh Badal
41**	Shri Alok Kumar Mehta
42*	Shri M.P. Veerendra Kumar
43	Shri S. Bwiswmuthiary
44	Shri Mani Charenamei
45*	Shri K. Yerrannaidu
46	Smt. Ranjeet Ranjan
47	Shri Hemlal Murmu

Dr. Manmohan Singh replied to the debate and also laid part-speech.

On the motion, the House divided: Ayes 275; Noes 256.

Accordingly the motion was adopted.

* They also laid some portions of their written speech on the Table.

**Written speeches were laid on the Table.

***6. Submission by Members**

Regarding alleged threats being meted to members of BSP by a Central agency with regard to the mode of exercise of their right to vote in the House on the Motion of Confidence.

Shri Brajesh Pathak made a submission regarding alleged threats being meted out to members of his Party by a Central agency with regard to the mode of exercise of their right to vote in the House in the Motion of Confidence.

Sarvashri Akbar Ahmad Dumpy, Beni Prasad Verma, Prabhunath Singh, Basudeb Acharia, Gurudas Dasgupta and Anant Gangaram Geete associated.

8.23 P.M.**7. National Song**

The National Song was played.

8.24 P.M.

(Lok Sabha adjourned sine-die at 8.24 P.M.)

**P.D.T. ACHARY,
Secretary-General**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, October 17, 2008/ Asvina 25, 1930 (Saka)

No. 307

11.00 A.M.

1. National Anthem

The National Anthem was played.

2. Obituary References

The Speaker made references to the passing away of Shri D.C. Srikantappa, a sitting member and member of Twelfth and Thirteenth Lok Sabhas; Shri Kishan Lal Diler, a sitting member and member of Eleventh, Twelfth and Thirteenth Lok Sabhas; Shri Rajendra Agnihotri, a member of Ninth, Tenth, Eleventh and Twelfth Lok Sabhas; Shri Ram Sajivan, a member of the Ninth, Eleventh and the Thirteenth Lok Sabhas; Shri Tej Pratap Singh, a member of the Sixth Lok Sabha; Prof. P.R. Ramakrishnan, a member of the Second and Third Lok Sabhas; Shri Shiv Sampati Ram, a member of the Sixth Lok Sabha; Shri Pratap Singh Saini, a member of the Eleventh Lok Sabha and; Shri Sultan Salahuddin Owaisi, a member of the Eighth to Thirteenth Lok Sabhas.

He further made a reference to the spate of terrorist activities witnessed in different parts of the country particularly the serial blasts in the cities of Bangalore, Jaipur, Ahmedabad, Delhi, Malegaon and Agartala which resulted in death of innocent persons and destruction of property. He also condoled the death of the victims of terrorism and the valiant security personnel, who made supreme sacrifice for the sake of the nation.

He made further references to the stampede that took place on 3 August, 2008 at Naina Devi Temple at Bilaspur in Himachal Pradesh which caused death to 142 people and injuries to about 85 persons and another stampede which occurred at Chamunda Devi Temple in Jodhpur on 30 September, 2008 in which 147 people died and about 55 people were injured.

He also made a reference to the unprecedented floods in Bihar, Orissa and Assam resulting in loss of lives and destruction of property which rendered a large number of persons homeless.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

3. Questions

As the House adjourned after Obituary References, Starred Questions could not be called for oral answers. Starred Questions Nos. 1 – 20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 1 – 162 would be printed in the Official Report for the day.

11.16 A.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th October, 2008.)

**P.D.T. ACHARY,
Secretary-General**

Addendum to Bulletin Part – I dated 22.7.2008

Page No. 4 after S. No. 47 insert S. No. 48 “**Smt. Rubab Sayeda.”

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, October 20, 2008/ Asvina 28, 1930 (Saka)

No. 308

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 21 – 40 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 163 – 392 will be printed in the official Report of the day

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)

12.02 P.M.

2. Papers laid on the Table

The following papers were laid on the table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-Tax (Fourth Amendment) Rules, 2008 published in Notification No. S.O. 493(E) in Gazette of India dated the 13th March, 2008, together with an explanatory memorandum.
- (ii) The Income-Tax (Fifth Amendment) Rules, 2008 published in Notification No. S.O. 547(E) in Gazette of India dated the 24th March, 2008, together with an explanatory memorandum.
- (iii) The Income-Tax (Sixth Amendment) Rules, 2008 published in Notification No. S.O. 752(E) in Gazette of India dated the 28th March, 2008, together with an explanatory memorandum.

(2) A copy each of the following Notifications (Hindi and English versions) issued under section 10 of the Income Tax Act, 1961:-

- (i) S.O. 82(E) published in Gazette of India dated the 14th January, 2008 together with an explanatory memorandum specifying Tax Free Pooled Finance Development Bonds under Pooled Finance Development Fund Scheme to be issued by Water and Sanitation Pooled Fund, Tamil Nadu.
- (ii) S.O. 91(E) published in Gazette of India dated the 15th January, 2008 together with an explanatory memorandum specifying the Commonwealth Games Federation as the person and the Commonwealth games, 2010 to be held in India as the International Sporting even for the purpose of Section 10(39) of the Income-Tax Act, 1961.

(3) A copy of the Industrial Park (Amendment) Scheme, 2008 (Hindi and English versions) published in Notification No. S.O. 1605(E) in Gazette of India dated the 2nd July, 2008, together with an explanatory memorandum, issued under sub-section (4) of Section 80-IA of the Income-Tax Act, 1961.

(4) A copy of the Notification No. S.O. 2037(E) (Hindi and English versions) published in Gazette of India dated the 13th August, 2008 together with an explanatory memorandum specifying the Cost Inflation Index as 582 for the Financial Year 2008-2009 for the purposes of Section 48 of the Income-Tax Act, 1961, issued under said section of Income-Tax Act, 1961.

(5) A copy of the Notification No. S.O. 2115(E) (Hindi and English versions) published in Gazette of India dated the 27th August, 2008 together with an explanatory memorandum providing the benefits of Section 80-IC(2)(a)(ii) of the Income-Tax Act, 1961 to some areas of the State of Himachal Pradesh, issued under sub-section (2) of Section 80-IC of the Income-Tax Act, 1961.

(6) A copy of the Indian Post Office (Fifth Amendment) Rules, 2008 published in Notification No. G.S.R. 588(E) in Gazette of India dated the 11th August, 2008 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

- (7) A copy of the 51st Annual Report (Hindi and English versions) on the Working and Annual Administration of the Companies Act, 1956 for the year ended 31st March, 2007 under section 638 of the Companies Act, 1956.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Company Secretaries (Election to the Council) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 552(E) in Gazette of India dated the 24th July, 2008 under section 40 of the Company Secretaries Act, 1980.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 30B of the Chartered Accountants Act, 1949:-
- (i) The Chartered Accountants (Election to the Council) Amendment Rules, 2008 published in Notification No. G.S.R. 553(E) in Gazette of India dated the 24th July, 2008.
 - (ii) Notification No. 1-CA(7)/109/2008 published in Gazette of India dated the 5th March, 2008 determining the fee for entry in the Register of Members.
 - (iii) Notification No. 1-CA(7)/110/2008 published in Gazette of India dated the 5th March, 2008 determining the additional fee for entry of names in the Register as a fellow.
 - (iv) Notification No. 1-CA(7)/112/2008 published in Gazette of India dated the 4th March, 2008 determining the annual membership fee payable by every Member together with a Corrigendum thereto published in Notification No. 1-CA(7)/112/2008(40)(in English version only) dated the 18th March, 2008.
 - (v) Notification No. 1-CA(7)/113/2008 published in Gazette of India dated the 5th March, 2008 determining the additional fee for entry again in the Register of Members.
 - (vi) Notification No. 1-CA(7)/121/2008 published in Gazette of India dated the 19th August, 2008 empowering the Council of the Institute of Chartered Accountants of India to designate head of Disciplinary Directorate.

(vii) The Chartered Accountants (Amendment) Regulations, 2008 published in Notification No. 1-CA(7)/116/2008 in Gazette of India dated the 25th September, 2008.

(11) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (ii) to (vi) of (10) above.

(12) A copy of the Cost and Works Accountants (Election to the Council) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 554(E) in Gazette of India dated the 24th July, 2008 under section 40 of the Cost and Works Accountants Act, 1959.

(13) A copy of the Competition Appellate Tribunal (Term of the Selection Committee and the manner of selection of panel of names) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 387(E) in Gazette of India dated the 19th May, 2008 under sub-section (3) of Section 63 of the Competition Act, 2002.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2006-2007 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2006-2007.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation for the year 2008-2009.

(17) A copy of the Notification No. 5-20/2007-CAU (Hindi and English versions) published in weekly Gazette of India dated the 25th January, 2008 making second amendments to the statutes of Central Agricultural University, Imphal, under section 26 of the Central Agricultural University Act, 1992.

(18) A copy of the Plant Quarantine (Regulation of Import into India) Amendment Order, 2006 (Hindi and English versions) published in Notification No. S.O. 1121(E)

in Gazette of India dated the 17th July, 2006 issued under sub-section (1) of section 3 of the Destructive Insects and Pests Act, 1914.

(19) A copy each of the following papers (Hindi and English versions) section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2006-2007.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2006-2007.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2005-2006.
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(20) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agriculture Produce Grading and Marking Act, 1937:-

- (i) The Mahua Flower Grading and Marking Rules, 2008 published in Notification No. G.S.R. 615(E) in Gazette of India dated the 28th August, 2008.

- (ii) The General Grading and Marking (Amendment) Rules, 2008 published in Notification No. G.S.R. 598(E) in Gazette of India dated the 18th August, 2008.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (i) S.O. 1935(E) published in Gazette of India dated the 4th August, 2008 making certain amendments in the Notification No. S.O.1258(E) dated 4th August, 2006.
 - (ii) S.O. 1900(E) published in Gazette of India dated the 31st July, 2008 notifying the specification of Customised fertilizer, mentioned therein, for a period of three years to be manufactured by the manufacturers mentioned in the Notification.
 - (iii) S.O. 1243(E) published in Gazette of India dated the 28th May, 2008 notifying the specification of imported Triple Super Phosphate for a period of two years from the date of publication of the Notification.
 - (iv) S.O. 1740(E) published in Gazette of India dated the 22nd July, 2008 fixing the specification in respect of the following provisional fertilizers to be manufactured by M/s. Coromandal Fertilisers Limited for a period of three years from the date of publication of the Notification.
 - (v) The Fertiliser (Control) Second Amendment Order, 2008, published in Notification No. S.O. 1741(E) in Gazette of India dated the 22nd July, 2008.
 - (vi) S.O. 836(E) published in Gazette of India dated the 10th April, 2008 fixing the specifications in respect of the provisional fertilizers Bentonite Sulphur with Zinc to be manufactured by M/s. Coromandal Fertilisers Limited, Secundrabad, Andhra Pradesh, for a period of three years from the date of publication of the Notification.
 - (vii) The Fertiliser Control (Amendment) Order, 2008, published in Notification No. S.O. 837(E) in Gazette of India dated the 10th April, 2008.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2006-2007.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy each of the following Notifications (Hindi and English versions) under section 50 of the National Dairy Development Board Act, 1987:-

- (i) The National Dairy Development Board Officers (Appointment, Pay and Allowances) (Amendment) Regulations, 2008 published in Notification No. DEL:NDDDB 01/08 in Gazette of India dated the 1st May, 2008.
- (ii) The National Dairy Development Board Workmen (Appointment, Pay and Allowances) (Amendment) Regulations, 2008 published in Notification No. DEL:NDDDB 01/08 in Gazette of India dated the 1st May, 2008.

(26) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R.333(E) published in Gazette of India dated the 5th May, 2008 together with an explanatory memorandum seeking to rescind Notification No. 55/2001-Cus., dated the 16th May, 2001.
- (ii) G.S.R.334(E) published in Gazette of India dated the 5th May, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated the 31st March, 2003.
- (iii) G.S.R.335(E) published in Gazette of India dated the 5th May, 2008 together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.
- (iv) G.S.R.490(E) published in Gazette of India dated the 1st July, 2008 together with an explanatory memorandum seeking to notify pan masala, except the pan masala containing not more than 15% betel nut, and pan masala containing tobacco, manufactured with the aid of packing machine and packed in pouches for the purposes of Section 3A of the Central Excise Act, 1944.

- (v) The Pan Masala Packing Machines (Capacity Determination And Collection of Duty) Rules, 2008, published in Notification No. G.S.R. 491(E) in Gazette of India dated the 1st July, 2008 together with an explanatory memorandum.
- (vi) The Pan Masala Packing Machines (Capacity Determination And Collection of Duty) (Amendment) Rules, 2008 published in Notification No. G.S.R. 528(E) in Gazette of India dated the 15th July, 2008 together with an explanatory memorandum.
- (vii) G.S.R.221(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No.39/2001-C.E., dated the 31st July, 2001.
- (viii) G.S.R.222(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No.32/99-C.E., dated the 8th July, 1999.
- (ix) G.S.R.223(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No.33/99-C.E., dated the 8th July, 1999.
- (x) G.S.R.224(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No.56/2002-C.E., dated the 14th November, 2002.
- (xi) G.S.R.225(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No.20/2007-C.E., dated the 25th April, 2007.
- (xii) G.S.R.226(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No.56/2003-C.E., dated the 25th June, 2003.
- (xiii) G.S.R.227(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No.57/2002-C.E., dated the 14th November, 2002.
- (xiv) G.S.R.228(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No.71/2003-C.E., dated the 9th September, 2003.

- (xv) G.S.R.597(E) published in Gazette of India dated the 14th August, 2008 together with an explanatory memorandum making certain amendments in the Notification No.6/2006-C.E., dated the 6th March, 2006.
- (xvi) G.S.R.629(E) published in Gazette of India dated the 1st September, 2008 together with an explanatory memorandum making certain amendments in the Notification No.8/2003-C.E., dated the 1st March, 2003.
- (xvii) G.S.R.634(E) published in Gazette of India dated the 2nd September, 2008 together with an explanatory memorandum seeking to fully exempt from basic excise duty, goods donated or purchased out of cash donations for the relief and rehabilitation of people affected by the floods in Bihar, subject to certain conditions.
- (xviii) G.S.R.316(E) published in Gazette of India dated the 29th April, 2008 together with an explanatory memorandum making certain amendments in the Notification No.6/2006-C.E., dated the 1st March, 2006.
- (xix) G.S.R.361(E) published in Gazette of India dated the 10th May, 2008 together with an explanatory memorandum making certain amendments in the Notification No.4/2006-C.E., dated the 1st March, 2006.
- (xx) G.S.R.362(E) published in Gazette of India dated the 10th May, 2008 together with an explanatory memorandum resending Notification No.14/2008-C.E., dated the 1st March, 2008.
- (xxi) G.S.R.410(E) published in Gazette of India dated the 28th May, 2008 together with an explanatory memorandum making certain amendments in the Notification No.3/2005-C.E., dated the 24th February, 2005.
- (xxii) G.S.R.426(E) published in Gazette of India dated the 4th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No.4/2006-C.E., dated the 1st March, 2006.
- (xxiii) G.S.R.439(E) published in Gazette of India dated the 10th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No.32/99-C.E., dated the 8th July, 1999.
- (xxiv) G.S.R.440(E) published in Gazette of India dated the 10th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No.33/99-C.E., dated the 8th July, 1999.

- (xxv) G.S.R.441(E) published in Gazette of India dated the 10th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No.39/2001-C.E., dated the 31st July, 2001.
- (xxvi) G.S.R.442(E) published in Gazette of India dated the 10th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No.56/2002-C.E., dated the 14th November, 2002.
- (xxvii) G.S.R.443(E) published in Gazette of India dated the 10th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No.57/2002-C.E., dated the 14th November, 2002.
- (xxviii) G.S.R.444(E) published in Gazette of India dated the 10th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No.56/2003-C.E., dated the 25th June, 2003.
- (xxix) G.S.R.445(E) published in Gazette of India dated the 10th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No.71/2003-C.E., dated the 9th September, 2003.
- (xxx) G.S.R.446(E) published in Gazette of India dated the 10th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No.20/2007-C.E., dated the 25th April, 2007.
- (xxxi) G.S.R.461(E) published in Gazette of India dated the 13th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No.6/2006-C.E., dated the 1st March, 2006.
- (xxxii) G.S.R.483(E) published in Gazette of India dated the 27th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No.63/95-C.E., dated the 16th March, 1995.
- (xxxiii) G.S.R.492(E) published in Gazette of India dated the 1st July, 2008 together with an explanatory memorandum seeking to specify the rate of duty of excise to be levied on pan masala, except the pan masala containing not more than 15% betel nut, and pan masala containing tobacco, manufactured with the aid of packing machine and packed in pouches.

- (xxxiv) G.S.R.527(E) published in Gazette of India dated the 15th July, 2008 together with an explanatory memorandum making certain amendments in the Notification No.42/2008-C.E., dated the 1st July, 2008.
- (xxxv) G.S.R.580(E) published in Gazette of India dated the 6th August, 2008 together with an explanatory memorandum making certain amendments in the Notification No.4/2006-C.E., dated the 1st March, 2008.
- (xxxvi) The Central Excise (Third Amendment) Rules, 2008 published in Notification No. G.S.R.397(E) in Gazette of India dated the 23rd May, 2008 together with an explanatory memorandum.
- (xxxvii) G.S.R.330(E) published in Gazette of India dated the 2nd May, 2008 together with an explanatory memorandum ordering non-reversal of Cenvat Credit taken by the manufactures and buyers of metalized plastic films, till 12-02-2004, irrespective of the fact that the process of metalization of duty paid film was held as not amounting to manufacture by the Supreme Court in the case of M/s Metlex (I) Pvt Limited.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (vii) to (xiv) of (26) above.
- (28) A copy of the Notification No. G.S.R. 460(E)(Hindi and English versions) published in Gazette of India dated the 13th June, 2008 together with an explanatory memorandum making certain amendments in the first schedule of the Central Excise Tariff Act, 1985, issued under sub-section (1) of section 3 of the said Act.
- (29) A copy of the Notification No. G.S.R. 398(E)(Hindi and English versions) published in Gazette of India dated the 23rd May, 2008 together with an explanatory memorandum specifying the form of monthly return, mentioned therein, in respect of goods, manufactured, goods cleared and receipt of inputs and capital goods, issued under sub-rule (3) of Rule 17 of the Central Excise Rules, 2002.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-
- (i) The Service Tax (Second Amendment) Rules, 2008 published in Notification No. G.S.R.364(E) in Gazette of India dated the 10th May, 2008 together with an explanatory memorandum.

- (ii) The Export of Services (Second Amendment) Rules, 2008 published in Notification No. G.S.R.365(E) in Gazette of India dated the 10th May, 2008 together with an explanatory memorandum.
- (iii) The Taxation of Services (Provided from Outside India and Received in India) Second Amendment Rules, 2008 published in Notification No. G.S.R.366(E) in Gazette of India dated the 10th May, 2008 together with an explanatory memorandum.
- (iv) G.S.R.367(E) published in Gazette of India dated the 10th May, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax dated the 1st March, 2006.
- (v) G.S.R.368(E) published in Gazette of India dated the 10th May, 2008 together with an explanatory memorandum making certain amendments in the three Notifications mentioned therein.
- (vi) G.S.R.369(E) published in Gazette of India dated the 10th May, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 41/2007-Service Tax dated the 6th October, 2007.
- (vii) G.S.R.405(E) published in Gazette of India dated the 27th May, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax dated the 1st March, 2006.
- (viii) G.S.R.482(E) published in Gazette of India dated the 26th June, 2008 together with an explanatory memorandum seeking to exempt from levy of service tax on supply of transport vehicles to a goods transport agency to be used for transport of goods by road from the whole of service tax leviable thereon.

(31) A copy of the Notification No. G.S.R. 363(E)(Hindi and English versions) published in Gazette of India dated the 10th May, 2008 together with an explanatory memorandum appointing 16th May of 2008 as the date on which the provisions of the Finance Act, 2008 shall come into force, issued under clauses (A) and (B) of section 90 of the said Act.

(32) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.264(E) published in Gazette of India dated the 4th April, 2008 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Vitamin E, originating in or exported from the People's Republic of China upto and inclusive of 16th March, 2009, pending finalization of Sunset Review Investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (ii) G.S.R.276(E) published in Gazette of India dated the 10th April, 2008 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Diclofenac Sodium, origination in, or exported from, the People's Republic of China and imported into India.
- (iii) G.S.R.283(E) published in Gazette of India dated the 11th April, 2008 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Sulphur Black in all forms and strength, originating in, or exported from, the People's Republic of China and imported into India.
- (iv) G.S.R.284(E) published in Gazette of India dated the 11th April, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Sodium Nitrite, originating in, or exported from, the European Union, at the rates recommended by the Designated Authority in final findings of Sunset Review Investigation.
- (v) G.S.R.296(E) published in Gazette of India dated the 21st April, 2008 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on import of steel or fibre glass measuring tapes, their parts and components, originating in or exported from the People's Republic of China, based on the recommendation of the Designated Authority, upto and inclusive of 3rd October, 2008.
- (vi) G.S.R.308(E) published in Gazette of India dated the 28th April, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Hydrofluoric acid, originating in, or exported from, the People's Republic of China and imported into India at the rates recommended by the Designated Authority in final findings of Sunset Review Investigation.

- (vii) G.S.R.309(E) published in Gazette of India dated the 28th April, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Pentaerythritol, originating in, or exported from, Chinese Taipei and Japan and imported into India at the rates recommended by the Designated Authority in final findings of Sunset Review Investigation.
- (viii) G.S.R.327(E) published in Gazette of India dated the 1st May, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 73/2003-Cus., dated the 1st May, 2003.
- (ix) G.S.R.328(E) published in Gazette of India dated the 1st May, 2008 together with an explanatory memorandum rescinding Notification No. 59/2007-Cus., dated the 30th April, 2007.
- (x) G.S.R.337(E) published in Gazette of India dated the 5th May, 2008 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Rubber Chemicals, originating in, or exported from, the People's Republic of China and Korea RP and imported into India.
- (xi) G.S.R.378(E) published in Gazette of India dated the 16th May, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 15/2007-Cus., dated the 20th February, 2007.
- (xii) G.S.R.379(E) published in Gazette of India dated the 16th May, 2008 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on import of fully drawn yarn or fully printed yarn or spin drawn yarn or flat yarn of polyester of any specification, produced and exported by M/s H.K Corporation, Korea RP.
- (xiii) G.S.R.419(E) published in Gazette of India dated the 2nd June, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on import of Nylon tyre cord fabric from the Republic's of China when exported by M/s Junma Tyre Cord Company Limited, in view of the New Shipper Review notified by the Designated Authority.

- (xiv) G.S.R.420(E) published in Gazette of India dated the 2nd June, 2008 together with an explanatory memorandum rescinding Notification No. 84/2006-Cus., dated the 29th August, 2006.
- (xv) G.S.R.447(E) published in Gazette of India dated the 10th June, 2008 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Acetone, originating in, or exported from, Korea ROK into India.
- (xvi) G.S.R.450(E) published in Gazette of India dated the 11th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 37/2004-Cus., dated the 20th February, 2004.
- (xvii) G.S.R.457(E) published in Gazette of India dated the 13th June, 2008 together with an explanatory memorandum seeking to amend Second Schedule of the Customs Tariffs Act, 1975 so as to increase export duty on Iron ores, all shorts, to 20%.
- (xviii) G.S.R.484(E) published in Gazette of India dated the 27th June, 2008 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on Graphite electrodes originating in or exported from China-PR for a period of one year *i.e.* up to 6th July, 2009.
- (xix) G.S.R.485(E) published in Gazette of India dated the 27th June, 2008 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of vitrified and porcelain tiles, other than vitrified industrial tiles, originating in, or exported from, the People's Republic of China at the rates recommended by the Designated Authority in final findings of Sunset Review Investigation.
- (xx) G.S.R.516(E) published in Gazette of India dated the 11th July, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 54/2004-Cus., dated the 19th April, 2004.
- (xxi) G.S.R.533(E) published in Gazette of India dated the 16th July, 2008 together with an explanatory memorandum seeking to provide no anti-dumping duty shall be imposed on imports into India of vitrified and porcelain tiles during the specified period from the specified producers and exporters from the People's Republic of China and Hong Kong.

- (xxii) G.S.R.534(E) published in Gazette of India dated the 16th July, 2008 together with an explanatory memorandum rescinding Notification No. 39/2007-Cus., dated the 9th March, 2007.
- (xxiii) G.S.R.551(E) published in Gazette of India dated the 23rd July, 2008 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on digital versatile discs recordable, of all kinds, originating in or exported from China PR, Hong Kong and Chinese Taipei.
- (xxiv) G.S.R.556(E) published in Gazette of India dated the 24th July, 2008 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on cathode ray colour television picture tubes, originating in or exported from Malaysia, Thailand, China PR and Korea RP.
- (xxv) G.S.R.565(E) published in Gazette of India dated the 30th July, 2008 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Diclofenac sodium, originating in, or exported from, the People's Republic of China and imported into India.
- (xxvi) G.S.R.566(E) published in Gazette of India dated the 30th July, 2008 together with an explanatory memorandum rescinding Notification No. 46/2008-Cus., dated the 10th April, 2008.
- (xxvii) G.S.R.570(E) published in Gazette of India dated the 1st August, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 82/2008-Cus., dated the 27th June, 2008.
- (xxviii) G.S.R.614(E) published in Gazette of India dated the 27th August, 2008 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Ceftriaxone Sodium Sterile, originating in, or exported from, the People's Republic of China and imported into India.
- (xxix) G.S.R.626(E) published in Gazette of India dated the 29th August, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 101/2004-Cus., dated the 29th September, 2004.
- (xxx) G.S.R.641(E) published in Gazette of India dated the 4th September, 2008 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Hydrogen Peroxide, originating in, or exported

from, the People's Republic of China, European Union, Indonesia, Korea ROK and Turkey and imported into India.

(xxxix) G.S.R.642(E) published in Gazette of India dated the 4th September, 2008 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty, on plastic ophthalmic lenses, originating in or exported from People's Republic of China and Chinese Taipei for a period of one year *i.e.* up to 4th September, 2009.

(xxxii) G.S.R.649(E) published in Gazette of India dated the 10th September, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 147/2003-Cus., dated the 7th October, 2003.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (ii) of (32) above.

(34) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R.257(E) published in Gazette of India dated the 31st March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 89/2005-Cus., dated the 4th October, 2005.
- (ii) The Customs, Central Excise Duties and Service Tax Drawback Amendment Rules, 2008 published in Notification No. G.S.R.413(E) in Gazette of India dated the 29th May, 2008 together with an explanatory memorandum.
- (iii) G.S.R.474(E) published in Gazette of India dated the 24th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 68/2007-Cus., (N.T.) dated the 16th July, 2007.
- (iv) G.S.R.510(E) published in Gazette of India dated the 8th July, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 68/2007-Cus., (N.T.) dated the 16th July, 2007.
- (v) G.S.R.590(E) published in Gazette of India dated the 13th August, 2008 together with an explanatory memorandum provides concessional rates of custom duty to goods imported from specified Least Developed Countries under the Duty Free Tariff Preference scheme.

- (vi) G.S.R.616(E) published in Gazette of India dated the 28th August, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13th August, 2008.
- (vii) G.S.R.635(E) published in Gazette of India dated the 2nd September, 2008 together with an explanatory memorandum seeking to fully exempt from basic customs duty and additional duty of customs, goods imported for donation for the relief and rehabilitation of people affected by the floods in Bihar upto 28th February, 2009, subject to certain conditions.
- (viii) G.S.R.338(E) published in Gazette of India dated the 6th May, 2008 together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.
- (ix) G.S.R.346(E) published in Gazette of India dated the 8th May, 2008 together with an explanatory memorandum making certain amendments in the nine Notifications mentioned therein.
- (x) G.S.R.349(E) published in Gazette of India dated the 9th May, 2008 together with an explanatory memorandum seeking to reduce Basic Customs Duty (BCD) from 5% to 3% and to redefine the terms Export Obligation and Manufacture for the purpose of the scheme.
- (xi) G.S.R.350(E) published in Gazette of India dated the 9th May, 2008 together with an explanatory memorandum making certain amendments in the four Notifications mentioned therein.
- (xii) G.S.R.389(E) published in Gazette of India dated the 19th May, 2008 together with an explanatory memorandum making certain amendments in the three Notifications mentioned therein.
- (xiii) G.S.R.532(E) published in Gazette of India dated the 16th July, 2008 together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.
- (xiv) G.S.R.627(E) published in Gazette of India dated the 29th August, 2008 together with an explanatory memorandum notifying all Industry Rates of Duty drawback for the year 2008-2009. The rates have come into effect from 1st September, 2008.

- (xv) G.S.R.273(E) published in Gazette of India dated the 9th April, 2008 together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.
- (xvi) G.S.R.297(E) published in Gazette of India dated the 21st April, 2008 together with an explanatory memorandum seeking to grant exemption to apparel and clothing accessories, mentioned therein, imported from Bangladesh for a Tariff Rate Quota of 8 million pieces, subject to certain conditions.
- (xvii) G.S.R.299(E) published in Gazette of India dated the 22nd April, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 26/2000-Cus., dated the 1st March, 2000.
- (xviii) G.S.R.315(E) published in Gazette of India dated the 29th April, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xix) G.S.R.359(E) published in Gazette of India dated the 10th May, 2008 together with an explanatory memorandum seeking to provide concessional rate of export duty on specified iron and steel products, and Basmati rice.
- (xx) G.S.R.360(E) published in Gazette of India dated the 10th May, 2008 together with an explanatory memorandum rescinding Notification No. 22/2008-Cus., dated the 1st March, 2008.
- (xxi) G.S.R.401(E) published in Gazette of India dated the 26th May, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xxii) G.S.R.425(E) published in Gazette of India dated the 4th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xxiii) G.S.R.456(E) published in Gazette of India dated the 13th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 66/2008-Cus., dated the 10th May, 2008.

- (xxiv) G.S.R.458(E) published in Gazette of India dated the 13th June, 2008 together with an explanatory memorandum seeking to extend concessional rate of export duty 15% ad valorem on iron ores, all sorts.
- (xxv) G.S.R.459(E) published in Gazette of India dated the 13th June, 2008 together with an explanatory memorandum rescinding Notification No. 62/2007-Cus., dated the 3rd May, 2007.
- (xxvi) G.S.R.493(E) published in Gazette of India dated the 1st July, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 68/2006-Cus., dated the 30th June, 2006.
- (xxvii) G.S.R.508(E) published in Gazette of India dated the 8th July, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xxviii) G.S.R.569(E) published in Gazette of India dated the 1st August, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 102/2007-Cus., dated the 14th September, 2007.
- (xxix) G.S.R.572(E) published in Gazette of India dated the 4th August, 2008 together with an explanatory memorandum seeking to reduce basic customs duty from 10% to 5% on Injection Progesterone.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (i) of (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2007-2008.
- (37) A copy each of the following Notification (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Depositories and Participants)(Second Amendment) Regulations, 2008 published in Notification No.LAD-NRO/GN/2008/18/134585 in Gazette of India dated the 8th August, 2008.

- (ii) The Securities and Exchange Board of India (Stock Brokers And Sub-Brokers)(Amendment) Regulations, 2008 published in Notification No.LAD-NRO/GN/2008/20/134766 in Gazette of India dated the 11th August, 2008.
 - (iii) The Securities and Exchange Board of India (Portfolio Managers)(Amendment) Regulations, 2008 published in Notification No.LAD-NRO/GN/2008/19/134764 in Gazette of India dated the 11th August, 2008.
 - (iv) The Securities and Exchange Board of India (Mutual Funds)(Amendment) Regulations, 2008 published in Notification No.LAD-NRO/GN/2008/03/123042 in Gazette of India dated the 16th April, 2008.
 - (v) The Securities and Exchange Board of India (Mutual Funds)(Second Amendment) Regulations, 2008 published in Notification No.LAD-NRO/GN/2008/09/126202 in Gazette of India dated the 22nd May, 2008.
 - (vi) The Securities and Exchange Board of India (Foreign Institutional Investors)(Amendment) Regulations, 2008 published in Notification No.LAD-NRO/GN/2008/10/126204 in Gazette of India dated the 22nd May, 2008.
 - (vii) The Securities and Exchange Board of India (Intermediaries) Regulations, 2008 published in Notification No.CAD-NRO/GN/2008/11/126538 in Gazette of India dated the 26th May, 2008.
 - (viii) The Securities and Exchange Board of India (Public Offer and Listing of Securitised Debt Instruments) Regulations, 2008 published in Notification No.LAD-NRO/GN/2008/12/126567 in Gazette of India dated the 26th May, 2008.
 - (ix) The Securities and Exchange Board of India (Issue and Listing of Debt Securities) Regulations, 2008 published in Notification No.LAD-HRD/GN/2008/13/127878 in Gazette of India dated the 6th June, 2008.
 - (x) The Securities and Exchange Board of India (Custodian of Securities)(Amendment) Regulations, 2008 published in Notification No.11/LC/GN/15/2008/130775 in Gazette of India dated the 4th July, 2008.
- (38) A copy of the Notification No.LAD-NRO/GN/2008/01/122441(Hindi and English versions) published in Gazette of India dated the 8th April, 2008 specifying the 21st

Day of April, 2008 as the notified date for the purposes of sub-regulation (1) of regulation 2 of the Securities and Exchange Board of India (Mutual Funds)(Second Amendment) Regulations, 2007; and regulation 2 of the Securities and Exchange Board of India (Foreign Institutional Investors)(Second Amendment) Regulations, 2007 issued under the said Regulations.

(39) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2008-2009.

(40) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year ended 31st March, 2008 along with Audited Accounts under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(41) A copy of the Export-Import Bank of India (Employee's) Pension (Amendment) Regulations, 2007 (Hindi and English versions) published in Notification No. EXIM/Pension/2007/F.No.11/3/2001-IR (Vol. III) in Gazette of India dated the 8th September, 2007 under sub-section (3) of Section 39 of the Export-Import Bank of India Act, 1981.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) A copy of the State Bank of India (Amendment) General Regulations, 2007 (Hindi and English versions) published in Notification No. 45-November 6, 1999 in weekly Gazette of India dated the 17th May, 2008 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

(44) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

- (i) The Bank of Maharashtra Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2003 published in Notification No. Ref. No. AX1/ST/DM/173/2007 in the weekly Gazette of India dated the 15th September, 2007.

- (ii) The Indian Overseas Bank (Officers) Service Amendment Regulations, 2008 published in Notification No. S.O. PAD/SUP/177 in the Gazette of India dated the 5th April, 2008.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Textile Management, Coimbatore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Textile Management, Coimbatore, for the year 2007-2008.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2007-2008.
- (48) A copy of the Indian Telegraph (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 547(E) in Gazette of India dated the 18th July, 2008 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (49) A copy of the Telecommunication Interconnection Usage Charges (Ninth Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. F.No.409-22/2007-FN in Gazette of India dated the 28th March, 2008 under section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) A copy of the Indian Post Office (Fourth Amendment) Rules, 2008 published in Notification No. G.S.R. 400(E) in Gazette of India dated the 26th May, 2008 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

(52) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2004-2005.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.

(54) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi for the year 2005-2006, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi for the year 2005-2006.

(55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

(56) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Food Corporation of India for the year 2006-2007 within the stipulated period of nine months after the close of the accounting year.

(57) A copy each of the following Notification (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

- (i) G.S.R.278(E)-Ess. Com./Sugarcane published in Gazette of India dated the 10th April, 2008 containing order determining the minimum price of sugarcane for the year 2007-2008 in respect of the States mentioned therein.
- (ii) G.S.R.601(E)-Ess. Com./Sugarcane published in Gazette of India dated the 19th August, 2008 containing order determining the minimum price of sugarcane for the year 2007-2008 in respect of the States mentioned therein.

(58) A copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Ordinance, 2008 (No 8 of 2008) (Hindi and English versions) promulgated by the President on 13th October, 2008 under article 123(2)(a) of the Constitution.

3. Assent to Bills

(I) Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the second part of Thirteenth Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 17th April, 2008:-

- (1) The Appropriation (Railways) No.3 Bill, 2008;
- (2) The Appropriation (No.2) Bill, 2008;
- (3) The Finance Bill, 2008; and
- (4) The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Bill, 2008.

(II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following four Bills passed by the Houses of Parliament and assented to by the President:-

- (1) The Delimitation (Amendment) Bill, 2008;
- (2) The Representation of the People (Amendment) Bill, 2008;
- (3) The Railways (Amendment) Bill, 2008; and
- (4) The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2008.

4. Decisions of the Speaker under Tenth Schedule to the Constitution

Secretary-General laid on the Table a copy each of the decisions (Hindi and English versions) of the Speaker, Lok Sabha under the Tenth Schedule to the Constitution and the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985, in the following five matters:

- (1) Decision dated 10 September, 2008 on the petition given by Shri Avtar Singh Bhadana, MP under the Tenth Schedule to the Constitution and rules thereunder against Shri Kuldeep Bishnoi.
- (2) Decision dated 11 September, 2008 on the petition given by Prof. Ram Gopal Yadav, MP under the Tenth Schedule to the Constitution and rules thereunder against Shri Jaiprakash.
- (3) Decision dated 12 September, 2008 on the petition given by Prof. Ram Gopal Yadav, MP under the Tenth Schedule to the Constitution and rules thereunder against Prof. S. P. Singh Baghel.
- (4) Decision dated 3 October, 2008 on the petition given by Shri Prabhunath Singh, MP under the Tenth Schedule to the Constitution and rules thereunder against Shri Ramswaroop Prasad.
- (5) Decision dated 3 October, 2008 on the petition given by Shri Santosh Gangwar, MP under the Tenth Schedule to the Constitution and rules thereunder against Dr. H. T. Sangliana.

12.08 P.M.

5. Report of Estimates Committee

Shri C. Kuppusami presented the Eighteenth Report (Hindi and English versions) of Estimates Committee on the 'Ministry of Social Justice and Empowerment – Programmes and schemes for welfare of persons with disabilities'.

6. Report of the Committee to Inquire into Misconduct of Members of Lok Sabha

Shri V. Kishore Chandra S. Deo laid on the Table a copy of the Third Report (Hindi and English versions) of the Committee to Inquire into Misconduct of Members of Lok Sabha.

7. Report of Railway Convention Committee

Shri Madan Lal Sharma presented on the Table the Ninth Report (Hindi and English Versions) of the Railway Convention Committee (2004) on "Rate of Dividend for 2008-09 and Other Ancillary Matters".

8. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented on the Table the Seventeenth Report (Hindi and English versions) of the Committee on Empowerment of Women (2008-09) on the Action Taken by the Government on the recommendations contained in the Twelfth Report of the Committee (Fourteenth Lok Sabha) on the subject 'Plight of Indian Women Deserted by NRI Husbands'.

9. Reports of Standing Committee on Information Technology

Shri Nikhil Kumar presented on the Table the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2008-2009):-

- (1) Sixty-second Report on Management of Funds by the Department of Posts through Banking and Insurance Activities relating to the Ministry of Communications and Information Technology (Department of Posts).
- (2) Sixty-third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-fifth Report on Demands for Grants (2008-2009) of the Ministry of Information & Broadcasting.
- (3) Sixty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their

Fifty-seventh Report on Demands for Grants (2008-2009) of the Ministry of Communications and Information Technology (Department of Telecommunications).

- (4) Sixty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-eighth Report on Demands for Grants (2008-2009) of the Ministry of Communications and Information Technology (Department of Information Technology).
- (5) Sixty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-sixth Report on Demands for Grants (2008-2009) of the Ministry of Communications and Information Technology (Department of Posts).

10. Report of Standing Committee on Defence

Shri Balasaheb Vikhe Patil presented on the Table the Thirtieth Report (Hindi and English versions) of the Standing Committee on Defence (2008-09) on the subject `Status of Married Accommodation in Defence and Allied Services`.

11. Reports of Standing Committee on Railways

Shri Basudeb Acharia presented on the Table the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Thirty-seventh Report on Action Taken by the Government on the recommendations/ observations contained in the Thirty-second Report (14th Lok Sabha) on `Performance of New Railway Zones`.
- (2) Thirty-eighth Report on Action Taken by the Government on the recommendations/observations contained in the Thirty-third Report (14th Lok Sabha) on `Industrial Relations and Staff Welfare in Railways`.

- (3) Thirty-ninth Report on Action Taken by the Government on the recommendations/observations contained in the Thirty-fourth Report (14th Lok Sabha) on 'Suburban and Metro Railway'.

12. Statements of Standing Committee on Railways

Shri Basudeb Acharia laid on the Table the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Statement showing the Action Taken by the Government on the recommendations contained in Chapter I of 10th Action Taken Report (14th Lok Sabha) on 'Resource Mobilisation';
- (2) Statement showing the Action Taken by the Government on the recommendations contained in Chapters I and V of 18th Action Taken Report (14th Lok Sabha) on 'Demands for Grants 2005-06 of the Ministry of Railways';
- (3) Statement showing the Action Taken by the Government on the recommendations contained in Chapters I and V of 31st Action Taken Report (14th Lok Sabha) on 'Terminal Facilities in Metropolitan Cities'; and
- (4) Statement showing the Action Taken by the Government on the recommendations contained in Chapters I and V of 35th Action Taken Report (14th Lok Sabha) on 'Demands for Grants 2007-08 of the Ministry of Railways'.

13. Reports of the Joint Parliamentary Committee on Wakf

Shri Chandrakant Bhaurao Khaire laid on the Table the following reports (Hindi and English versions) of the Joint Parliamentary Committee on Wakf:-

- (1) Sixth Report on Implementation of the Wakf Act, 1995 in Karnataka and Working of Karnataka State Board of Wakfs;
- (2) Seventh Report on Implementation of the Wakf Act, 1995 in Tamil Nadu and Working of Tamil Nadu State Wakf Board; and
- (3) Eighth Report on Implementation of the Wakf Act, 1995 in Bihar and Working of Bihar State Sunni and Shia Wakf Boards.

12.13 P.M.

14. Motion for Election to the Coconut Development Board

Shri Sharad Pawar moved the following motion :-

“That in pursuance of sub-section 4(e) of section 4 of the Coconut Development Board Act, 1979 read with rule 4(1)(i) and (ii) of the Coconut Development Board Rules, 1981, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act and the Rules made therunder.”

The motion was adopted.

15. Motion for election to the Central Advisory Committee for National Cadet Corps

Shri A.K. Antony moved the following motion :-

“That in pursuance of clause (i) of sub-section 1 of section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to other provisions of the said Act.”

The motion was adopted.

16. Motion for election to the Employees' State Insurance Corporation

Shri Oscar Fernandes moved the following motion :-

"That in pursuance of sub-section (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the Act."

The motion was adopted.

***17. Statement by Minister**

The Minister of External Affairs laid on the Table a statement (Hindi and English versions) on India's Civil Nuclear Initiative.

18. Supplementary Demands for Grants (General)

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2008-09.

12.15 P.M.

19. Government Bill – Introduced

The Railways (Second Amendment) Bill, 2008.

The motion for leave to introduce the Bill moved by Shri Lalu Prasad was opposed. The motion was adopted and the Bill was introduced.

20. Government Bill – Introduced

The Workmen's Compensation (Amendment) Bill, 2008.

#12.19 P.M.

21. Felicitation by the Speaker

Speaker, on behalf of the House, congratulated Shri Abhinav Bindra for winning first ever Gold Medal in the men's 10 metre Air Rifle Shooting event and Sarvashri Vijender Kumar and Sushil Kumar for winning Bronze Medals in the men's 75 kg. Boxing and men's 66 kg. Freestyle Wrestling events respectively at Beijing Olympics 2008.

He further congratulated Shri Sachin Tendulkar for becoming highest run-scorer in test cricket and Shri Sourav Ganguly for becoming the fourth Indian to score over 7000 runs in test cricket. He also congratulated Shri Amit Mishra for achieving great distinction in getting five wickets in his debut test match at Mohali.

He also congratulated the young Indian sportspersons who brought laurels and accolades to the country by topping the medals tally with 76 medals including 33 Gold medals in recently concluded Commonwealth Youth Games held at Pune.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.37 P.M.
and re-assembled at 4.00 P.M.)*

4.01 P.M.

22. Statement by Prime Minister

The Prime Minister made a statement regarding the economic situation in the country.

#From 12.22 P.M. to 12.37 P.M., members raised matters of urgent public importance.

***4.18 P.M.**

23. Submission by Members

Regarding situation arising out of attacks on the North-Indian students during Railway Board examinations in Maharashtra.

The following members made submission regarding situation arising out of attacks on the North-Indian students during Railway Board examinations in Maharashtra :-

- (1) Shri Devendra Prasad Yadav
- (2) Shri Ramjilal Suman
- (3) Shri Syed Shahnawaz Hussain
- (4) Shri Rajiv Ranjan 'Lalan' Singh
- (5) Shri Mohammad Salim
- (6) Shri Anant Gangaram Geete
- (7) Shri Rajesh Verma
- (8) Shri Tathagata Satpathy
- (9) Shri Gurudas Dasgupta
- (10) Shri Kharabela Swain

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

5.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st October, 2008)

**P.D.T. ACHARY,
Secretary-General.**

* From 4.18 P.M. to 5.08 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, October 21, 2008/ Asvina 29, 1930 (Saka)

No. 309

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 41-60 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 393 – 622 will be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the table :-

- (1) A copy each of the following errata (Hindi and English versions):-
 - (i) Outcome Budget* of the Department of School Education and Literacy, Ministry of Human Resource Development, for the year 2008-2009.
 - (ii) Outcome Budget* of the Department of Higher Education, Ministry of Human Resource Development, for the year 2008-2009.

*The Outcome Budget of the Ministry for the year 2008-2009 was laid on 17.3.2008

- (2) A copy of the Designs (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. S.O. 1460(E) in Gazette of India dated the 17th June, 2008 under sub-section (4) of Section 47 of the Designs Act, 2000.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2006-2007.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 26 of the Coir Industry Act, 1953:-
- (i) The Coir Board (Transaction of Business, Conditions of Service of employees and Maintenance of Accounts) Amendment Bye-Laws, 2007 published in Notification No.G.S.R.446(E) in Gazette of India dated the 27th June, 2007.
- (ii) The Coir Industry (Registration) Rules, 2008 published in Notification No. S.O.2061(E) in Gazette of India dated the 18th August, 2008.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (i) of (5) above.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2008-2009.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under Sections 10 and 15 of the Khadi and Village Industries Commission Act, 1956:-
- (i) S.O. 2052(E) published in Gazette of India dated the 14th August, 2008 making certain amendments in the Notification No. S.O. 306(E) dated the 1st March, 2007.

- (ii) S.O. 2264(E) published in Gazette of India dated the 24th September, 2008 making certain amendments in the Notification No. S.O. 306(E) dated the 1st March, 2007.
- (9)
- (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2006-2007.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
- (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2006-2007.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
- (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2006-2007.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Border Security Force, Headquarters Stenographer Cadre Recruitment Rules, 2008 (Hindi and English versions) published in Notification No.

G.S.R. 90 in Gazette of India dated the 30th April, 2008 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2006-2007.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission, Itanagar, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission, Itanagar, for the year 2006-2007.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme and Sarva Shiksha Abhiyan West Bengal, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme and Sarva Shiksha Abhiyan West Bengal, Kolkata, for the year 2006-2007.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkand Education Project Council, Ranchi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkand Education Project Council, Ranchi, for the year 2006-2007.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Authority, Punjab, Chandigarh, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Authority, Punjab, Chandigarh, for the year 2005-2006.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2006-2007.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) A copy of the Notification No. S.O. 2107(E) (Hindi and English versions) published in Gazette of India dated the 25th August, 2008 containing Presidential Order amending the order published in Notification No. S.O. 1937(E) dated the 13th November, 2007 under article 280 of the Constitution.

(29) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, for the year 2006-2007, under sub-section (1) of Section 70 of the Disaster Management Act, 2005.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) A copy each of the following papers (Hindi and English versions) under section 17 of the National Commission for Minority Educational Institutions Act, 2004:-

- (i) Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2006-2007.
- (ii) Annual Accounts of the National Commission for Minority Educational Institutions, New Delhi, for the year 2006-2007 together with Audit Report thereon.
- (iii) Memorandum of Action taken on the Recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions for the year 2006-2007.
- (iv) Review on the Audit Report of the National Commission for Minority Educational Institutions for the year 2006-2007.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2006-2007.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2006-2007.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2006-2007, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2006-2007.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Visva Bharati, Santiniketan, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Visva Bharati, Santiniketan, for the year 2006-2007, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Visva Bharati, Santiniketan, for the year 2006-2007.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2005-2006, together with Audit Report thereon.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2005-2006.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2005-2006.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2006-2007.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2006-2007.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2006-2007, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2006-2007.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2006-2007, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2006-2007.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) A copy of the Annual Accounts (Hindi and English versions) of the Delhi University, Delhi, for the year 2005-2006, together with Audit Report thereon.

(50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

(51) A copy of the Annual Accounts (Hindi and English versions) of the Delhi University, Delhi, for the year 2006-2007, together with Audit Report thereon.

(52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

(53) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2006-2007, together with Audit Report thereon.

(54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

(55) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2006-2007, together with Audit Report thereon.

(56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

(57) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the year 2006-2007.

(58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

(59) (i) A copy of the Annual Report (Hindi and English versions) of the Indian

Institute of Management, Lucknow, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 2006-2007.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

(61) (i) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Development Authority, New Delhi, for the year 2006-2007, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Account of the Agricultural and Processed Food Products Development Authority, New Delhi, for the year 2006-2007.

(62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

12.03 P.M.

3. Resignation from Membership of Lok Sabha

The Speaker informed the House that he had received letters dated 18 and 20 October, 2008 from Smt. Manorama Madhvaraj and Shri Manjunath Kunnur, elected members from Udipi and Dharwad South Parliamentary Constituencies, respectively, of Karnataka resigning from the membership of Lok Sabha and that he had accepted their resignations with effect from 20 October, 2008.

4. Reports of Committee on Papers laid on the Table

Shri Hannan Mollah laid the Eighteenth and Nineteenth Reports^{\$} (Hindi and English versions) of the Committee on Papers Laid on the Table and the minutes relating thereto.

^{\$} The Eighteenth & Nineteenth Reports were presented to the Hon'ble Speaker on 31 July, 2008 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

5. Reports of Committee on Government Assurances

Shri Harin Pathak presented the Twenty-third and Twenty-fourth Reports (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

6. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Eighteenth Report (Hindi and English versions) of the Committee on Empowerment of Women (2008-09) on the Action Taken by the Government on the recommendations contained in the Thirteenth Report of the Committee (Fourteenth Lok Sabha) on the subject 'Insurance Schemes of LIC for Women'.

7. Report of Standing Committee on Defence

Shri Balasaheb Vikhe Patil presented the Thirty-first Report (Hindi and English versions) of the Standing Committee on Defence (2008-09) on the subject 'Stress Management in the Armed Forces'.

8. Report of Standing Committee on Finance

Shri Ananth Kumar presented the Seventy-second Report (Hindi and English versions) of the Standing Committee on Finance on the Authority for Advance Rulings on Central Taxes Bill, 2007.

9. Reports of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the following reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Thirtieth Report of the Standing Committee on Labour on the subject Functioning of Employees' Provident Fund Organisation of the Ministry of Labour and Employment; and
- (2) Thirty-first Report on action taken by the Government on the recommendations/Observations contained in the Twenty-ninth Report of the Standing Committee on Labour on Demands for Grants of the Ministry of Textiles for the year 2008-2009.

10. Report of Standing Committee on Railways

Shri Basudeb Acharia presented the Fortieth Report (Hindi and English versions) of the Standing Committee on Railways on 'Review of Plan Performance and 11th Five Year Plan Projections.'

11. Report of Standing Committee on Chemicals and Fertilizers

Shri Anant Gangaram Geete presented the Twenty-seventh Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2008-09) on the subject 'Performance of Fertilizer Industry in the Public, Private and Cooperative Sectors'.

12. Reports of Standing Committee on Rural Development

Shri Kalyan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Thirty-ninth Report on 'The Land Acquisition (Amendment) Bill, 2007';
- (2) Fortieth Report on 'The Rehabilitation and Resettlement Bill, 2007'; and
- (3) Forty-first Report on 'Drinking Water Scenario in rural areas in the Country'.

13. Reports of Standing Committee on Coal and Steel

Dr. Satyanarayan Jatiya presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:

- (1) Thirty-fourth Report on Action Taken by the Government on the recommendations/observations contained in the Twenty-sixth Report(14th Lok Sabha) of the Standing Committee on Coal and Steel on the subject "Review of Performance of Rashtriya Ispat Nigam Limited (RINL)" of the Ministry of Steel; and
- (2) Thirty-fifth Report on the subject "Rehabilitation and Resettlement by Coal India Ltd." of the Ministry of Coal.

14. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Sumitra Mahajan presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2008-09):-

- (1) Thirty-sixth Report[#] on "The Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2007".
- (2) Thirty-seventh Report on Action taken by the Government on the Observations/ Recommendations contained in the Twenty-seventh Report of the Standing Committee on Social Justice and Empowerment (Fourteenth Lok Sabha) on the subject "Scheme of Assistance to disabled persons for purchase/fitting of Aids and Appliances" (ADIP) of the Ministry of Social Justice and Empowerment.
- (3) Thirty-eighth Report on Action taken by the Government on the Observations/Recommendations contained in the Thirty-second Report of the Standing Committee on Social Justice and Empowerment (Fourteenth Lok Sabha) on the subject "Voluntary Organizations engaged in Implementing Integrated Programme for Welfare of Older Persons " of the Ministry of Social Justice and Empowerment.

[#] This Report was presented to Hon'ble Speaker on 18 September, 2008, when the House was not in Session, in pursuance of direction 71A of the Directions by the Speaker, Lok Sabha.

15. Reports of Standing Committee on Home Affairs

Shri Mohan Singh laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Thirty-fourth Report on the Foreign Contribution (Regulation) Bill, 2006;
- (2) One Hundred and Thirty-fifth Report on Border Fencing and Floodlighting Projects of Indo-Pak Border; and
- (3) One Hundred and Thirty-sixth Report on Revamping and Revitalization of Civil Defence in the Country.

16. Report of Standing Committee on Industry

Shri V.K. Thummar laid on the Table the Two Hundred- eleventh Report (Hindi and English versions) of the Standing Committee on Industry on the NEPA Ltd. (Disinvestment of Ownership) Bill, 2007.

17. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Francis Fanthome laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) One Hundred and Ninety-second Report** on the Functioning of Central Pollution Control Board; and
- (2) One Hundred and Ninety-third Report** on Global Warming and its Impact on India.

** Reports at Sl. No. (1) and (2) were presented to Hon'ble Chairman, Rajya Sabha on the 22nd September, 2008, when the House was not in Session, under Direction 31(1) of the Directions by the Hon'ble Chairman, Rajya Sabha and the Hon'ble Chairman was pleased to order the printing, publication and circulation of the Reports. A copy each of the Report was forwarded to Hon'ble Speaker, Lok Sabha on the same date.

18. Reports of Standing Committee on Health and Family Welfare

Dr. Karan Singh Yadav laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare: -

- (1) Thirtieth Report of the Committee on the Drugs and Cosmetics (Amendment) Bill-2007; and
- (2) Thirty-first Report of the Committee on the Paramedical and Physiotherapy Central Councils Bill-2007

19. Evidence tendered before Standing Committee on Health and Family Welfare

Dr. Karan Singh Yadav laid on the Table a copy each of the following: -

- (1) Evidence tendered before the Committee on the Drugs and Cosmetics (Amendment) Bill-2007; and
- (2) Evidence tendered before the Committee on the Paramedical and Physiotherapy Central Councils Bill-2007.

12.10 P.M.

20. Statement By Minister

The Minister of Science and Technology laid on the Table a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 177th and 185th Reports of the Standing Committee on Science and Technology, Environment and Forests, pertaining to the Department of Science and Technology, Ministry of Science and Technology.

12.11 P.M.

21. Motion for election to the National Board for Micro, Small and Medium Enterprises

Shri Mahabir Prasad moved the following motion :-

“That in pursuance of clause (d) of sub-section (3) of section 3 of the Micro, Small and Medium Enterprises Development Act, 2006 read with sub-rule (ii) of rule 6 of the National Board for Micro, Small and Medium Enterprises Rules, 2006, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as a member of National Board for Micro, Small and Medium Enterprises vice Shri Prakash Paranjpe died, subject to other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

22. Motion for election to the Coir Board

Shri Mahabir Prasad moved the following motion :-

“That in pursuance of clause (e) of sub-rule (1) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Coir Board for a term to be specified by the Central Government.”

The motion was adopted.

12.12 P.M.

23. Motion for election to the Rubber Board

Shri Ashwani Kumar, on behalf of Shri Jairam Ramesh, moved the following motion:-

“That in pursuance of clause(e) of sub-section 3 of the section (4) of the Rubber Act, 1947 read with rule 4 of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Rubber Board vice Shri D.C. Srikantappa died, subject to other provisions of the said Act and the rules made therunder.”

The motion was adopted.

24. Motion for election to the Tobacco Board

Shri Ashwani Kumar, on behalf of Shri Jairam Ramesh, moved the following motion :-

“That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tobacco Board, subject to other provisions of the said Act and the rules made therunder.”

The motion was adopted.

25. Motion for election to the Spices Board

Shri Ashwani Kumar, on behalf of Shri Jairam Ramesh, moved the following motion :-

“That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986 read with sub-rule(1) of rule 5 of the Spices Board Rules, 1987, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board subject to other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

26. Supplementary Demands for Grants (Railways)

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2008-09.

12.15 P.M.

27. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rashid J.M. Aaron regarding need to rationalise and provide adequate quota for Haj Pilgrims from the State of Tamil Nadu.
- (2) Shri S.K. Kharventhan regarding need to release additional power to Tamil Nadu and expedite the setting up of proposed power projects in the State.
- (3) Shri Dawa Narbula regarding need to set up a Central University in Darjeeling, West Bengal.

- (4) Dr. Karan Singh Yadav regarding need to include 'Meo' tribe of Rajasthan in the list of Other Backward Classes.
- (5) Shri P.S. Gadhavi regarding need to establish a Maritime University in Gujarat.
- (6) Shri Hansraj G. Ahir regarding need to provide financial package to the farmers whose crops have been affected due to armyworms in Eastern Vidharbha region of Maharashtra.
- (7) Shri Haribhau Rathod regarding need to implement the recommendations of Renke Commission Report on Denotified & Nomadic tribes.
- (8) Shri Shrichand Kripalani regarding need to introduce a national Sindhi Television Channel and promote telecasting of Sindhi-based programmes in the country.
- (9) Smt. Jayaben B. Thakkar regarding need to set up an international shipyard on the Gujarat Coast.
- (10) Shri Sunil Khan regarding need to check the spread of spurious drugs in the country.
- (11) Shri A.V. Bellarmin regarding need to take steps to check the fall in prices of Rubber.
- (12) Dr. Shafiqur Rahman Barq regarding need to open a centrally-aided hospital, with facilities at par with AIIMS in district Moradabad, Uttar Pradesh.
- (13) Shri Rajnarayan Budholiya regarding need to sanction and expedite construction of bridges in Hamirpur-Chhattarpur and Devri dam-Banda sections of Kanpur-Sagar National Highway.
- (14) Shri Ram Kripal Yadav regarding need to give employment in Railways to the families of farmers whose land has been acquired by Railways in Danapur Railway Zone under Eastern Central Railway.
- (15) Shri Ramesh Dube regarding need to take steps to make available clean drinking water in Bhadohi region of Mirzapur Parliamentary Constituency.

- (16) Shri Ajoy Chakraborty regarding need to de-silt and regulate the flow of river Ichchamati passing through North 24 Parganas district of West Bengal.
- (17) Shri Francis K. George regarding need to extend loan waiver scheme to the cardamom growers having land holdings upto five hectares.

28. Motion

Shri Pranab Mukherjee moved the following motion :-

“That this House having taken note of the Third Report of the Committee to Inquire into Misconduct of Members of Lok Sabha accepts the findings of the Committee that Shri Babubhai K. Katara has committed an act of grave misconduct which has brought disrepute to and maligned the image of entire fraternity of legislators and resolves that he may be expelled from the membership of the Fourteenth Lok Sabha”

The motion was adopted.

12.18 P.M.

29. Observation by Speaker

The Speaker made the following observation:-

“Hon’ble Members, on 22 July, 2008, Shri Brajesh Pathak, M.P. raised in the House the matter regarding alleged threatening of members of Bahujan Samaj Party to vote in favour of Motion of Confidence by a person purporting to be a CBI official. Shri Pathak also handed over some documents at the Table of the House which according to him were given to him by the said person with a warning that if the members of BSP did not support the Motion of Confidence, their Leader Km. Mayawati will be implicated in criminal cases, details of which were contained in those documents.

I had thereupon observed as follows:-

“Mr. Pathak raised a very important matter. You want me to look into the matter. I have kept the record. I will look into it. So far as the question of protection is concerned, in the presence of all of you, and the nation is also listening to me, I am requesting the hon. Home Minister to see that all Members of Parliament get full protection.”

In his written communication dated 22 July, 2008, addressed to me, Shri Brajesh Pathak reiterated the allegations made by him in the House.

I caused copies of the documents handed over by Shri Pathak to be forwarded to the Ministry of Personnel, Public Grievances and Pensions for furnishing a factual report.

The Ministry vide their communication dated 22 September, 2008, have forwarded factual report as received by them from the Central Bureau of Investigation.

The CBI have, in their factual report, stated that the comparison of documents handed over by Shri Pathak with originals has “revealed that contents of the documents have been modified with obliterations, interpolations and fabrications”. The CBI have also stated that “there is absolutely no question of Director, CBI deputing any CBI Officer to visit the Hon’ble MP with these documents to intimidate him or members of his political party and to influence them to vote in a particular manner”.

In view of the averments made in the factual report of the CBI which is necessarily a confidential document and also in view of fact that the issues and documents in question relate to proceedings pending in different Courts, including the hon. Supreme Court and as such they are *sub judice*, I am of the view that the matter be treated as closed.”

12.29 P.M.

30. Supplementary Demands for Grants (General) – 2008-2009

Time Taken : 2 hrs. 13 mts.

Discussion on the Supplementary Demands for Grants Nos. 1 to 12, 14 to 25, 27 to 33, 35, 38 to 62, 64 to 74, 76, 77, 79 to 95 and 97 to 105 in respect of Budget (General) for 2008-2009 commenced.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.30 P.M.
and re-assembled at 2.00 P.M.)*

The following members took part in the debate:-

- 1* Shri Ananth Kumar
2. Shri Bhartruhari Mahtab
3. Prof. M. Ramadass
4. Shri Ramjilal Suman
5. Shri Kharabela Swain
6. Shri Anant Gangaram Geete
7. Shri Varkala Radhakrishnan
- 8** Shri M. Shivanna
- 9** Shri Ganesh Singh
- 10** Dr. Ramkrishna Kusmaria
11. Shri Sharad Pawar
12. Shri Tapir Gao
13. Shri Bhanu Pratap Singh Verma
14. Shri P.C. Thomas
15. Shri N.N. Krishnadas
16. Shri Bikram Keshari Deo
17. Shri Francis K. George
18. Shri K.S. Rao
- 19** Shri Prasanna Kumar Patasani

*He also laid some portion of his speech on the Table.

**Written speeches were laid on the Table.

Shri P. Chidambaram replied to the debate.

All the Supplementary Demands for Grants Nos. 1 to 12, 14 to 25, 27 to 33, 35, 38 to 62, 64 to 74, 76, 77, 79 to 95 and 97 to 105 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2008-2009 were voted in full.

31. Government Bill – Introduced

The Appropriation (No. 3) Bill, 2008

32. Government Bill – Passed

The Appropriation (No. 3) Bill, 2008

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

4.15 P.M.

33. Government Bill – Introduced

The Employees' State Insurance (Amendment) Bill, 2008.

The motion for leave to introduce the Bill moved by Shri Oscar Fernandes. The motion was adopted and the Bill was introduced.

34. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Employees' State Insurance (Amendment) Ordinance, 2008 was laid on the Table.

4.16 P.M.

35. Government Bill – Passed

Time Taken: 1 hr. 27 mts.

The National Jute Board Bill, 2006.

Further discussion on the motion for consideration of the Bill moved by Shri Shankersinh Vaghela on the 30th April, 2008, continued.

The following members took part in the debate:-

1. Shri S.K. Kharventhan
2. Shri Santasri Chatterjee
3. Shri Brahmananda Panda
4. Shri Mahesh Kumar Kanodia
5. Shri Adhir Chaudhary
6. Smt. Botcha Jhansi Lakshmi
7. Shri Suresh Prabhakar Prabhu

Shri Shankersinh Vaghela replied to the debate.

The motion for consideration moved by Shri Shankersinh Vaghela was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 26 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shankersinh Vaghela.

The motion was adopted and the Bill as amended was passed.

5.29 P.M.

36. Government Bill – Passed

Time Taken : 1 hr. 46 mts.

The Indian Maritime University Bill, 2007.

The motion for consideration of the Bill was moved by Shri T.R. Baalu.

(For want of Quorum, Lok Sabha adjourned at 5.45 P.M. and re-assembled at 6.04 P.M.)

The following members took part in the debate:-

1. Shri Santosh Gangwar
2. Shri Rashid J.M. Aaron
3. Shri Samik Lahiri
4. Shri Suresh Prabhakar Prabhu
5. Shri Bhartruhari Mahtab
6. Shri Kharabela Swain
7. Prof. M. Ramadass
8. Shri P.C. Thomas
9. Shri P.S. Gadhavi

Shri T.R. Baalu replied to the debate.

The motion for consideration moved by Shri T.R. Baalu was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clauses 4 and 5 were adopted, as amended.

Clauses 6 and 7 were adopted.

Clauses 8 and 9 were adopted, as amended.

Clauses 10 to 29 were adopted.

Clause 30 was adopted, as amended.

Clauses 31 to 34 were adopted.

Clauses 35 and 36 were adopted, as amended.

Clauses 37 to 45 were adopted.

Clause 46 was adopted, as amended.

Clauses 47 and 48 were adopted.

Clauses 49 and 50 were adopted, as amended.

The Schedule, Clause 1 and Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T.R. Baalu.

The motion was adopted and the Bill as amended was passed.

***8.40 P.M.**

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd October, 2008)

**P.D.T. ACHARY,
Secretary-General.**

*From 7.42 P.M. to 8.40 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, October 22, 2008/ Asvina 30, 1930 (Saka)

No. 310

11.00 A.M.

1. Reference by Speaker

The Speaker, on behalf of the House, complimented Dr. G. Madhavan Nair, Chairman, ISRO and his dedicated team of Scientists and all others who were associated with the successful launch of India's first unmanned moon spacecraft, Chandrayaan-1 on 22.10.2008 for a two-year mission from Satish Dhawan Space Centre at Sriharikota, Andhra Pradesh.

The Speaker, on behalf of the House, also congratulated the Indian Cricket Team for emphatic 320 run victory, against Australian team at Mohali, Punjab.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 61 – 80 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 623 – 852 will be printed in the Official Report for the day.

11.15 A.M.

3. Withdrawal of the Member from House

As Shri Abdullakutty, M.P. continued to interrupt the proceedings of the House and disregarded the Chair's direction not to display placard in the House, the Speaker directed him under Rule 373 of Rules of Procedure and Conduct of Business in Lok Sabha to withdraw from the House for the day.

Thereafter Shri Abdullakutty withdrew from the House.

(Due to interruptions in the House, Lok Sabha adjourned at 11.23 A.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

4. Papers laid on the Table

The following papers were laid on the table :-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) North Eastern Region Vision 2020.
 - (ii) North Eastern Region Vision 2020-Annexures.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai for the year 2007-2008.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) A copy of the Notification No. G.S.R. 603(E) (Hindi and English versions) published in Gazette of India dated the 21st August, 2008 approving the Tuticorin Port

Trust Employees (Recruitment, Seniority and Promotion) Regulations, 2008, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2006-2007.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2007-2008 under section 27 of the Indian Council of World Affairs Act, 2001.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2006-2007.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under sub-section(3) of Section 1 of the Food Safety and Standards Act, 2006:-
 - (i) S.O. 2127(E) published in Gazette of India dated the 28th August, 2008, appointing 28th day of August, 2008 as the date on which the provisions of Section 90 of the Food Safety and Standards Act, 2006 shall come into force.
 - (ii) S.O. 1758 (E) published in Gazette of India dated the 15th October, 2007 appointing the 15th day of October, 2007 as the day on which the provisions

of Sections, mentioned therein, of the Food Safety and Standards Act, 2006 shall come into force.

- (iii) S.O. 1246(E) published in Gazette of India dated the 28th May, 2008, appointing 28th day of May, 2008 as the date on which the provisions of Sections 3 and 30 of the Food Safety and Standards Act, 2006 shall come into force.

(10) A copy of the Food Safety and Standards Authority of India (Salaries, Allowance and other Conditions of Service of Chairperson and Members) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 497(E) in Gazette of India dated the 4th July, 2008 under Section 93 of the Food Safety and Standards Act, 2006.

(11) A copy of the Notification No. S.O. 2165(E) (Hindi and English versions) published in Gazette of India date the 5th September, 2008, establishing the Food Safety and Standards Authority of India for the purposes of the Food Safety and Standards Act, 2006 consisting of the Chairperson and the members, mentioned therein, with effect from the date of publication of the Notification, issued under sub-section (1) of Sections 4 and 5 of the said Act.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 23 of the Prevention of Food Adulteration Act, 1954:-

- (i) The Prevention of Food Adulteration (3rd Amendment) Rules, 2008 (published in Notification No. G.S.R. 467(E) in Gazette of India date the 18th June, 2008.
- (ii) The Prevention of Food Adulteration (4th Amendment) Rules, 2008 (published in Notification No. G.S.R. 500(E) in Gazette of India date the 5th July, 2008.

(13) A copy of the Notification No. G.S.R. 383(E) (Hindi and English versions) published in Gazette of India dated the 16th May, 2008, containing Corrigendum to the Notification No. G.S.R. 491(E) dated the 21st August, 2006 issued under Prevention of Food Adulteration Act, 1954.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2006-2007.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Notification No. S.O. 2142(E) (Hindi and English versions) published in Gazette of India dated the 1st September 2008 making certain amendments to the principal order published in the Notification No. S.O. 594(E), dated the 20th June, 1988, which was subsequently amended vide order No. 932(E) dated 18th August, 2003 consequent upon change of Vice-Chairman incumbent of the Standing Committee, issued under sub-section (1) of Section 26 of the Mines and Mineral (Development and Regulation) Act, 1957.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
- (i) S.O. 1088(E) published in Gazette of India dated the 5th May, 2008 regarding rates of bridge fee to be recovered from users of permanent Lamboti Bridge on National Highway No. 9 (Pune-Solapur section) in the State of Maharashtra.
- (ii) S.O. 1562(E) published in Gazette of India dated the 26th June, 2008 authorising the Special Land Acquisition Officer (General), Nagpur, as the competent authority to perform the functions of such authority for building (widening), maintenance, management and operation of the National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.

- (iii) S.O. 1624(E) published in Gazette of India dated the 7th July, 2008 making certain amendments in the Notification No. S.O. 194(E) dated the 2nd March, 2001.
- (iv) S.O. 2043(E) published in Gazette of India dated the 14th August, 2008 authorising Officers mentioned therein to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of the National Highway No. 8 in the State of Maharashtra.
- (v) S.O. 1084(E) published in Gazette of India dated the 5th May, 2008 making certain amendments in the Notification No. S.O. 294(E) dated the 14th February, 2007.
- (vi) S.O. 1085(E) published in Gazette of India dated the 5th May, 2008 making certain amendments in the Notification No. S.O. 295(E) dated the 14th February, 2007.
- (vii) S.O. 1437(E) published in Gazette of India dated the 11th June, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of the National Highway No. 6 (Durg-Nagpur Section), including construction of bypasses, in the State of Maharashtra.
- (viii) S.O. 1126(E) published in Gazette of India dated the 13th May, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 8 (Manor-Dahisar Section) in the State of Maharashtra.
- (ix) S.O. 1228(E) published in Gazette of India dated the 27th May, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Agra-Shikohabad Section) in the State of Uttar Pradesh.
- (x) S.O. 1390(E) published in Gazette of India dated the 6th June, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 14 (Palanpur-Radhanpur Section) in the State of Gujarat.

- (xi) S.O. 1391(E) published in Gazette of India dated the 6th June, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Mohania-Barun Section) in the State of Bihar.
- (xii) S.O. 1392(E) published in Gazette of India dated the 6th June, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 5 (Chattia-Bhadrak Section) in the State of Orissa.
- (xiii) S.O. 1565(E) published in Gazette of India dated the 26th June, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xiv) S.O. 1615(E) published in Gazette of India dated the 3rd July, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 15 (Radhanpur-Adesar Section) in the State of Gujarat.
- (xv) S.O. 1646(E) published in Gazette of India dated the 9th July, 2008 authorising Concessionaire to collect and retain the fee on mechanical vehicles, mentioned therein, from the users of National Highway Nos. 1 to 5 in the State of Haryana.
- (xvi) S.O. 900(E) published in Gazette of India dated the 22nd April, 2008 regarding rates of fee to be recovered from the users of National Highway No. 6 (Kondhali-Talegaon Section) in the State of Maharashtra.
- (xvii) S.O. 345(E) published in Gazette of India dated the 16th February, 2008 regarding acquisition of Land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Baghpat Section) in the State of Uttar Pradesh.

- (xviii) S.O. 480(E) published in Gazette of India dated the 12th March, 2008 making certain amendments in the Notification No. S.O. 513(E) dated the 7th April, 2006.
- (xix) S.O. 481(E) published in Gazette of India dated the 12th March, 2008 making certain amendments in the Notification No. S.O. 2087(E) dated the 4th December, 2007.
- (xx) S.O. 275(E) published in Gazette of India dated the 7th February, 2008 regarding acquisition of Land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway of Delhi) (Ghaziabad Section) in the State of Uttar Pradesh.
- (xxi) S.O. 526(E) published in Gazette of India dated the 19th March, 2008 regarding acquisition of Land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 28 in the State of Uttar Pradesh.
- (xxii) S.O. 2216(E) published in Gazette of India dated the 28th December, 2007 regarding acquisition of Land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Baghpat Section) in the State of Uttar Pradesh.
- (xxiii) S.O. 2217(E) published in Gazette of India dated the 28th December, 2007 making certain amendments in the Notification No. S.O. 1791(E) dated the 22nd October, 2007.
- (xxiv) S.O. 541(E) published in Gazette of India dated the 20th March, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) in the State of Maharashtra.
- (xxv) S.O. 474(E) published in Gazette of India dated the 11th March, 2008 making certain amendments in the Notification No. S.O. 633(E) dated the 18th April, 2007.

- (xxvi) S.O. 540(E) published in Gazette of India dated the 20th March, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) in the State of Maharashtra.
- (xxvii) S.O. 787(E) published in Gazette of India dated the 31st March, 2008 regarding acquisition of land for construction of minor bridges along with geometric improvement of Pune, Nashik Road National Highway No. 50 in the State of Maharashtra.
- (xxviii) S.O. 475(E) published in Gazette of India dated the 11th March, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Madhya Pradesh/Maharashtra Border to Dhule) in the State of Maharashtra.
- (xxix) S.O. 1501(E) published in Gazette of India dated the 20th June, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway Nos. 2 and 25 (Bhognipur-Bara and Qrai-Bhognipur Sections) in the State of Uttar Pradesh.
- (xxx) S.O. 2063(E) published in Gazette of India dated the 18th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway Nos. 2 and 25 (Bhognipur-Bara and Qrai-Bhognipur Sections) in the State of Uttar Pradesh.
- (xxxi) S.O. 2014(E) published in Gazette of India dated the 11th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 24 (Hapur-Moradabad Section) in the State of Uttar Pradesh.
- (xxxii) S.O. 2015(E) published in Gazette of India dated the 11th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 87 in the State of Uttar Pradesh.

- (xxxiii) S.O. 1198(E) published in Gazette of India dated the 23rd May, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 72 in the State of Uttarakhand.
- (xxxiv) S.O. 1124(E) published in Gazette of India dated the 9th May, 2008 containing corrigendum to the Notification No. S.O. 2015(E) dated the 24th November, 2006.
- (xxxv) S.O. 810(E) published in Gazette of India dated the 3rd April, 2008 authorising Special Land acquisition Officer, Hardwar, to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 58 in the State of Uttarakhand.
- (xxxvi) S.O. 1651(E) published in Gazette of India dated the 10th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 22 (Zirakpur-Panchkula-Kalka section) in the State of Haryana.
- (xxxvii) S.O. 1652(E) and S.O. 1653(E) published in Gazette of India dated the 10th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 10 (Rohtak-Hissar section) in the State of Haryana.
- (xxxviii) S.O. 807(E) to S.O. 809(E) published in Gazette of India dated the 3rd April, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 15 (Pathankot-Amritsar section) in the State of Punjab.
- (xxxix) S.O. 854(E) and S.O. 855(E) published in Gazette of India dated the 11th April, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 1A (Jalandhar-Pathankot section) in the State of Punjab.

- (xi) S.O. 1838(E) published in Gazette of India dated the 24th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 58 (Meerut-Muzaffarnagar section) in the State of Uttar Pradesh.
- (xli) S.O. 1869(E) published in Gazette of India dated the 29th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 28 (Lucknow-Faizabad section) in the State of Uttar Pradesh.
- (xlii) S.O. 1883(E) and S.O. 1884(E) published in Gazette of India dated the 30th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 2 (Kanpur-Varanasi section) in the State of Uttar Pradesh.

(18) Thirteen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (xvi) to (xxviii) of (17) above.

(19) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3 and 6 of the Control of National Highways (Land and Traffic) Act, 2002:-

- (i) S.O. 1552(E) published in Gazette of India dated the 25th June, 2008 making the certain amendments in the Notification No. S.O. 76(E) dated the 20th January, 2005.
- (ii) S.O. 1553(E) published in Gazette of India dated the 25th June, 2008 making the certain amendments in the Notification No. S.O. 1001(E) dated the 20th June, 2007.
- (iii) S.O. 1056(E) published in Gazette of India dated the 30th April, 2008 making the certain amendments in the Notification No. S.O. 1729(E) dated the 8th December, 2005.

(20) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2008 (Hindi and English versions) published in Notification No.

G.S.R. 567(E) in Gazette of India dated the 30th July, 2008 under article 320(5) of the Constitution.

(21) A copy of the Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules 2008 (Hindi and English versions) published in Notification No. G.S.R. 300(E) in Gazette of India dated the 22nd April, 2008 under sub-section (1) of 37 of the Administrative Tribunals Act, 1985.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2007-2008.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

(i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2007 published in Notification No. G.S.R. 765 (E) in Gazette of India dated the 12th December, 2007.

(ii) The Indian Forest Service (Pay) Second Amendment Rules, 2007 published in Notification No. G.S.R. 766 (E) in Gazette of India dated the 12th December, 2007.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 2007 published in Notification No. G.S.R. 786 (E) in Gazette of India dated the 24th December, 2007.

(iv) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2007 published in Notification No. G.S.R. 795 (E) in Gazette of India dated the 31st December, 2007.

- (v) The Indian Police Service (Pay) Fifth Amendment Rules, 2007 published in Notification No. G.S.R. 796 (E) in Gazette of India dated the 31st December, 2007.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2008 published in Notification No. G.S.R. 76 (E) in Gazette of India dated the 8th February, 2008.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2008 published in Notification No. G.S.R. 77 (E) in Gazette of India dated the 8th February, 2008.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2008 published in Notification No. G.S.R. 78 (E) in Gazette of India dated the 8th February, 2008.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2008 published in Notification No. G.S.R. 79 (E) in Gazette of India dated the 8th February, 2008.
- (x) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2008 published in Notification No. G.S.R. 80 (E) in Gazette of India dated the 8th February, 2008.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2008 published in Notification No. G.S.R. 229 (E) in Gazette of India dated the 27th March, 2008.
- (xii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2008 published in Notification No. G.S.R. 230 (E) in Gazette of India dated the 27th March, 2008.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 2008 published in Notification No. G.S.R. 231 (E) in Gazette of India dated the 27th March, 2008.
- (xiv) The Indian Administrative Service (Fixation of Cadre Strength) Eight Amendment Regulations, 2008 published in Notification No. G.S.R. 232 (E) in Gazette of India dated the 27th March, 2008.

- (xv) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 2008 published in Notification No. G.S.R. 519 (E) in Gazette of India dated the 14th July, 2008.
 - (xvi) The Indian Administrative Service (Pay) Amendment Rules, 2008 published in Notification No. G.S.R. 520(E) in Gazette of India dated the 14th July, 2008.
 - (xvii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2008 published in Notification No. G.S.R. 560 (E) in Gazette of India dated the 29th July, 2008.
 - (xviii) The Indian Police Service (Pay) Amendment Rules, 2008 published in Notification No. G.S.R. 561 (E) in Gazette of India dated the 29th July, 2008.
 - (xix) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2008 published in Notification No. G.S.R. 562 (E) in Gazette of India dated the 29th July, 2008.
 - (xx) The Indian Police Service (Pay) Second Amendment Rules, 2008 published in Notification No. G.S.R. 563 (E) in Gazette of India dated the 29th July, 2008.
 - (xxi) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2008 published in Notification No. G.S.R. 609 (E) in Gazette of India dated the 26th August, 2008.
 - (xxii) The Indian Forest Service (Pay) Amendment Rules, 2008 published in Notification No. G.S.R. 610 (E) in Gazette of India dated the 26th August, 2008.
- (25) Fourteen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (xiv) of (24) above.
- (26) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha :-

TENTH LOK SABHA

1.	Statement No. XXXVI	Fifth Session, 1992
2.	Statement No. XXXVIII	Seventh Session, 1993
3.	Statement No. XXXV	Eleventh Session, 1994
4.	Statement No. XXXVIII	Thirteenth Session, 1995
5.	Statement No. XXVI	Fourteenth Session, 1995

ELEVENTH LOK SABHA

6.	Statement No. XXXVII	Second Session, 1996
7.	Statement No. XXXVII	Third Session, 1996
8.	Statement XXXVIII	Fourth Session, 1997

TWELFTH LOK SABHA

9.	Statement No. XLIII	Second Session, 1998
10.	Statement No. XXXVII	Third Session, 1998
11.	Statement No. XXXIX	Fourth Session, 1999

THIRTEENTH LOK SABHA

12.	Statement No. XL	Second Session, 1999
13.	Statement No. XLIV	Third Session, 2000
14.	Statement No. XXXVII	Fourth Session, 2000
15.	Statement No. XXXV	Fifth Session, 2000
16.	Statement No. XLIV	Sixth Session, 2001
17.	Statement No. XLIII	Seventh Session, 2001
18.	Statement No. XXXI	Eighth Session, 2001
19.	Statement No. XXX	Ninth Session, 2002

20.	Statement No. XXVI	Tenth Session, 2002
21.	Statement No. XXIII	Eleventh Session, 2002
22.	Statement No. XXIII	Twelfth Session, 2003
23.	Statement No. XX	Thirteenth Session, 2003
24.	Statement No. XIX	Fourteenth Session, 2003

FOURTEENTH LOK SABHA

25.	Statement No. XVII	Second Session, 2004
26.	Statement No. XV	Third Session, 2004
27.	Statement No. XV	Fourth Session, 2005
28.	Statement No. XII	Fifth Session, 2005
29.	Statement No. XI	Sixth Session, 2005
30.	Statement No. X	Seventh Session, 2006
31.	Statement No. VIII	Eighth Session, 2006
32.	Statement No. VII	Ninth Session, 2006
33.	Statement No. VI	Tenth Session, 2007
34.	Statement No. IV	Eleventh Session, 2007
35.	Statement No. III	Twelfth Session, 2007
36.	Statement No. I	Thirteenth Session, 2008

(27) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-

- (i) The Ozone Depleting Substances (Regulations and Control) Amendment Rules, 2007 published in Notification No. S.O. 1561(E) in Gazette of India dated the 18th September, 2007.

- (ii) The Environment (Protection) Third Amendment Rules, 2008 published in Notification No. G.S.R. 344(E) in Gazette of India dated the 7th May, 2008.
 - (iii) The Environment (Protection) Fifth Amendment Rules, 2008 published in Notification No. G.S.R. 481(E) in Gazette of India dated the 26th June, 2008.
 - (iv) The Environment (Protection) Sixth Amendment Rules, 2008 published in Notification No. G.S.R. 579(E) in Gazette of India dated the 6th August, 2008.
 - (v) The Environment (Protection) Seventh Amendment Rules, 2008 published in Notification No. G.S.R. 600(E) in Gazette of India dated the 18th August, 2008.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2006-2007.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Notification No. S.O. 1121(E) (Hindi and English versions) published in Gazette of India dated the 9th May, 2008 constituting the Indian Council of Forestry Research and Education Pension Fund Trust consisting of the trustees, mentioned therein, issued under section under Rule 37A of the Central Civil Services (Pension) Rules, 1972.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 21st October, 2008, Rajya Sabha passed the Drugs and Cosmetics (Amendment) Bill, 2008.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Drugs and Cosmetics (Amendment) Bill, 2008.

7. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2008-2009):

- (1) Seventy-fifth Report on Action Taken on 51st Report of PAC (14th Lok Sabha) on "Property Management by Ministry of External Affairs" and
- (2) Seventy-sixth Report on Action Taken on 48th Report of PAC (14th Lok Sabha) on "Functioning of Employees' State Insurance Corporation (ESIC)".

8. Reports of Joint Committee on Offices of Profit

Shri Nikhilananda Sar presented the Seventh and Eighth Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

9. Report of Committee on Papers laid on the Table

Shri Hannan Mollah presented the Twentieth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

10. Reports of Committee on Subordinate Legislation

Shri Ramjilal Suman presented the Twentieth and Twenty-first Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

11. Reports of Committee on Government Assurances

Shri Harin Pathak presented the Twenty-fifth and Twenty-sixth Reports (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

12. Reports of Standing Committee on Water Resources

Shri R. Sambasiva Rao presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2008-2009) :

- (1) Tenth Report on Action Taken by the Government on the Observations/ Recommendations contained in the Ninth Report (Fourteenth Lok Sabha) on Demands for Grants (2008-2009) of the Ministry of Water Resources; and
- (2) Eleventh Report on "Inter Linking of Rivers."

13. Report of Standing Committee on Human Resource Development

Shri Francis K. George laid on the Table the Two Hundred Tenth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on Implementation of Sarva Shiksha Abhiyan, Mid-Day Meal Scheme and Integrated Child Development Services Scheme in the Union Territories.

14. Report of Standing Committee on Science & Technology, Environment & Forests

Shri Francis Fanthome laid on the Table the 194th Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on The Compensatory Afforestation Fund Bill, 2008.

15. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Varkala Radhakrishnan laid on the Table the Twenty-eighth Report* (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Supreme Court (Number of Judges) Amendment Bill, 2008.

16 Report of Business Advisory Committee

Shri Vayalar Ravi presented the Fiftieth Report of the Business Advisory Committee.

17. Statements by Ministers

- (i) The Minister of External Affairs laid a statement (Hindi and English versions) on " Sri Lanka."
- (ii) The Minister of Overseas Indian Affairs and Minister of Parliamentary Affairs, laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on External Affairs on Demands for Grants (2008-09), pertaining to the Ministry of Overseas Indian Affairs.
- (iii) The Minister of Panchayati Raj and Minister of Development of North Eastern Region laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Rural Development on Demands for Grants (2008-09), pertaining to the Ministry of Panchayati Raj.
- (iv) The Minister of State in the Prime Minister's Office and Minister of State in the Ministry of Personnel, Public Grievances and Pensions laid a statement (Hindi and English versions) regarding the successful launch of Chandrayan-1 spacecraft, India's first unmanned scientific mission to the Moon.

* The Report was presented to Hon'ble Chairman, Rajya Sabha on the 4th August, 2008, when the House was not in Session, under Direction 31(1) of the Directions by the Hon'ble Chairman, Rajya Sabha and the Hon'ble Chairman was pleased to order the printing, publication and circulation of the Report. A copy of the Report was forwarded to Hon'ble Speaker, Lok Sabha on the same date.

18. Motion for election to the National Shipping Board

Shri T.R. Baalu moved the following motion :-

“That in pursuance of clause (a) of sub-section (2) of section 4 of the Merchant Shipping Act, 1958 read with rule 3 of the National Shipping Board Rules, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the National Shipping Board, subject to other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

19. Motion for election to the Jawaharlal Institute of Post Graduate Medical Education and Research, Puducherry

Dr. Anbumani Ramadoss moved the following motion :-

“That in pursuance of clause (k) of sub-section (1) of section 5 read with sub-section (2) of section 6 of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008, the members of this House do proceed to elect in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Jawaharlal Institute of Post-Graduate Medical Education and Research, subject to other provisions of the said Act.”

The motion was adopted.

2.11 P.M.**20. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to issue a commemorative stamp in honour of Late Shri Viswanatha Doss, a great patriot and stage actor of pre-Independence era.
- (2) Shri Santosh Gangwar regarding need to consider Izzatnagar in Bareilly as an alternative site for setting up Rail Coach Factory proposed to be set up in Rai-Bareilly, Uttar Pradesh.
- (3) Shri Yogi Aditya Nath regarding need to accord the status of a Central University to Gorakhpur University.
- (4) Shri Bhanu Pratap Singh Verma regarding need to provide pilgrimage facilities to the people desirous of visiting the Mausoleum of Prithvi Raj Chauhan in Afghanistan.
- (5) Dr. Satyanarayan Jatiya regarding need to release power from Central Quota and Central assistance for tiding over situation arisen due to shortage of water in Madhya Pradesh.
- (6) Shri Avinash Rai Khanna regarding need to extend social security benefits to the taxpayers in the country.
- (7) Shri P. Mohan regarding need to lift the ban imposed on catching of Sea Cucumbers.
- (8) Shri Shailendra Kumar regarding need to make available adequate quantity of D.A.P. and A.P. fertilizers in the Co-operative Societies and markets.
- (9) Shri Alok Kumar Mehta regarding need to start Rajiv Gandhi Vidyutikaran Yojana in Samastipur, Bihar.
- (10) Shri Sadashivrao D. Mandlik regarding need to issue stringent guidelines for the effective implementation of Agricultural loan waiver scheme.
- (11) Shri K. Yerrannaaidu regarding need to take steps to ameliorate the plight of power loom weavers of Karimnagar district, Andhra Pradesh facing unemployment due to crisis in power loom industry.

21. Motion

Shri V. Kishore Chandra S. Deo moved the following motion :-

“That this House do agree with the Second Report of the Committee to Inquire into Misconduct of Members of Lok Sabha on ‘Various facets of Misconduct and basic attributes of standards of conduct/behaviour expected of members’ laid on the Table of the House on 30 April, 2008.”

The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned at 2.13 P.M. and re-assembled at 2.28 P.M.)

2.28 P.M.**22. Supplementary Demands for Grants (Railways) – 2008-09**

Time Taken: 8 mts.

Discussion on the Supplementary Demand for Grant No. 16 in respect of Budget (Railways) for 2008-2009 commenced.

The following members laid their written speeches on the Table:-

1. Shri Prahlad Joshi
2. Shri Santosh Gangwar
3. Shri Adhir Chowdhury
4. Shri Rashid J.M. Aaron
5. Shri S.K. Kharventhan
6. Shri Haribhau Madhav Jawale
7. Shri Sanat Kumar Mandal
8. Smt. K. Rani
9. Shri Rakesh Singh
10. Shri K. Subbarayan

11. Smt. M.S.K. Bhavani Rajenthiran
12. Shri Brajesh Pathak
13. Shri Bhartruhari Mahtab
14. Shri Shrinivas Patil
15. Dr. Prasanna Kumar Patasani
16. Shri Nikhil Kumar
17. Shri Hansraj Gangaramji Ahir
18. Shri Bhanu Pratap Singh Verma
19. Shri Brahmananda Panda
20. Shri Girdhari Lal Bhargava

Shri Lalu Prasad replied to the debate and also laid some portion of his speech on the Table.

The Supplementary Demand for Grant No 16 in respect of Budget (Railways) 2008-09 for the amount shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 2008-2009 was voted in full.

23. Government Bill – Introduced

The Appropriation (Railways) No. 4 Bill, 2008

24. Government Bill – Passed

The Appropriation (Railways) No. 4 Bill, 2008

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad .

The motion was adopted and the Bill was passed.

2.37 P.M.

25. Government Bill – Passed

Time Taken: 12 mts.

The Airports Economic Regulatory Authority of India Bill, 2007.

The motion for the consideration of the Bill was moved by Shri Praful Patel.

Dr. Meinya Thokchom took part in the debate.

Shri Praful Patel replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 12 were adopted.

Clause 13 was adopted, as amended.

Clauses 14 to 55 were adopted.

The Schedule was adopted, as amended.

(Due to interruptions in the House, Lok Sabha adjourned at 2.46 P.M. and re-assembled at 3.14 P.M.)

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Praful Patel.

The motion was adopted and the Bill as amended was passed

3.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd October, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, October 23, 2008/ Kartika 1, 1930 (Saka)

No. 311

11.00 A.M.

1. Starred Questions

Starred Question Nos. 82,84,85 and 87 were orally answered. Replies to Starred Question Nos. 81, 83,86 and 88 – 100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 853 – 1082 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the table :-

- (1) A copy of the Corrigendum (Hindi and English versions) to the Outcome Budget* of the Ministry of Social Justice and Empowerment for the year 2008-2009.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2008-2009.

* Outcome Budget of the Ministry was laid on the Table of House on 17-03-2008.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2006-2007.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2006-2007.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2006-2007.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2006-2007.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2006-2007, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2006-2007.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2006-2007 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2006-2007.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 2006-2007 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2006-2007.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2006-2007, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2006-2007.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2006-2007, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Arts, Conservation and Museology, New Delhi, for the year 2006-2007.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the years 2004-2005 and 2005-2006, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the years 2004-2005 and 2005-2006.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2006-2007.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2006-2007.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2006-2007.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2006-2007.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2006-2007.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2006-2007.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2006-2007 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2006-2007.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2005-2006.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2006-2007, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2006-2007.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India – Union Government (Commercial) (No. PA 9 of 2008) Review of activities of selected Public Sector Undertakings (Performance Audit) for the year ended March, 2007.
- (ii) Report of the Comptroller and Auditor General of India – Union Government (Commercial) (No. CA 10 of 2008) Information Technology Applications in Public Sector Undertakings (Compliance Audit) for the year ended March, 2007.
- (iii) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2008-2009.

(40) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilisers, for the year 2008-2009.
- (ii) Memorandum of Understanding between the Hindustan Insecticides Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilisers, for the year 2008-2009.
- (iii) Memorandum of Understanding between the Indian Drugs and Pharmaceuticals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilisers, for the year 2008-2009.
- (iv) Memorandum of Understanding between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilisers, for the year 2008-2009.

- (v) Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilisers, for the year 2008-2009.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2006-2007.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2002-2003.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the year 2002-2003 to 2006-2007 within the stipulated period of nine months after the close of respective accounting years.
- (46) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2008-2009.

- (ii) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2008-2009.
 - (iii) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2008-2009.
 - (iv) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2008-2009.
- (47) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (48) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-
- (i) The Rail Land Development Authority (Constitution) (Amendment) Rules, 2007, published in the Notification No. G.S.R. 538(E) in Gazette of India dated the 8th August, 2007.
 - (ii) The Railway Servants (Hours of Work and Period of Rest) Amendment Rules, 2007, published in the Notification No. G.S.R. 264(E) in Gazette of India dated the 30th March, 2007.
 - (iii) The Rail Land Development Authority Constitution (Amendment) Rules, 2008, published in the Notification No. G.S.R. 476(E) in Gazette of India dated the 25th June, 2008.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 625(E) in Gazette of India dated

the 29th August, 2008 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

(51) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the India Tourism Development Corporation, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the India Tourism Development Corporation, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2006-2007.
- (ii) Annual Report of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2006-2007.
- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2005-2006.
- (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(52) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the

working of the Rammohun Roy Library Foundation, Kolkata, for the year 2006-2007.

(54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

(55) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2006-2007.

(56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

(57) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Khuda Bakhsh Oriental Public Library, Patna, for the year 2006-2007.

(58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

(59) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Asiatic Society, Kolkata, for the year 2006-2007.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

(61) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2006-2007.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2006-2007, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2006-2007.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2006-2007.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2008-2009.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Social Defence, New Delhi, for the year 2004-2005.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.

- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2006-2007.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute for the Mentally Handicapped, Secunderabad, for the year 2006-2007.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2005-2006.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2006-2007.

- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2006-2007.
- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2008-2009.
 - (ii) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2008-2009.
 - (iii) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2008-2009.
 - (iv) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2008-2009.
 - (v) Memorandum of Understanding between the National Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2008-2009.

- (vi) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2008-2009.
- (79) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2007 (Hindi and English versions) published in Notification No. G.S.R 730(E) in Gazette of India dated the 26th November, 2007 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (80) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the Oilfields (Regulation and Development) Act, 1948:-
- (i) S.O. 1502(E) published in Gazette of India dated the 20th June, 2008 designating Oil Industry Safety Directorate as competent authority to exercise powers and functions as stipulated in Petroleum and Natural Gas (Safety in Offshore Operations) Rules, 2008, with effect from date of publication of the notification.
 - (ii) The Petroleum and Natural Gas (Safety in Offshore Operations) Rules, 2008 published in Notification No. G.S.R. 469(E) in Gazette of India dated the 20th June, 2008.
- (81) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
- (i) The Petroleum and Natural Gas Regulatory Board (Affiliate Code of Conduct for Entities Engaged in Marketing of Natural Gas and Laying, Building, Operating or Expanding Natural Gas Pipeline) Regulations, 2008 published in Notification No. G.S.R. 540(E) in Gazette of India dated the 17th July, 2008.
 - (ii) The Petroleum and Natural Gas Regulatory Board (Access Code for common Carrier or Contract Carrier Natural Gas Pipelines) Regulations, 2008 published in Notification No. G.S.R. 541(E) in Gazette of India dated the 17th July, 2008.
 - (iii) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Natural Gas Pipelines) Regulations, 2008

published in Notification No. G.S.R. 340(E) in Gazette of India dated the 6th May, 2008.

- (iv) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Regulations, 2008 published in Notification No. G.S.R. 612(E) in Gazette of India dated the 27th August, 2008.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No.3) Bill, 2008 passed by the Lok Sabha on the 21st October, 2008.

5. Financial Committees (2007-2008) - A Review

Secretary-General laid on the Table Hindi and English versions of the "Financial Committees (2007-2008) - A Review."

6. Report of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Thirty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of Public Accounts Committee

Shri Bhartruhari Mahtab presented the Seventy-seventh Report (Hindi and English versions) of the Public Accounts Committee (2008-2009) on "Accelerated Power Development and Reform Programme (APDRP)."

8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma presented the following Reports:-

- (1) Thirty-second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Railways (Railway Board) on Action Taken by the Government on the recommendations contained in their Seventeenth Report (Fourteenth Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in North Eastern Railway (NER)".
- (2) Thirty-third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Tribal Affairs on "National Commission for the Scheduled Tribes(NCST) – its mandate and achievements – a review of its organisation and working".
- (3) Thirty-fourth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Health and Family Welfare on Action Taken by the Government on the recommendations contained in their Twentieth Report (Fourteenth Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in All India Institute of Medical Sciences including Reservation for Scheduled Castes and Scheduled Tribes in admission therein".

9. Reports of Standing Committee on Urban Development

Shri Mohd. Salim presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2008-2009):

- (1) Thirty-third Report of the Committee on Action Taken by the Government on the recommendations contained in the Thirty-first Report of the Committee on Demands for Grants (2008-2009) of the Ministry of Urban Development.

- (2) Thirty-fourth Report of the Committee on Action Taken by the Government on the recommendations contained in the Thirty-second Report of the Committee on Demands for Grants (2008-2009) of the Ministry of Housing and Urban Poverty Alleviation.
- (3) Thirty-fifth Report of the Committee on the subject 'National Capital Region Planning Board' (NCRPB), Ministry of Urban Development.
- (4) Thirty-sixth Report of the Committee on the subject 'Government of India Stationery Office, Kolkata' (GISO), Ministry of Urban Development.

10. Report of Joint Parliamentary Committee on Wakf

Shri Chandrakant Bhaurao Khaire laid on the Table the Ninth Report (Hindi and English versions) of the Joint Parliamentary Committee on Wakf.

11. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Francis Fanthome laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) One Hundred and Ninety-fifth Report on Action Taken by the Government on the recommendations contained in the One Hundred and Eighty-fifth Report of the Committee on the Demands for Grants (2008-09) of the Department of Science & Technology;
- (2) One Hundred and Ninety-sixth Report on Action Taken by the Government on the recommendations contained in the One Hundred and Ninetieth Report of the Committee on the Demands for Grants (2008-09) of the Department of Bio-technology;
- (3) One Hundred and Ninety-seventh Report on Action Taken by the Government on the recommendations contained in the One Hundred and Eighty-sixth Report of the Committee on the Demands for Grants (2008-09) of the Department of Scientific and Industrial Research;

- (4) One Hundred and Ninety-eighth Report on Action Taken by the Government on the recommendations contained in the One Hundred and Ninety-first Report of the Committee on the Demands for Grants (2008-09) of the Department of Atomic Energy;
- (5) One Hundred and Ninety-ninth Report on Action Taken by the Government on the recommendations contained in the One Hundred and Eighty-ninth Report of the Committee on the Demands for Grants (2008-09) of the Department of Space; and
- (6) Two Hundredth Report on Action Taken by the Government on the recommendations contained in the One Hundred and Eighty-seventh Report of the Committee on the Demands for Grants (2008-09) of the Ministry of Earth Sciences.

12. Reports of Standing Committee on Transport, Tourism and Culture

Shri Adhir Chowdhury laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred Fortieth Report** on 'Promotion of Tourism in Jammu & Kashmir;
- (2) One Hundred Forty-first Report** on Modernisation of Airports; and
- (3) One Hundred Forty-second Report on 'Functioning of Private Airports and the related issues'.

13. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Varkala Radhakrishnan laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice:

- (1) Twenty-ninth Report on Public Grievances Redressal Mechanism; and
- (2) Thirtieth Report on Constraints Being Faced by Kendriya Bhandar.

**The Reports at Sl. No. (1) and (2) were presented to Hon'ble Chairman, Rajya Sabha on the 20th August, 2008, when the House was not in Session, under Direction 31(1) of the Directions by the Chairman, Rajya Sabha.

12.08 P.M.

14. Statements by Ministers

- (1) Minister of Rural Development made a statement regarding the National Land Records Modernization Programme (NLRMP).
- (2) The Minister of Chemicals & Fertilizers and Minister of Steel laid the following statements (Hindi and English versions) regarding the :
 - (i) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Coal and Steel on Demands for Grants (2007-08), pertaining to the Ministry of Steel ; and
 - (ii) Status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Coal and Steel on Review and Performance of Rashtriya Ispat Nigam Ltd (RINL), pertaining to the Ministry of Steel.
- (3) The Minister of Minority Affairs laid the following statements (Hindi and English versions) regarding the :
 - (i) status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2007-08), pertaining to the Ministry of Minority Affairs;
 - (ii) status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Social Justice and Empowerment on action taken on the observations/ recommendations contained in the 26th Report on Demands for Grants (2007-08), pertaining to the Ministry of Minority Affairs; and
 - (iii) status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2008-09), pertaining to the Ministry of Minority Affairs.
- (4) The Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in

the 22nd Report of the Standing Committee on Defence on Review of Implementation Status of GOM Report on Reforming National Security System in pursuance of Kargil Review Committee Report – Special Reference to Management of Defence, pertaining to the Ministry of Defence.

15. Motion

Shri Vayalar Ravi moved the following motion :-

“That this House do agree with the Fiftieth Report of the Business Advisory Committee presented to the House on the 22nd October, 2008.”

The motion was adopted.

12.17 P.M.

16. Government Bills – Introduced

- (i) *The Companies Bill, 2008*
- (ii) *The Science and Engineering Research Board Bill, 2008*
- (iii)* *The Central Universities Bill, 2008*

12.19 P.M.

17. Motion

Shri V. Kishore Chandra S. Deo moved the following motion :-

“That the House do agree with the Twelfth Report of the Committee of Privileges on “Requests from Courts of Law and investigating agencies, for documents pertaining to proceedings of House, Parliamentary Committees or which are in the custody of Secretary-General, Lok Sabha, for production in Courts of Law and for investigation purposes”, laid on the Table of the House on 30 April, 2008.”

The motion was adopted.

*At 6.57 P.M.

***12.20 P.M.**

18. Submissions by Members

(i) Regarding need to restore the allotment quota of foodgrains and electricity from Central Pool to Kerala.

Shri N.N. Krishnadas made submission regarding need to restore the allotment quota of foodgrains and electricity from Central Pool to Kerala.

Shri Vayalar Ravi responded.

(ii) Regarding reduction in sittings of Parliament Sessions.

Shri Gurudas Dasgupta made submission regarding reduction in sittings of Parliament Sessions. Shri Basudeb Acharia associated.

Shri Vayalar Ravi responded.

(iii)# Regarding need to expedite the setting up of All India Institute of Medical Sciences (AIIMS) in Patna, Bihar.

Shri Ram Kripal Yadav made submission regarding need to expedite the setting up of All India Institute of Medical Sciences (AIIMS) in Patna, Bihar.

Dr. Anbumani Ramdoss responded.

(Lok Sabha adjourned at 12.52 P.M. and re-assembled at 2.03 P.M.)

*From 12.20 P.M. to 12.52 P.M., members raised matters of urgent public importance.

At 7.28 P.M.

2.03 P.M.**19. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Lt. Gen. T.P.S. Rawat regarding need to resolve the pension-related demands of Ex-servicemen.
- (2) Shri Sanjay S. Dhotre regarding need to start rail service on Purna-Akola railway line in Central Railway.
- (3) Dr. K.S. Manoj regarding need to extend the time limit for implementation of Tsunami Rehabilitation Programme in Kerala.
- (4) Shri Santasri Chatterjee regarding need to safeguard the interests of small traders facing closure due to advent of Multi-national Companies in the retail sector.
- (5) Shri Ramjilal Suman regarding need to open a Passport Facility Centre at Agra in Uttar Pradesh.

2.04 P.M.

20. Government Bills – Passed

Time Taken: 2 hrs. 40 mts.

- (i)# *The National Waterway (Talcher-Dhamra Stretch of Rivers Geonkhali-Charbatia Stretch of East Coast Canal, Charbatia-Dhamra Stretch of Matai River and Mahanadi Delta Rivers) Bill, 2006.***
- (ii)# *National Waterway (Kakinada-Pondicherry Stretch of Canals and the Kaluvelly Tank, Bhadrachalam-Rajahmundry Stretch of River Godavari and Wazirabad-Vijayawada Stretch of River Krishna) Bill, 2006.***

The motions for consideration of the Bill viz. (i) The National Waterway (Talcher-Dhamra Stretch of Rivers Geonkhali-Charbatia Stretch of East Coast Canal, Charbatia-Dhamra Stretch of Matai River and Mahanadi Delta Rivers) Bill, 2006 and (ii) National Waterway (Kakinada-Pondicherry Stretch of Canals and the Kaluvelly Tank, Bhadrachalam-Rajahmundry Stretch of River Godavari and Wazirabad-Vijayawada Stretch of River Krishna) Bill, 2006, were moved by T.R. Baalu.

The following members took part in the combined debate:-

1. Shri Dharmendra Pradhan
2. Shri K.S. Rao
3. Shri Lakshman Seth
4. Shri Ganesh Prasad Singh
5. Shri Bhartruhari Mahtab
6. Shri M. Sreenivasulu Reddy
7. Dr. Babu Rao Mediyam
8. Shri Alok Kumar Mehta
9. Shri S.K. Kharventhan
10. Shri Kharabela Swain
11. Shri Adhir Chowdhury
12. Shri Bhanu Pratap Singh Verma
13. Shri Suresh Prabhakar Prabhu

14. Shri Giridhar Gamang
15. Shri Bikram Keshari Deo
16. Kunwar Manvendra Singh (Mathura)
17. Shri Lakshman Singh

Shri T.R. Baalu replied to the combined debate.

(i) The motion for consideration of the National Waterway (Talcher-Dhamra Stretch of Rivers Geonkhali-Charbatia Stretch of East Coast Canal, Charbatia-Dhamra Stretch of Matai River and Mahanadi Delta Rivers) Bill, 2006, was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T.R. Baalu.

The motion was adopted and the Bill, as amended, was passed.

(ii) The motion for consideration of the National Waterway (Kakinada-Pondicherry Stretch of Canals and the Kaluvelly Tank, Bhadrachalam-Rajahmundry Stretch of River Godavari and Wazirabad-Vijayawada Stretch of River Krishna) Bill, 2006 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

The Schedule was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri T.R. Baalu.

The motion was adopted and the Bill, as amended, was passed.

4.45 P.M.**21. Government Bill – Passed**

Time Taken: 2 hrs. 11 mts.

The Central Universities Laws (Amendment) Bill, 2008, as passed by Rajya Sabha.

The motion for the consideration of the Bill was moved by Smt. D. Purandeswari on behalf of Shri Arjun Singh.

The following members took part in the debate:-

1. Shri Santosh Gangwar
2. Shri Basudeb Barman
3. Shri K.S. Rao
4. Shri Ram Kripal Yadav
5. Shri Bhartruhari Mahtab
6. Prof. M. Ramadass
7. Shri S.K. Kharventhan
8. Dr. C. Krishnan
9. Shri Mani Charenamei
10. Shri Ratilal Kalidas Varma
11. Shri Francis K. George
12. Smt. Archana Nayak
13. Shri P.C. Thomas
14. Shri Bikram Keshari Deo

Smt. D. Purandeswari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1 was adopted.

Enacting Formula was adopted.

Long Title was also adopted.

The motion that the Bill be passed was moved by Smt. D. Purandeswari.

The motion was adopted and the Bill was passed

6.57 P.M.

22 Government Bill – Passed

Time Taken: 2 mts.

The Drugs and Cosmetics (Amendment) Bill, 2008, as passed by Rajya Sabha.

The motion for the consideration of the Bill was moved by Dr. Anbumani Ramadoss.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Anbumani Ramadoss.

The motion was adopted and the Bill was passed

#7.54 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th October, 2008)

**P.D.T. ACHARY,
Secretary-General.**

#From 6.59 P.M. to 7.54 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, October 24, 2008/ Kartika 2, 1930 (Saka)

No. 312

11.00 A.M.

1. Starred Questions

Starred Question Nos. 101,102,103,104 and 107 were orally answered. Replies to Starred Question Nos. 105, 106 and 108 – 120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1083 – 1228 were laid on the Table.

12.03 Noon

3. Ruling by Speaker

The Speaker made the following ruling:-

“Hon. Members, I have received notices of question of privilege from Sarvashri Basudeb Acharia, Rupchand Pal, K. Yerrannaidu, Varkala Radhakrishnan, N.N. Krishna Das and P. Rajendran, Members of Parliament against the Prime Minister wherein it has been alleged that the Prime Minister in his reply to the Motion of Confidence on 22nd July, 2008, which was laid on the Table of the House, *inter alia* stated as follows:

“I say in all sincerity that this session and debate was unnecessary because I have said on several occasions that our nuclear agreement after being endorsed by the IAEA and the

Nuclear Suppliers Group would be submitted to this august House for expressing its view. All I had asked our Left colleagues was: please allow us to go through the negotiating process and I will come to Parliament before operationalising the nuclear agreement.”

Members have contended that the Prime Minister, by not coming to Parliament before operationalising the nuclear agreement, has violated the assurance made by him to Parliament which amounts to a breach of privilege and contempt of the House.

The Prime Minister is a member of the other House. According to Kaul and Shakhder, “Neither House of Parliament can claim or exercise any authority over a member of the other House. Consequently, neither House can taken upon itself to punish any breach of privilege or contempt offered to it by a member or officer of the other House.” It is in the Fifth Edition, page 299, of Kaul and Shakhder.

The procedure to be followed in such cases has been stated at page 301 by Kaul and Shakhder as follows:-

“... when a question of breach of privilege or contempt of the House is raised in either House in which a member, officer or servant of the other House is involved, the procedure followed is that the Presiding Officer of the House in which the question of privilege is raised, refers the case to the Presiding Officer of the other House, only if he is satisfied on hearing the member who raises the question or perusing any document where the complaint is based on a document that a breach of privilege has been committed”.

Since the hon. Prime Minister is a member of the other House, before referring the matter to the hon. Presiding Officer of the other House, it is necessary, as per the established procedure, for me as the Presiding Officer of this House, where the matter is raised, to be satisfied that a breach of privilege has been committed.

I heard Shri Basudeb Acharia in the matter on 20 October, 2008. As the notices of question of privilege given by other members are almost identical to that of Shri Acharia, it is not necessary for me to hear all the members. The allegation against the Prime Minister is that he has not fulfilled an assurance given by him to this House on 22 July, 2008. I have also perused the contents of the extracts of the speech of the Hon'ble Prime Minister, as set in the notices and quoted earlier.

According to Kaul & Shakhder, it is well established that "Non-implementation of an assurance given by a Minister on the floor of the House is neither a breach of privilege nor a contempt of the House....."

In view of the above, I am not satisfied that a breach of privilege has been committed by the Prime Minister. No reference to the Presiding Officer of the other House is, therefore, required. Accordingly, I have disallowed the notices of question of privilege.

12.06 P.M.

4. Papers laid on the Table

The following papers were laid on the table :-

- (1) A copy of the 10th Progress Report (Hindi and English versions) on the Action Taken Pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters Relating thereto, May, 2008.
- (2) A copy of the Reverse Mortgage Scheme, 2008 (Hindi and English versions) published in Notification No. S.O. 2310(E) in Gazette of India dated the 30th September, 2008, under Section 296 of the Income-Tax Act, 1961 together with an explanatory memorandum.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003:-
 - (i) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the financial year 2007-2008.

- (ii) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of first quarter of the financial year 2008-2009.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi for the year 2005-2006, together with Audit Report thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) :-
- (i) Memorandum of Understanding between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2008-2009.
 - (ii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2008-2009.
- (7) A copy of the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Persons) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 373(E) in Gazette of India dated the 13th May, 2008 under sub-section(1) of Section 30 of the Legal Services Authorities Act, 1987.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section(3) of Section 10 of the Delimitation Act, 2002:-
- (i) O.N. 27 (E) published in Gazette of India dated 31st March, 2008 determining the extent of Assembly and Parliamentary Constituencies in the State of West Bengal.
 - (ii) O.N. 31 (E) published in Gazette of India dated 10th April, 2008 determining the extent of Assembly and Parliamentary Constituencies in the State of Uttar Pradesh.

- (iii) O.N. 60 (E) published in Gazette of India dated 29th May, 2008 determining the extent of Assembly and Parliamentary Constituencies in the State of Tamil Nadu.
 - (iv) O.N. 62 (E) published in Gazette of India dated 30th May, 2008 determining the extent of Assembly and Parliamentary Constituencies in the State of NCT of Delhi.
 - (v) O.N. 59 (E) published in Gazette of India dated 29th May, 2008 containing corrigenda to the Notification No. 282/GJ/2006 dated 12th December, 2006.
 - (vi) O.N. 61 (E) published in Gazette of India dated 30th May, 2008 containing corrigenda to the Notification No. 282/BR/2007 dated 17th August, 2007.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2007-2008.
- (10) A copy each of the following Law Commission of India Reports (Hindi and English versions):-
- (i) Two Hundred and Third Report on Section 438 of the Code of Criminal Procedure, 1973 as amended by the code of Criminal Procedure (Amendment) Act, 2005 (Anticipatory Bail) - December, 2007.
 - (ii) Two Hundred and Fourth Report on Proposal to amend the Hindu Succession Act, 1956 as amended by Act 39 of 2005 - February, 2008.
 - (iii) Two Hundred and Fifth Report on Proposal to amend the Prohibition of Child Marriage Act, 2006 and other allied Laws - February, 2008.
 - (iv) Two Hundred and Sixth Report on Proposal for enactment of new Coroners Act applicable to the whole of India - June, 2008.
 - (v) Two Hundred and Seventh Report on Proposal to amend Section 15 of the Hindu Succession Act, 1956 in case a female dies intestate leaving her self acquired property with no heirs - June, 2008.
 - (vi) Two Hundred and Eighth Report on Proposal for amendment of Explanation to Section 6 of the Hindu Succession Act, 1956 to include oral

partition and family arrangement in the definition of "partition"- July, 2008.

- (vii) Two Hundred and Ninth Report on Proposal for omission of Section 213 from the Indian Succession Act, 1925 - July, 2008.

(11) A copy of the Notification No. 1-CA(7)/111/2008 (Hindi and English versions) published in Gazette of India dated the 5th March, 2008 determining the fee for certificate of practice with effect from 1st day of April, 2008 under section 30B of the Chartered Accountants Act, 1949.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2006-2007.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy each of the following papers (Hindi and English versions):-

(i) Annual Report of the National Commission for Women, New Delhi, for the years 2004-2005 and 2005-2006 alongwith Audited Accounts.

(ii) Review by the Government of the working of the National Commission for Women, New Delhi, for the years 2004-2005 and 2005-2006.

(iii) Action Taken Report on the Recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the years 2004-2005 and 2005-2006.

(16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2008-2009.
- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2008-2009.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavarati, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavarati, for the year 2006-2007.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following annual Reports for the year 2007-2008 (Hindi and English versions alongwith Audited Accounts in respect of the following Centres:-
- (i) Population Research Centre (Institute of Economic Growth), Delhi.
 - (ii) Population Research Centre, Bhubaneswar.
 - (iii) Population Research Centre, Hazratbal.
 - (iv) Population Research Centre (Institute for Social and Economic Change), Bangalore.
 - (v) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
 - (vi) Population Research Centre (JSS Institute of Economic Research), Dharwad.
 - (vii) Population Research Centre, Visakhapatnam.
 - (viii) Population Research Centre, Thiruvananthapuram.
 - (ix) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Dindigul.
 - (x) Population Research Centre, Guwahati.

- (xi) Population Research Centre, Udaipur.
- (xii) Population Research Centre, Lucknow.
- (xiii) Population Research Centre, Vadodara.
- (xiv) Population Research Centre, Sagar.
- (xv) Population Research Centre, Chandigarh.
- (xvi) Population Research Centre (Gokhale Institute of Politics and Economics), Pune.
- (xvii) Population Research Centre, Shimla.
- (xviii) Population Research Centre, Patna.

(22) A copy each of the Review (Hindi and English versions) by the Government on the working of the above Centres for the year 2007-2008.

(23) A copy of each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India – Union Government (Railways) (No. PA 8 of 2008) Performance Audit for the year ended March, 2007.
- (ii) Report of the Comptroller and Auditor General of India – Union Government (Railways) (No. PA 18 of 2008) Information Technology Audit for the year ended March, 2007.
- (iii) Report of the Comptroller and Auditor General of India – Union Government (Railways) (No.CA 6 of 2008) Compliance Audit for the year ended March, 2007.
- (iv) Report of the Comptroller and Auditor General of India – Union Government (Civil) (No. PA 3 of 2008) – Autonomous Bodies – Performance Audit for the year ended March, 2007.
- (v) Report of the Comptroller and Auditor General of India – Union Government (No. PA 2 of 2008) – Scientific Departments – Performance Audit for the year ended March, 2007.

- (vi) Report of the Comptroller and Auditor General of India – Union Government (Civil) (No. CA 1 of 2008) – Compliance Audit Observations for the year ended March, 2007.
 - (vii) Report of the Comptroller and Auditor General of India – Union Government (Civil and Postal Departments) (No. PA 1 of 2008) – Performance Audit for the year ended March, 2007.
 - (viii) Report of the Comptroller and Auditor General of India – Union Government (Defence Services) (No. PA 4 of 2008) – Army and Ordnance Factories (Performance Audit) for the year ended March, 2007.
 - (ix) Report of the Comptroller and Auditor General of India – Union Government (Defence Services) (No. PA 5 of 2008) – Air Force and Navy (Performance Audit) for the year ended March, 2007.
 - (x) Report of the Comptroller and Auditor General of India – Union Government (Commercial)(Review of selected activities of Public Sector General Insurance Companies) (No. PA 15 of 2008) – (Performance Audit) for the year ended March, 2007.
 - (xi) Report of the Comptroller and Auditor General of India – Union Government (No. PA 13 of 2008) - National Programme for Nutritional Support to Primary Education (Midday Meal Scheme)– (Performance Audit), Ministry of Human Resource Development, for the year ended March, 2007.
 - (xii) Report of the Comptroller and Auditor General of India – Union Government (Civil) (No. PA 11 of 2008) – Performance Audit of Implementation of National Rural Employment Guarantee Act, Ministry of Rural Development for the year ended March, 2007.
- (24) A copy of each of the following papers (Hindi and English versions) :-
- (i) Appropriation Accounts of the Indian Railways - Part I – Review for the year 2006-2007.
 - (ii) Appropriation Accounts of the Indian Railways - Part II – Detailed Appropriation Accounts for the year 2006-2007.

(iii) Appropriation Accounts of the Indian Railways-Part II – Detailed Appropriation Accounts for the year 2006-2007 (Annexure-G).

(25) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India for the year 2007-2008 under sub-section(3) of Section 18 of Securities and Exchange Board of India Act, 1992.

(26) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2008 together with Auditor's Report thereon:-

- (i) Haryana Gramin Bank, Rohtak.
- (ii) Tripura Gramin Bank, Agartala.
- (iii) Meghalaya Rural Bank, Shillong.
- (iv) MGB Gramin Bank, Pali-Marwar.
- (v) Dena Gujarat Gramin Bank, Gandhinagar.
- (vi) Vananchal Gramin Bank, Dumka.
- (vii) Prathama Bank, Moradabad.
- (viii) Uttar Bihar Kshetriya Gramin Bank, Muzaffarpur.
- (ix) Ballia Kshetriya Gramin Bank, Ballia.
- (x) Narmada Malwa Gramin Bank, Indore.
- (xi) Himachal Gramin Bank, Mandi.
- (xii) Nainital-Almora Kshetriya Gramin Bank, Haldwani.
- (xiii) Kashi Gomti Samyut Gramin Bank, Varanasi.
- (xiv) Chaitanya Godavari Grameena Bank, Guntur.
- (xv) Saurashtra Gramin Bank, Rajkot.
- (xvi) Rewa Sidhi Gramin Bank, Rewa.
- (xvii) Kosi Kshetriya Gramin Bank, Purnia.
- (xviii) Jhabua Dhar Kshetriya Gramin Bank, Jhabua.
- (xix) Andhra Pradesh Grameena Vikas Bank, Warangal.
- (xx) Hadoti Kshetriya Gramin Bank, Kota.
- (xxi) Gurgaon Gramin Bank, Gurgaon.
- (xxii) Pragathi Gramin Bank, Bellary.

- (xxiii) Pallavan Grama Bank, Salem.
- (xxiv) Parvatiya Gramin Bank, Chamba.
- (xxv) Purvanchal Gramin Bank, Gorakhpur.
- (xxvi) Solapur Gramin Bank, Solapur.
- (xxvii) Andhra Pragathi Grameena Bank, Kadapa.
- (xxviii) Durg Rajnandgaon Gramin Bank, Rajnandgaon.
- (xxix) Nagaland Rural Bank, Kohima.
- (xxx) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri.
- (xxxi) Jaipur Thar Gramin Bank, Jaipur.
- (xxxii) Jharkhand Gramin Bank, Ranchi.
- (xxxiii) North Malabar Gramin Bank, Kannur.
- (xxxiv) Mizoram Rural Bank, Aizawl.
- (xxxv) Cauvery Kalpatharu Grameena Bank, Mysore.
- (xxxvi) Faridkot-Bathinda Kshetriya Gramin Bank, Bathinda.
- (xxxvii) Langpi Dehangi Rural Bank, Diphu, Karbi Anglong.
- (xxxviii) Arunachal Pradesh Rural Bank, Papum-Pare
- (xxxix) Aryavart Gramin Bank, Lucknow.
- (xl) Rajasthan Gramin Bank, Alwar.
- (xli) Baroda Uttar Pradesh Gramin Bank, Raebareli.
- (xlii) South Malabar Gramin Bank, Malappuram.
- (xliii) Utkal Gramya Bank, Balangir.
- (xliv) Bihar Kshetriya Gramin Bank, Munger.
- (xlv) Kshetriya Kisan Gramin Bank, Mainpuri.
- (xlvi) Deccan Grameena Bank, Hyderabad.
- (xlvii) Malwa Gramin Bank, Sangrur.
- (xlviii) Punjab Gramin Bank, Kapurthala.
- (xlix) Triveni Kshetriya Gramin Bank, Orai Jalaun.
- (l) Shreyas Gramin Bank, Aligarh.
- (li) Surguja Kshetriya Gramin Bank, Surguja.
- (lii) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha.
- (liii) Wainganga Kshetriya Gramin Bank, Chandrapur.

- (liv) Saptagiri Grameena Bank, Chittor.
- (lv) Ratlam Mandsaur Kshetriya Gramin Bank, Mandsaur.
- (lvi) Satpura Kshetriya Gramin Bank, Satpura.
- (lvii) Jammu Rural Bank, Narwal, Jammu.
- (lviii) Sarva U.P. Gramin Bank, Meerut.
- (lix) Maharashtra Godavari Gramin Bank, Aurangabad.
- (lx) Neelachal Gramya Bank, Bhubaneswar.
- (lxi) Paschim Banga Gramin Bank, Howrah.
- (lxii) Krishna Grameena Bank, Gulbarga.
- (lxiii) Baroda Gujarat Gramin Bank, Bharuch.
- (lxiv) Baroda Rajasthan Gramin Bank, Ajmer.
- (lxv) Chambal-Gwalior Kshetriya Gramin Bank, Gwalior.
- (lxvi) Sharda Gramin Bank, Satna.
- (lxvii) Bangiya Gramin Vikash Bank, Murshidabad.
- (lxviii) Mahakaushal Kshetriya Gramin Bank, Jabalpur.
- (lxix) Lucknow Kshetriya Gramin Bank, Sitapur.
- (lxx) Uttaranchal Gramin Bank, Dehradun.
- (lxxi) Chhattisgarh Gramin Bank, Raipur.
- (lxxii) Vidharbha Kshetriya Gramin Bank, Akola.
- (lxxiii) Madhya Bharat Gramin Bank, Sagar.
- (lxxiv) Visveshvaraya Grameena Bank, Mandya.
- (lxxv) Etawah Kshetriya Gramin Bank, Etawah.
- (lxxvi) Marathwada Gramin Bank, Nanded.
- (lxxvii) Madhya Bihar Gramin Bank, Patna.
- (lxxviii) Samastipur Kshetriya Gramin Bank, Samastipur.
- (lxxix) Karnataka Vikas Grameena Bank, Dharwad.
- (lxxx) Kalinga Gramya Bank, Cuttack.
- (lxxxi) Baitarani Gramya Bank, Baripada Mayurbhanj.
- (lxxxii) Pandyan Grama Bank, Virudhunagar.
- (lxxxiii) Assam Gramin Vikas Bank, Guwahati.
- (lxxxiv) Manipur Rural Bank, Imphal.

(lxxxv) Chikmagalur-Kodagu Grameena Bank, Chikmagalur.

(27) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India, State Bank of Bikaner and Jaipur, State Bank of Patiala, State Bank of Hyderabad, State Bank of Mysore, State Bank of Travancore, State Bank of Indore and State Bank of Saurashtra, for the year 2007-2008 alongwith Audited Accounts and Auditors Report thereon under sub-section(4) of Section 43 of the State Bank of India (subsidiary Banks) Act, 1959.

(28) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Allahabad Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Andhra Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Bank of Baroda for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of India for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Bank of Maharashtra for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Central Bank of India for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Corporation Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Dena Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Indian Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.

- (xi) Report on the working and activities of the Oriental Bank of Commerce for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
 - (xii) Report on the working and activities of the Punjab National Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
 - (xiii) Report on the working and activities of the Syndicate Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
 - (xiv) Report on the working and activities of the Union Bank of India for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
 - (xv) Report on the working and activities of the United Bank of India for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
 - (xvi) Report on the working and activities of the UCO Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
 - (xvii) Report on the working and activities of the Vijaya Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
 - (xviii) Report on the working and activities of the Indian Overseas Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
 - (xix) Report on the working and activities of the Punjab and Sind Bank for the year 2007-2008, alongwith Accounts and Auditor's Report thereon.
- (29) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
- (i) The Insurance Regulatory and Development Authority (Registration of India Insurances Companies) (Second Amendment) Regulations, 2008 published in Notification No. F. No. IRDA/Reg/3/44/2008 in Gazette of India dated the 13th February, 2008.
 - (ii) The Insurance Regulatory and Development Authority (Conditions of Service of Officers and other Employees) (Amendment) Regulations, 2008 published in Notification No. F. No. IRDA/Reg/4/45/2008 in Gazette of India dated the 14th March, 2008.

- (iii) The Insurance Regulatory and Development Authority (Investment) (Fourth Amendment) Regulations, 2008 published in Notification No. F. No. IRDA/Reg/5/47/2008 in Gazette of India dated the 11th August, 2008.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2007-2008.
- (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2007-2008.
- (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Oriental Insurance, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Oriental Insurance, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:-
- (i) The Triiveni Kshetriya Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2868 in Gazette of India dated the 6th October, 2007.
- (ii) The Lucknow Kshetriya Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2869 in Gazette of India dated the 6th October, 2007.

- (iii) The Chaitanya Godavari Grameena Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2870 in Gazette of India dated the 6th October, 2007.
- (iv) The Aryavart Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2871 in Gazette of India dated the 6th October, 2007.
- (v) The Wainganga Kshetriya Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2872 in Gazette of India dated the 6th October, 2007.
- (vi) The Jharkhand Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2873 in Gazette of India dated the 6th October, 2007.
- (vii) The Narmada Malwa Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2874 in Gazette of India dated the 6th October, 2007.
- (viii) The Baroda Eastern Uttar Pradesh Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2875 in Gazette of India dated the 6th October, 2007.
- (ix) The Baroda Western Uttar Pradesh Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2876 in Gazette of India dated the 6th October, 2007.
- (x) The Baroda Gujarat Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2877 in Gazette of India dated the 6th October, 2007.
- (xi) The Baroda Rajasthan Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2878 in Gazette of India dated the 6th October, 2007.
- (xii) The Shreyas Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2879 in Gazette of India dated the 6th October, 2007.
- (xiii) The Pragathi Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2880 in Gazette of India dated the 6th October, 2007.

- (xiv) The Chambal Gwalior Kshetriya Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2881 in Gazette of India dated the 6th October, 2007.
- (xv) The Vidharbha Kshetriya Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2882 in Gazette of India dated the 6th October, 2007.
- (xvi) The Uttar Bihar Kshetriya Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2883 in Gazette of India dated the 6th October, 2007.
- (xvii) The Satpura Kshetriya Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2884 in Gazette of India dated the 6th October, 2007.
- (xviii) The Dena Gujarat Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2885 in Gazette of India dated the 6th October, 2007.
- (xix) The Pallavan Graman Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2886 in Gazette of India dated the 6th October, 2007.
- (xx) The Saptagiri Gramina Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2887 in Gazette of India dated the 6th October, 2007.
- (xxi) The Neelachal Gramya Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2888 in Gazette of India dated the 6th October, 2007.
- (xxii) The Panjab Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2889 in Gazette of India dated the 6th October, 2007.
- (xxiii) The Uttar Pradesh Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2890 in Gazette of India dated the 6th October, 2007.
- (xxiv) The Rajasthan Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2891 in Gazette of India dated the 6th October, 2007.
- (xxv) The Haryana Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2892 in Gazette of India dated the 6th October, 2007.

- (xxvi) The Madhya Bihar Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2893 in Gazette of India dated the 6th October, 2007.
- (xxvii) The Jaipur Thar Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2894 in Gazette of India dated the 6th October, 2007.
- (xxviii) The Pachim Banga Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2895 in Gazette of India dated the 6th October, 2007.
- (xxix) The Kalinga Gramya Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2896 in Gazette of India dated the 6th October, 2007.
- (xxx) The Bihar Kshetriya Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2897 in Gazette of India dated the 6th October, 2007.
- (xxxi) The Bangiya Gramin Vikash Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2898 in Gazette of India dated the 6th October, 2007.
- (xxxii) The Assam Gramin Vikash Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2899 in Gazette of India dated the 6th October, 2007.
- (xxxiii) The Kashi Gomti Samyut Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2900 in Gazette of India dated the 6th October, 2007.
- (xxxiv) The Karnataka Vikas Grameena Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2901 in Gazette of India dated the 6th October, 2007.
- (xxxv) The Dena Andhra Pragaathi Grameena Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2902 in Gazette of India dated the 6th October, 2007.

- (xxxvi) The Chhattisgarh Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2903 in Gazette of India dated the 6th October, 2007.
- (xxxvii) The Vananchal Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2904 in Gazette of India dated the 6th October, 2007.
- (xxxviii) The Uttaranchal Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2905 in Gazette of India dated the 6th October, 2007.
- (xxxix) The Madhya Bharath Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2906 in Gazette of India dated the 6th October, 2007.
- (xl) The Andhra Pradesh Grameena Vikas Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2907 in Gazette of India dated the 6th October, 2007.
- (xli) The Purvanchal Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2908 in Gazette of India dated the 6th October, 2007.
- (xlii) The Utkal Gramya Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2909 in Gazette of India dated the 6th October, 2007.
- (xliii) The Cauvery Kalpatharu Grameena Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2910 in Gazette of India dated the 6th October, 2007.
- (xliv) The Saurashtra Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2911 in Gazette of India dated the 6th October, 2007.
- (xlv) The MGB Gramin Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2912 in Gazette of India dated the 6th October, 2007.
- (xlvi) The Deccan Grameena Bank (Meetings of Board) Rules, 2007, published in Notification No. S.O. 2913 in Gazette of India dated the 6th October, 2007.

(32) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Actuaries Act, 2006:-

- (i) The Actuaries (Nomination of Member to the Council) Rules, 2008 published in Notification No. G.S.R. 341(E) in Gazette of India dated the 7th May, 2008.
- (ii) The Actuaries Quality Review Board (Procedure for Meetings, and the Terms and Conditions of service and Allowances of the Chairperson and Members) Rules, 2008 published in Notification No. G.S.R. 342(E) in Gazette of India dated the 7th May, 2008.
- (iii) The Actuaries Tribunal (Salaries, Allowances and other Terms and Conditions of Presiding Officer and Members) Rules, 2008 published in Notification No. G.S.R. 343(E) in Gazette of India dated the 7th May, 2008.
- (iv) The Actuaries (Election to the Council) Rules, 2008 published in Notification No. G.S.R. 494(E) in Gazette of India dated the 2nd July, 2008.
- (v) The Actuaries (Procedure for Enquiry of Professional and other Misconduct) Rules, 2008 published in Notification No. G.S.R. 495(E) in Gazette of India dated the 2nd July, 2008.

(33) A copy of the Bharat Overseas Bank Ltd. (Transfer of Undertaking to the Indian Overseas Bank) Amended Scheme, 2007, published in Notification No. S.O. 501(E) in Gazette of India dated the 30th March, 2007 under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(34) A copy of the General Insurance (Rationalization of Pay Scales and other conditions of Service of Development Staff) (Amendment) Scheme, 2008, published in Notification No. S.O. 1499(E) in Gazette of India dated the 19th June, 2008 under sub-section (5) of Section 17A of the General Insurance Business (Nationalization) Act, 1972 together with a Corrigendum thereto (in English version only) published in Notification No. S.O. 1831(E) dated the 23rd July, 2008.

(35) A copy of the Foreign Exchange Management (transfer or Issue of Any Foreign Security) (Third Amendment) Regulations, 2007, published in Notification No. S.O.

209(E) in Gazette of India dated the 25th March, 2008 under Section 48 of the Foreign Exchange Management Act, 1999.

(36) The Securities and Exchange Board of India (Mutual Funds) Third Amendment Regulations, 2008, published in Notification No. LAD-NRO/GN/2008/24/139426 in Gazette of India dated the 29th September, 2008 under Section 31 of the Securities and Exchange Board of India Act, 1992.

(37) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Bank Act, 1873 :-

- (i) The Post Office Savings Account (Amendment) Rules, 2008, published in Notification No. G.S.R. 478(E) in Gazette of India dated the 26th June, 2008.
- (ii) The Post Office Time Deposit (Amendment) Rules, 2008, published in Notification No. G.S.R. 479(E) in Gazette of India dated the 26th June, 2008.
- (iii) The Post Office Recurring Deposit (Amendment) Rules, 2008, published in Notification No. G.S.R. 480(E) in Gazette of India dated the 26th June, 2008.
- (iv) The Post Office Savings Bank General (Amendment) Rules, 2008, published in Notification No. G.S.R. 504(E) in Gazette of India dated the 7th July, 2008.
- (v) The Post Office Savings Account (Second Amendment) Rules, 2008, published in Notification No. G.S.R. 611(E) in Gazette of India dated the 26th August, 2008.
- (vi) The Post Office Savings Bank General (Second Amendment) Rules, 2008, published in Notification No. G.S.R. 630(E) in Gazette of India dated the 2nd September, 2008.

(38) A copy of the Coinage of One Hundred Rupees and Five Rupees Coined to commemorate the occasion of "Shahid Bhagat Singh Birth Centenary (1907-2007)" Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.507(E) in

Gazette of India dated the 26th July, 2007 under sub-section (3) of Section 21 of the Coinage Act, 1906.

(39) A copy of the Notification No S.O. 2032(E) (Hindi and English versions) published in Gazette of India dated the 12th August, 2008 appointing 12th day of August, 2008 as the date on which the provisions of the Payment and Settlement Systems Act, 2007 shall come into force issued under sub-section (3) of Section 1 of the said Act.

(40) A copy of the Board for Regulation and Supervision of Payment and Settlement Systems Regulations, 2008 (Hindi and English versions) published in Notification No PSS/194/02-11-01/2007-2008 in Gazette of India dated the 12th August, 2008 under sub-section(3) of Section 38 of the Payment and Settlement Systems Act, 2007.

(41) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) S.O. 1033(E) published in Gazette of India dated the 28th April, 2008 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ii) S.O. 1075(E) published in Gazette of India dated the 2nd May, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.
- (iii) S.O. 1143(E) published in Gazette of India dated the 15th May, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.
- (iv) S.O. 1245(E) published in Gazette of India dated the 28th May, 2008 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (v) S.O. 1285(E) published in Gazette of India dated the 3rd June, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.

- (vi) S.O. 1459(E) published in Gazette of India dated the 16th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.
- (vii) S.O. 1551(E) published in Gazette of India dated the 25th June, 2008 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (viii) S.O. 1595(E) published in Gazette of India dated the 30th June, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.
- (ix) S.O. 1864(E) published in Gazette of India dated the 28th July, 2008 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (x) S.O. 1932(E) published in Gazette of India dated the 1st August, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.
- (xi) The Customs Tariff (Determination of Origin of Products under the Duty Free Tariff Preference Scheme for Least Developed Countries) Rules, 2008 published in Notification No. S.O. 2041(E) published in Gazette of India dated the 13th August, 2008 together with an explanatory memorandum.
- (xii) S.O. 2053(E) published in Gazette of India dated the 14th August, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.
- (xiii) S.O. 2109(E) published in Gazette of India dated the 26th August, 2008 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (xiv) S.O. 2144(E) published in Gazette of India dated the 1st September, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.
- (xv) S.O. 2204(E) published in Gazette of India dated the 16th September, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.
- (xvi) S.O. 2278(E) published in Gazette of India dated the 25th September, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 102/2008-Cus.(N.T.) dated the 26th August, 2001.
- (xvii) S.O. 2296(E) published in Gazette of India dated the 26th September, 2008 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xviii) S.O. 2366(E) published in Gazette of India dated the 1st October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.
- (xix) S.O. 718(E) published in Gazette of India dated the 6th October, 2008 together with an explanatory memorandum seeking to grant concessions on basic customs duty currently in the negative list for Least Developed Countries.
- (xx) G.S.R.599(E) published in Gazette of India dated the 18th August, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus. dated the 1st March, 2006.
- (xxi) G.S.R.671(E) published in Gazette of India dated the 22nd September, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 147/94-Cus. dated the 13th July, 1994.
- (xxii) G.S.R.302(E) published in Gazette of India dated the 23rd April, 2008 together with an explanatory memorandum exempting goods, mentioned

therein, when imported into India from Bangladesh through Dhaka-Darsana-Gede-Kolkata route from whole of the additional duty of customs leviable thereon.

- (xxiii) G.S.R.1945(E) published in Gazette of India dated the 15th November, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xxiv) G.S.R.1978(E) published in Gazette of India dated the 23rd November, 2007 together with an explanatory memorandum fixing tariff Value on Poppy seeds, based on international prices.
- (xxv) S.O. 1990(E) published in Gazette of India dated the 27th November, 2007 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxvi) G.S.R.2074(E) published in Gazette of India dated the 3rd December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xxvii) G.S.R.2137(E) published in Gazette of India dated the 17th December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xxviii) S.O.2184(E) published in Gazette of India dated the 26th December, 2007 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxix) S.O. 2(E) published in Gazette of India dated the 1st January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.

- (xxx) S.O. 89(E) published in Gazette of India dated the 15th January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xxxi) S.O.158(E) published in Gazette of India dated the 28th January, 2008 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxxii) S.O.237(E) published in Gazette of India dated the 5th February, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xxxiii) S.O.337(E) published in Gazette of India dated the 15th February, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xxxiv) S.O.397(E) published in Gazette of India dated the 26th February, 2008 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxxv) S.O.419(E) published in Gazette of India dated the 3rd March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xxxvi) S.O.429(E) published in Gazette of India dated the 4th March, 2008 together with an explanatory memorandum containing corrigendum to the Notification No. 6/2008-Cus.(N.T.) dated 5th February , 2008.
- (xxxvii) S.O.519(E) published in Gazette of India dated the 17th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xxxviii) S.O.525(E) published in Gazette of India dated the 18th March, 2008 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency

or *vice-versa* for the purpose of assessment of imported and export goods.

- (xxxix) S.O.535(E) published in Gazette of India dated the 20th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 59/2005-Cus. (N.T.) dated 20th July, 2005.
- (xl) S.O.742(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xli) S.O.887(E) published in Gazette of India dated the 16th April, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxiii) to (xli) of (41) above.

(43) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R.215(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum exempting intermediate goods, mentioned therein, from excise duty leviable thereon for the period from 1st April, 2003 to 8th July, 2004.
- (ii) G.S.R.216(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum exempting flavoured milk of animal origin from the whole of duty of excise leviable thereon.
- (iii) G.S.R.213(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-C.E. (N.T.) dated 30th September, 2006.
- (iv) G.S.R.214(E) published in Gazette of India dated the 27th March, 2008 together with an explanatory memorandum appointing officers, mentioned therein, as Central Excise Officers and invests them with all the powers of

Chief Commissioner of Central Excise for the territory mentioned in the Notification.

- (v) The CENVAT Credit (Amendment) Rules, 2008 published in Notification No. G.S.R. 677(E) in Gazette of India dated the 24th September, 2008 together with an explanatory memorandum.
- (vi) G.S.R.421(E) published in Gazette of India dated the 2nd June, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-C.E. (N.T.) dated 30th September, 2006.
- (vii) G.S.R.431(E) published in Gazette of India dated the 5th June, 2008 together with an explanatory memorandum appointing the officers of the Directorate General of Audit as Central Excise Officers and invest them with the powers of officers of equivalent rank.
- (viii) G.S.R.619(E) published in Gazette of India dated the 28th August, 2008 together with an explanatory memorandum seeking to grant rebate of duty on the goods, mentioned therein, on their exportation out of India on or after 1st July, 2008.
- (ix) G.S.R.620(E) published in Gazette of India dated the 28th August, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E. (N.T.) dated 8th March, 2002.
- (x) The Central Excise (Fourth Amendment) Rules, 2008 published in Notification No. G.S.R.694(E) in Gazette of India dated the 29th September, 2008 together with an explanatory memorandum.
- (xi) G.S.R.697(E) published in Gazette of India dated the 29th September, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 39/2004- (N.T.) dated 25th November, 2004.
- (xii) G.S.R.698(E) published in Gazette of India dated the 29th September, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 17/2006-C.E. (N.T.) dated 1st August, 2006.

(44) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iv) of (43) above.

(45) A copy of the Notification No. G.S.R. 659(E) (Hindi and English versions) published in Gazette of India dated the 18th September, 2008 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Maleic Anhydride, originating in, or exported from, the People's Republic of China, Chinese Taipei and Indonesia and imported into India under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

(46) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) G.S.R. 175(E) published in Gazette of India dated the 11th March, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 30/2005-Service Tax dated the 10th August, 2005.
- (ii) The Dispute Resolution Scheme Rules, 2008 published in Notification No. G.S.R. 427(E) in Gazette of India dated the 4th June, 2008 together with an explanatory memorandum.
- (iii) The Service Tax (Provisional Attachment of Property) Rules, 2008 published in Notification No. G.S.R. 489(E) in Gazette of India dated the 1st July, 2008 together with an explanatory memorandum.
- (iv) The Service Tax (Third Amendment) Rules, 2008 published in Notification No. G.S.R. 633(E) in Gazette of India dated the 2nd September, 2008 together with an explanatory memorandum.
- (v) The Service Tax (Fifth Amendment) Rules, 2007 published in Notification No. G.S.R. 586(E) in Gazette of India dated the 12th September, 2007 together with an explanatory memorandum.

(47) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Prevention of Money Laundering Act, 2002:-

- (i) The Prevention of Money Laundering (Appointment and Conditions of Service of Chairperson and Members of Appellate Tribunal) Amendment Rules, 2008 published in the Notification No. G.S.R. 255(E) in Gazette of

India dated the 31st March, 2008 together with an explanatory memorandum.

- (ii) The Prevention of Money Laundering (Salaries, Allowances and other Conditions of Service of the employees of Adjudicating Authorities) Rules, 2007 published in the Notification No. G.S.R. 62 (E) in Gazette of India dated the 31st January, 2008 together with an explanatory memorandum.
 - (iii) The Prevention of Money Laundering (Appointment and Conditions of Service of Chairperson and Members of Adjudicating Authorities) Rules, 2008 published in the Notification No. G.S.R. 199 (E) in Gazette of India dated the 20th March, 2008 together with an explanatory memorandum.
 - (iv) The Adjudicating Authority Administrative Officer and the Superintendent (Group 'A' and Group 'B') Recruitment Rules, 2008 published in the Notification No. G.S.R. 395(E) in Gazette of India dated the 22nd May, 2008 together with an explanatory memorandum.
 - (v) The Adjudicating Authority Assistant and Stenographer Grade-II (Group 'C') Recruitment Rules, 2008 published in the Notification No. G.S.R. 396(E) in Gazette of India dated the 22nd May, 2008 together with an explanatory memorandum.
 - (vi) The Prevention of Money Laundering (Salaries, Allowances and other Conditions of Service of the employees of Appellate Tribunal Rules, 2008 published in the Notification No. G.S.R. 430 (E) in Gazette of India dated the 5th June, 2008 together with an explanatory memorandum.
 - (vii) The Appellate Tribunal Private Secretary (Group 'B') Recruitment Rules, 2008 published in the Notification No. G.S.R. 477 (E) in Gazette of India dated the 26th June, 2008 together with an explanatory memorandum.
- (48) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (47) above.
- (49) A copy of the Notification No. G.S.R. 695(E) (Hindi and English versions) published in Gazette of India dated the 29th September, 2008 together with an

explanatory memorandum specifying the forms mentioned therein, issued under rule 12 of the Central Excise Rules, 2002.

(50) A copy of the Notification No. G.S.R. 696(E) (Hindi and English versions) published in Gazette of India dated the 29th September, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-C.E. (N.T.) dated the 26th June, 2001 issued under rule 33 of the Central Excise Rules, 2002.

(51) A copy of the Cable Television Networks (Second Amendment) Rules, 2008 (Hindi and English versions) published in the Notification No. G.S.R 413(E) in Gazette of India dated the 29th May, 2008 under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995.

(52) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi for the year 2006-2007.

(53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.

(54) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2006-2007.

(55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

(56) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2008-2009.
- (ii) Memorandum of Understanding between the NHPC Limited and the Ministry of Power for the year 2008-2009.
- (iii) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2008-2009.
- (iv) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2008-2009.
- (v) Memorandum of Understanding between the Satluj Jal Vidyut Nigam Limited and the Ministry of Power for the year 2008-2009.
- (vi) Memorandum of Understanding between the Tehri Hydro Development Corporation Limited and the Ministry of Power for the year 2008-2009.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No.4 Bill, 2008, passed by the Lok Sabha on the 22nd October, 2008.
- (ii) That at its sitting held on the 23rd October, 2008, Rajya Sabha passed the Unorganised Workers' Social Security Bill, 2008.
- (iii)* That at its sitting held on the 24th October, 2008, Rajya Sabha passed the Limited Liability Partnership Bill, 2008.

6. Bills as passed by Rajya Sabha – Laid on the Table

- (i) *The Unorganised Workers' Social Security Bill, 2008.*
- (ii)* *The Limited Liability Partnership Bill, 2008.*

*At 4.41 P.M.

7. Report on participation of Indian Parliamentary Delegation in the 53rd Commonwealth Parliamentary Conference

Secretary-General laid on the Table Hindi and English versions of the Report on Participation of Indian Parliamentary Delegation in the 53rd Commonwealth Parliamentary Conference held at New Delhi (India) from 21 September to 30 September, 2007.

8. Report of Study Tour of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma laid on the Table the Report (Hindi and English versions) of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Kolkata, Gangtok and Siliguri during July, 2008.

9. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma laid on the Table the following statements (Hindi and English versions) :-

- (i) Final Action Taken Statements of the Government on the recommendations/observations contained in Chapter – I of the Twenty-third Report (14th Lok Sabha) on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Direct Taxes (CBDT)".
- (ii) Final Action Taken Statements of the Government on the recommendations/observations contained in Chapter – I of the Twenty-fifth Report (14th Lok Sabha) on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Syndicate Bank and credit facilities provided by the Bank to them".

10. Report of Standing Committee on Food Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav presented the Twenty-fifth Report (Hindi and English versions) on action taken by the Government on the observations/recommendations contained in the Twentieth Report of the Committee on the subject 'Consumer Movement in the Country' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs)

11. Reports of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Thirty-second Report on action taken by the Government on the recommendations/observations contained in the Twenty-eighth Report of the Standing Committee on Labour on Demands for Grants of the Ministry of Labour and Employment for the year 2008-2009; and
- (2) Thirty-third Report of the Standing Committee on Labour on the subject "Development Schemes for Handicraft Sector" of the Ministry of Textiles.

12. Reports of Standing Committee on Petroleum and Natural Gas

Dr. N. Janardhana Reddy presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum & Natural Gas :-

- (1) Twenty-first Report on Action Taken by the Government on the recommendations contained in the Seventeenth Report (Fourteenth Lok Sabha) of the Committee on 'Strategy for Development of Alternative Sources of Oil and Gas' ; and
- (2) Twenty-second Report on Action Taken by the Government on the recommendations contained in the Twentieth Report (Fourteenth Lok Sabha) of the Committee on 'Demands for Grants (2008-09) of the Ministry of Petroleum and Natural Gas'.

13. Statements of Standing Committee on Petroleum and Natural Gas

Shri Ram Kripal Yadav laid on the Table the Statements (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2008-09) showing further action taken by the Government on the recommendations contained in Chapter I and Chapter V of the following Reports of the Committee: -

- (1) Fifteenth Report (14th Lok Sabha) on Action Taken by the Government on the recommendations contained in the 12th Report (14th Lok Sabha) on 'Activities of Directorate General of Hydrocarbons – A Review'; and
- (2) Nineteenth Report (14th Lok Sabha) on Action Taken by the Government on the recommendations contained in the 14th Report (14th Lok Sabha) on 'Demands for Grants (2007-08) of the Ministry of Petroleum and Natural Gas'.

14. Reports of Standing Committee on Commerce

Shri Kashiram Rana laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:

- (1) Eighty-seventh Report on Action Taken by the Government on the recommendations/observations of the Committee contained in its Eighty third Report on the Functioning of Special Economic Zones (SEZs); and
- (2) Eighty-eighth Report on the Patents and Trade Marks Systems in India.

15. Report of Standing Committee on Health and Family Welfare

Dr. Karan Singh Yadav laid on the Table the Thirty-second Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Clinical Establishments (Registration and Regulation) Bill, 2007.

16. Evidence Tendered Before The Standing Committee On Health and Family Welfare

Dr. Karan Singh Yadav laid on the Table the Evidence tendered before the Committee on the Clinical Establishments (Registration and Regulation) Bill, 2007.

17. Statements by Ministers

- (i) The Minister of Tribal Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2007-08), pertaining to the Ministry of Tribal Affairs.
- (ii) The Minister of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Rural Development on Demands for Grants (2008-09), pertaining to the Ministry of Rural Development, Department of Rural Development.
- (iii) The Minister of State (Independent Charge) of the Ministry of Women & Child Development laid a statement (Hindi and English versions) regarding the Status of implementation of the recommendations contained in the 205th Report of the Standing Committee on Human Resource Development on Action Taken by the Government on the Recommendations/Observations contained in the 191st Report of the Committee on implementation of Sarva Shiksha Abhiyan, Mid-Day Meal Scheme and Integrated Child Development Services Scheme in Jammu & Kashmir and North-Eastern States pertaining to the Ministry of Women and Child Development.
- (iv) The Minister of State in the Ministry of Chemicals & Fertilizers and Minister of State in the Ministry of Mines laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Chemicals and Fertilizers on

Demands for Grants (2008-09), pertaining to the Ministry of Chemicals and Fertilizers, Department of Fertilizers.

- (v) The Minister of Overseas Indian Affairs and Minister of Parliamentary Affairs, on behalf of the Minister of State in the Ministry of External Affairs and Minister of State in the Ministry of Information and Broadcasting, laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 55th Report of the Standing Committee on Information Technology on Demands for Grants (2008-09), pertaining to the Ministry of Information and Broadcasting.

12.16 P.M.

18. Statutory Resolutions – Adopted

- (i) Shri P. Chidambaram moved the following resolution :-

“In pursuance of sub-section (2) of section 8 of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No. 78/2008-Customs, dated the 13th June, 2008 [G.S.R. 457(E), dated the 13th June, 2008] which seeks to amend the Second Schedule to the Customs Tariff Act so as to increase export duty leviable on iron ores, all sorts, falling under Heading No.11 of the said Second Schedule to the Customs Tariff Act, 1975 from Rs. 300 per tonne to 20% *ad valorem*.”

The Resolution was adopted.

- (ii) Shri P. Chidambaram moved the following resolution :-

“In pursuance of sub-section (2) of section 3 of the Central Excise Tariff Act, 1985, this House hereby approves of Notification No. 39/2008-Central Excise, dated the 13th June, 2008 [G.S.R. 460(E), dated 13th June, 2008] which seeks to amend the First Schedule to the Central Excise Tariff Act so as to increase basic duty of excise

leviable on motor vehicles and motor cars falling under tariff item Nos. 8702 10 11, 8702 10 12, 8702 10 19, 8702 90 11, 8702 90 12, 8702 90 19, 8703 23 10, 8703 23 91, 8703 23 92, 8703 23 99, 8703 24 10, 8703 24 91, 8703 24 92, 8703 24 99, 8703 32 10, 8703 32 91, 8703 32 92, 8703 32 99, 8703 33 10, 8703 33 91, 8703 33 92, 8703 33 99 and 8703 90 90 of the First Schedule from '24%' *ad valorem* to '24% *ad valorem* + Rs. 20,000 per unit.'

The Resolution was adopted.

12.18 P.M.

19. Discussion Under Rule 193

Time Taken: 5 hrs. 43 mts.

#Speaker made the following observation :

"Hon. Members, I have received notices of Adjournment Motion regarding the attack on Christian minorities from Sarvashri Ramjilal Suman, Devendra Prasad Yadav, P.C. Thomas, Basu Deb Acharia and Gurudas Das Gupta.

I have also received notices regarding the attack on minorities, with particular reference to incidents in Orissa and other States, under Rule 193. I am inclined to allow a discussion on the subject under Rule 193. Sarvashri Basudeb Acharia, Ramjilal Suman, Rajiv Ranjan Singh 'Lalan' have given notices under Rule 193 at the same point of time. We may take up the discussion. Shri Basudeb Acharia may initiate the discussion after Papers are laid on the Table."

##Shri Basudeb Acharia raised a discussion on atrocities against minorities with particular reference to incidents in Orissa and other States.

(Due to interruptions in the House, Lok Sabha adjourned at 12.38 P.M. and re-assembled at 2.03 P.M.)

The following members took part in the debate:-

1. Shri Kharabela Swain
2. Shri Madhusudan Mistry
3. Prof. Ram Gopal Yadav
- 4* Shri S.K. Kharventhan
- 5* Shri P.C. Thomas
6. Shri Devendra Prasad Yadav
7. Shri Ilyas Azmi
8. Shri Bhartruhari Mahtab

At 12.00 Noon.

Resumed his speech at 2.03 P.M.

*Written speeches were laid on the Table.

9. Shri C.K. Chandrappan
10. Shri Dharmendra Pradhan
11. Shri Mani Shankar Aiyar
- 12* Dr. Prasanna Kumar Patasani
- 13* Shri Sugrib Singh
14. Shri Asaduddin Owaisi
- 15* Shri Brahmananda Panda
16. Shri S.K. Bwiswmuthiary
17. Shri Ramdas Bandu Athawale
- 18** Shri Kiren Rijju
19. Shri Francisco Sardinha
20. Shri K. Yerrannaidu
21. Shri T.K. Hamza
- 22** Shri Jual Oram
- 23** Shri Ram Kripal Yadav
- 24** Shri Francis Fanthome
25. Shri Nikhil Kumar
- 26* Dr. Vallabhbhai Kathiria
27. Shri Sarbananda Sonowal
28. Shri Anwar Hussain

Shri Shivraj V. Patil replied to the debate.

The discussion was concluded.

* Written speeches were laid on the Table.

**They also laid some portions of their written speeches on the Table.

7.28 P.M.

20. Government Bill – Introduced

Time Taken: 2 Mts.

The President's Emoluments and Pension (Amendment) Bill, 2008.

21. Government Bill – Passed

The President's Emoluments and Pension (Amendment) Bill, 2008.

The motion for the consideration of the Bill was moved by Shri Shivraj V. Patil.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj V. Patil.

The motion was adopted and the Bill was passed.

22. Government Bill – Introduced

Time Taken: 3 Mts.

The Vice-President's Pension (Amendment) Bill, 2008

23. Government Bill – Passed

The Vice-President's Pension (Amendment) Bill, 2008.

The motion for the consideration of the Bill was moved by Shri Shivraj V. Patil.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj V. Patil.

The motion was adopted and the Bill was passed.

24. Government Bill – Introduced

Time Taken: 2 Mts.

*The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 2008.***25. Government Bill – Passed***The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 2008.*

The motion for the consideration of the Bill was moved by Shri Vayalar Ravi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vayalar Ravi.

The motion was adopted and the Bill was passed.

26. Government Bill – Introduced

Time Taken: 3 Mts.

*The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2008.***27. Government Bill – Passed***The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2008.*

The motion for the consideration of the Bill was moved by Shri Shivraj V. Patil.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj V. Patil.

The motion was adopted and the Bill was passed.

7.38 P.M.

28. Announcement by the Chair

The Chair made the following observation:-

“Hon’ble Members, Hon’ble Speaker has received a request dated 24 October, 2008 from the Minister of Parliamentary Affairs, stating that the Government, after discussion with the Leaders of various political parties in Parliament, intends to adjourn the House today to meet on Wednesday, the 10 December, 2008.

Hon’ble Speaker has acceded to the request and accordingly, the House is adjourned to meet again at 11.00 A.M. on Wednesday, the 10th December, 2008.”

7.39 P.M.

(Lok Sabha adjourned to meet again at 11 A.M. on Wednesday, the 10th December, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 10, 2008/ Agrahayana 19, 1930 (Saka)

No. 313

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Vishwanath Pratap Singh, Former Prime Minister of India and a member of the Fifth, Seventh, Eighth, Ninth and Tenth Lok Sabhas; Shri Munawar Hasan, a sitting member and a member of Eleventh Lok Sabha; Shri Tayyab Hussain, a member of Fifth and Seventh Lok Sabhas, Shri Ajit Kumar Panja, a member of the Eighth to Thirteenth Lok Sabhas.

The Speaker also made a reference to the loss of 89 lives and injuries to 477 persons in bomb blasts which took place in the districts of Barpeta, Bongaigaon, Kokrajhar and Guwahati of Assam on 30th October, 2008 and another bomb blast in a passenger train at Diphu railway station in Karbi Anglong district of Assam on 2 December, 2008 resulting in loss of lives of 2 persons and injuries to 30 persons.

He also made a reference to the terrorist attacks at several crowded places and prominent hotels in Mumbai on 26 November, 2008 resulting in death of 164 persons including 26 foreign nationals, 18 personnel of Mumbai Police including the Head of Anti-Terrorist Squad and 2 Commandos of NSG besides large scale destruction of property.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

After making obituary references, the House adjourned for the day. Therefore, Starred Questions could not be called for oral answers in the House. Starred Question Nos. 161-180 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1533 – 1762 would be printed in the Official Report for the day.

Replies to Starred Question Nos. 121 – 140 listed for 27 October, 2008 and Starred Question Nos. 141 – 160 listed for 29 October, 2008 were also treated as Unstarred due to adjournment of the House on 24 October, 2008 and their answers together with the answers of Unstarred Question Nos. 1229 – 1370 listed for 27 October, 2008 and Unstarred Question Nos. 1371 – 1532 listed for 29 October, 2008 would also be printed in the Official Report for 10 December, 2008.

11.15 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th December, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 11, 2008/ Agrahayana 20, 1930 (Saka)

No. 314

11.00 A.M.

1. Questions

The Question Hour was not taken up as the Minister of Home Affairs made a statement regarding the recent terrorist attack in Mumbai which was followed by a discussion immediately thereafter under Rule 193. Starred Question Nos. 181 – 200, put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1763 – 1810 and 1812 – 1992 would be printed in the Official Report for the day.

2* Papers laid on the Table

The following papers were laid on the table :-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between Dredging Corporation of India and the Department of Shipping, Ministry of Shipping, Road Transport and Highways for the year 2008-2009.
 - (ii) Memorandum of Understanding between Hooghly Dock and Port Engineers Limited and the Ministry of Shipping, Road Transport and Highways for the year 2008-2009.

* From 2.19 P.M. to 2.24 P.M.

- (iii) Memorandum of Understanding between Ennore Port Limited and the Department of Shipping, Ministry of Shipping, Road Transport and Highways for the year 2008-2009.
 - (iv) Memorandum of Understanding between Cochin Shipyard Limited and the Ministry of Shipping, Road Transport and Highways for the year 2008-2009.
 - (v) Memorandum of Understanding between Hindustan Shipyard Limited and the Ministry of Shipping, Road Transport and Highways for the year 2008-2009.
- (2) A copy of the Notification No. G.S.R. 578(E) (Hindi and English versions) published in Gazette of India dated the 5th August, 2008 containing corrigendum to the Notification No. G.S.R. 49(E) dated the 3rd February, 2006, issued under Major Port Trusts Act, 1963.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-
- (i) The Merchant Shipping (International Fund for Compensation for Oil Pollution Damage) Rules, 2008 published in Notification No. G.S.R. 220(E) in Gazette of India dated the 27th March, 2008.
 - (ii) The Merchant Shipping (Civil Liability for Oil Pollution Damage) Rules, 2008 published in Notification No. G.S.R. 219(E) in Gazette of India dated the 27th March, 2008.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2007-2008.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) A copy of the 44th Report (Hindi and English versions) of the Commissioner for Linguistic Minorities, for the period from July, 2005 to June, 2006 under Article 350(B) of the Constitution.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2007-2008.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2006-2007.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2005-2006.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2006-2007.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety, Lucknow, for the year 2006-2007.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chief Commissioner of Railway Safety, Lucknow, for the year 2006-2007.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2005-2006.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2006-2007.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2006-2007.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.
 - (ii) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.
 - (iii) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.
 - (iv) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.
 - (v) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.
 - (vi) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.
 - (vii) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.
- (24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Medicines Pharmaceutical Corporation Limited and the Department of Ayush, Ministry of Health and Family Welfare for the year 2008-2009.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for

the year 2006-2007.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2006-2007, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2006-2007.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2006-2007.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) A copy of the Drug and Cosmetics (First Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 512(E) in Gazette of India dated the 9th July, 2008 under Section 38 of the Drugs and Cosmetics Act, 1940.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2007-2008, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2007-2008.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences, New Delhi, for the year 2006-2007.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008:-
- (i) The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Rules, 2008 published in Notification No. G.S.R. 573(E) in Gazette of India dated the 4th August, 2008.
 - (ii) The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Regulations, 2008 published in Notification No. G.S.R. 574(E) in Gazette of India dated the 4th August, 2008.
- (37) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954:-
- (i) The Prevention of Food Adulteration (5th Amendment) Rules, 2008 published in Notification No. G.S.R. 664(E) in Gazette of India dated the 19th September, 2008.
 - (ii) The Prevention of Food Adulteration (6th Amendment) Rules, 2008 published in Notification No. G.S.R. 754(E) in Gazette of India dated the 27th October, 2008.

(38) A copy of the Notification No. G.S.R. 730(E) (Hindi and English versions) published in Gazette of India dated the 13th October, 2008 containing corrigendum to the Notification No. G.S.R. 491(E) dated the 21st August, 2006 issued under the Prevention of Food Adulteration Act, 1954.

(39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(40) A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India and the Ministry of Railways, for the year 2008-2009.

(41) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India, Union Government (Commercial)(No. PA 16 of 2008) Public Sector Undertakings, Public Private Partnership in implementation of Road Projects by National Highways Authority of India (Performance Audit) for the year ended March, 2007.

(42) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 280(E) published in Gazette of India dated the 8th February, 2008 regarding acquisition of land for building (widening-six-laning etc.), maintenance, management and operation of National Highway No. 4 (Bangalore-Nelamangala Section) in the State of Karnataka.
- (ii) S.O. 434(E) published in Gazette of India dated the 5th March, 2008 authorising the Assistant Commissioner, Mangalore Sub-Division, Mangalore, as the competent authority to acquire land for building (widening/ four-laning etc.), maintenance, management and operation of

National Highway No. 17 (Mangalore-Cochin Section) in the State of Karnataka.

- (iii) S.O. 503(E) published in Gazette of India dated the 14th March, 2008 regarding acquisition of land for building (widening/ four-laning etc.), maintenance, management and operation of National Highway No. 48 (Nelamangala-Hasan Section) in the State of Karnataka.
- (iv) S.O. 334(E) published in Gazette of India dated the 15th February, 2008 making certain amendments in the Notification No. S.O. 631(E) dated 18th April, 2007.
- (v) S.O. 336(E) published in Gazette of India dated the 15th February, 2008 making certain amendments in the Notification No. S.O. 630(E) dated 18th April, 2007.
- (vi) S.O. 490(E) published in Gazette of India dated the 13th March, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 {(Tamilnadu/Kerala Border (Walayar-Thrissur Section))} in the State of Kerala.
- (vii) S.O. 505(E) and S.O. 506(E) published in Gazette of India dated the 14th March, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 17, including the bypasses in the State of Kerala.
- (viii) S.O. 849(E) published in Gazette of India dated the 10th April, 2008 authorising Officers, mentioned therein, to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 in the State of Kerala.
- (ix) S.O. 77(E) published in Gazette of India dated the 10th January, 2008 authorising Revenue Division Officer, Kadapa to acquire land for construction of approaches to Road Over Bridge of Chittoor-Kurnool Road of National Highway No. 18 in the State of Andhra Pradesh.

- (x) S.O. 2093(E) published in Gazette of India dated the 5th December, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xi) S.O. 2463(E) published in Gazette of India dated the 17th October, 2008 making certain amendments in the Notification No. S.O. 1884(E) dated 30th July, 2008.
- (xii) S.O. 2491(E) published in Gazette of India dated the 22nd October, 2008 making certain amendments in the Notification No. S.O. 1869(E) (in Hindi version only) dated 29th July, 2008.
- (xiii) S.O. 1600(E) published in Gazette of India dated the 1st July, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 17 (Kodungallur Bypass) in the State of Kerala.
- (xiv) S.O. 2046(E) published in Gazette of India dated the 14th August, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 {(Tamilnadu/Kerala Border (Walayar-Thrissur Section))} in the State of Kerala.
- (xv) S.O. 2077(E) published in Gazette of India dated the 20th August, 2008 authorising Deputy Collector (LA), Thiruvananthapuram, as the competent authority to acquire land on National Highway No. 47 (Thiruvananthapuram to Kerala/Tamil Nadu Border Section) for building (widening/four-laning etc.), maintenance, management and operation of the above Highway in the State of Kerala.
- (xvi) S.O. 2078(E) published in Gazette of India dated the 20th August, 2008 authorising special District Revenue Officer, Tirunelveli, with headquarters at Nagercoil, as the competent authority to acquire land on National Highway Nos. 47 (Kerala Tamil Nadu Border to Kanyakumari Section) and 47B (Nagercoil to Kavalkinaru Section) for building (widening/four-laning

etc.), maintenance, management and operation of the above Highways in the State of Tamil Nadu.

- (xvii) S.O. 1249(E) published in Gazette of India dated the 29th May, 2008 authorising District Revenue Officer, Sirsa as the competent authority to acquire land for construction of ROB over Railway crossing No. 143 at Rewari-Bhatinda Railway Line in Sirsa Town on National Highway No. 10 in the State of Haryana.
- (xviii) S.O. 1275(E) published in Gazette of India dated the 30th May, 2008 making certain amendments in the Notification No. S.O. 514(E) dated 7th April, 2006.
- (xix) S.O. 1276(E) published in Gazette of India dated the 30th May, 2008 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Sonepat Section) in the State of Haryana.
- (xx) S.O. 2179(E) published in Gazette of India dated the 10th September, 2008 making certain amendments in the Notification No. S.O. 294(E) dated 14th February, 2007.
- (xxi) S.O. 2230(E) published in Gazette of India dated the 18th September, 2008 containing corrigendum to the Notification No. S.O. 1562(E) dated 26th June, 2007.
- (xxii) S.O. 2049(E) published in Gazette of India dated the 14th August, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule Section) in the State of Maharashtra.
- (xxiii) S.O. 2304(E) published in Gazette of India dated the 29th September, 2008 regarding rates of bridge fee to be recovered from the users of permanent Yenegur Bridge on the National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (xxiv) S.O. 2229(E) published in Gazette of India dated the 18th September, 2008 regarding need for building of National Highway No. 7 (Kamptee-

Kanhan bypass and Nagpur-Hyderabad Section) in the State of Maharashtra.

- (xxv) S.O. 2089(E) published in Gazette of India dated the 22nd August, 2008 authorising Officers, mentioned therein, to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 6 in the State of Maharashtra.
- (xxvi) S.O. 2182(E) published in Gazette of India dated the 10th September, 2008 authorising Officers, mentioned therein, to acquire land for building (widening/six-laning etc.), maintenance, management and operation of National Highway No. 8 in the State of Haryana.
- (xxvii) S.O. 2062(E) published in Gazette of India dated the 18th August, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 2 (Faridabad Section) in the State of Haryana.
- (xxviii) S.O. 1197(E) published in Gazette of India dated the 23rd May, 2008 making certain amendments in the Notification No. S.O. 1834(E) dated 25th October, 2007.
- (xxix) S.O. 1050(E) published in Gazette of India dated the 30th April, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xxx) S.O. 1279(E) published in Gazette of India dated the 2nd June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (xxxii) S.O. 1461(E) published in Gazette of India dated the 17th June, 2008 regarding acquisition of land for building, maintenance, management and operation of a four laned Railway Over-bridge on National Highway No. 22 in the State of Punjab.
- (xxxii) S.O. 2100(E) and S.O. 2101(E) published in Gazette of India dated the 25th August, 2008 regarding acquisition of land for building

(widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.

(xxxiii) S.O. 868(E) published in Gazette of India dated the 11th April, 2008 authorising Additional District Magistrate (Land Acquisition), Uttar Dinajpur District, as the competent authority to acquire land on National Highway No. 34 in the State of West Bengal.

(xxxiv) S.O. 1862(E) published in Gazette of India dated the 28th July, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

(xxxv) S.O. 1867(E) published in Gazette of India dated the 29th July, 2008 making certain amendments in the Notification No. S.O. 1206(E) dated 16th October, 2003.

(xxxvi) S.O. 1868(E) published in Gazette of India dated the 29th July, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

(xxxvii) S.O. 1223(E) to S.O. 1225(E) published in Gazette of India dated the 27th May, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.

(xxxviii) S.O. 1199(E) and S.O. 1200(E) published in Gazette of India dated the 23rd May, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.

(xxxix) S.O. 1284(E) published in Gazette of India dated the 3rd June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.

- (xi) S.O. 1400(E) published in Gazette of India dated the 9th June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 21 (Kuruli-Kiratpur Section) in the State of Punjab.
- (xli) S.O. 875(E) published in Gazette of India dated the 15th April, 2008 containing corrigendum to the Notification No. S.O. 1766(E) (in Hindi version only) dated 17th October, 2007.
- (xlii) S.O. 927(E) published in Gazette of India dated the 24th April, 2008 containing corrigendum to the Notification No.1316(E) (in Hindi version only) dated 1st August, 2007.
- (xliii) S.O. 928(E) published in Gazette of India dated the 24th April, 2008 containing corrigendum to the Notification No.1318(E) (in Hindi version only) dated 1st August, 2007.
- (xliv) S.O. 1113(E) and S.O. 1114(E) published in Gazette of India dated the 8th May, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 26 (Jhansi-Lakhanadon Section) in the State of Madhya Pradesh.
- (xlv) S.O. 1222(E) published in Gazette of India dated the 27th May, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 3 (Indore-Khalghat Section) in the State of Madhya Pradesh.
- (xlvi) S.O. 1401(E) published in Gazette of India dated the 9th June, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) in the State of Chhattisgarh.
- (xlvii) S.O. 1555(E) to S.O. 1558(E) published in Gazette of India dated the 25th June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 3 (Khalghat –M.P./Maharashtra Border Section) in the State of Madhya Pradesh.

- (xlviii) S.O. 1871(E) published in Gazette of India dated the 29th July, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 3 (Khalghat –M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xlix) S.O. 1879(E) published in Gazette of India dated the 30th July, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 3 (Khalghat –M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (l) S.O. 2048(E) published in Gazette of India dated the 14th August, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 6, including construction of bypasses (Sambalpur-Raipur Section) in the State of Chhattisgarh.
- (li) S.O. 2051(E) published in Gazette of India dated the 14th August, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 75 (Gwalior-Jhansi Section) in the State of Madhya Pradesh.
- (lii) S.O. 2231(E) published in Gazette of India dated the 18th September, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 3 (Dholpur-Morena Section) in the State of Madhya Pradesh.
- (liii) S.O. 687(E) published in Gazette of India dated the 25th March, 2008 making certain amendments in the Notification No. S.O. 1372(E) dated the 24th August, 2006.
- (liv) S.O. 1092(E) published in Gazette of India dated the 6th May, 2008 making certain amendments in the Notification No. S.O. 2147(E) dated the 18th December, 2007.
- (lv) S.O. 1093(E) published in Gazette of India dated the 6th May, 2008 regarding acquisition of land for building (widening/four-laning etc.),

- maintenance, management and operation of National Highway Nos. 23 (Saranga-Santhapada Section) and 200 in the State of Orissa.
- (lvi) S.O. 1141(E) published in Gazette of India dated the 15th May, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 34 in the State of West-Bengal.
- (lvii) S.O. 1554(E) published in Gazette of India dated the 25th June, 2008 making certain amendments in the Notification No. S.O. 1290(E) dated the 11th August, 2006.
- (lviii) S.O. 1516(E) and S.O. 1517(E) published in Gazette of India dated the 23rd June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (lix) S.O. 1880(E) to S.O. 1882(E) published in Gazette of India dated the 30th July, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Panikoili-Rimuli) in the State of Orissa.
- (lx) S.O. 1649(E) published in Gazette of India dated the 10th July, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 200 (Duburi-Bhuban Section) in the State of Orissa.
- (lxi) S.O. 791(E) published in Gazette of India dated the 1st April, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 48 (Nelamangala-Hassan Section) in the State of Karnataka.
- (lxii) S.O. 896(E) published in Gazette of India dated the 21st April, 2008 making certain amendments in the Notification No. S.O. 556(E) dated the 7th June, 2000.
- (lxiii) S.O. 1032(E) published in Gazette of India dated the 28th April, 2008 regarding acquisition of land for building (widening/four-laning etc.),

- maintenance, management and operation of National Highway No. 4 (Mulabagal-Kolar-Bangalore Section) in the State of Karnataka.
- (lxiv) S.O. 1074(E) published in Gazette of India dated the 2nd May, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different sections, mentioned therein, of National Highway Nos. 13, 17 and 48 in the State of Karnataka.
- (lxv) S.O. 1123(E) published in Gazette of India dated the 9th May, 2008 authorising Chief Engineer (National Highways), Karnataka, Public Works Department or his authorized legal representative to collect the fees on behalf of the Central Government at the rates, mentioned therein, in respect of National Highway No. 63 in the State of Karnataka.
- (lxvi) S.O. 1569(E) published in Gazette of India dated the 26th June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 13,17 and 48 in the State of Karnataka.
- (lxvii) S.O. 1698(E) published in Gazette of India dated the 16th July, 2008 regarding rates of fee to be recovered from the users of bridge across Sharavathi River on Panaji-Mangalore Section of National Highway No. 17 in the State of Karnataka.
- (lxviii) S.O. 1913(E) published in Gazette of India dated the 1st August, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 4 (Mulabagal-Kolar-Bangalore Section) in the State of Karnataka.
- (lxix) S.O. 2126(E) published in Gazette of India dated the 28th August, 2008 regarding acquisition of land for building (widening/upgradation etc.), maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Karnataka.
- (lxx) S.O. 2128(E) published in Gazette of India dated the 28th August, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 17 in the State of Karnataka.

- (lxxi) S.O. 2190(E) published in Gazette of India dated the 12th September, 2008 regarding rates of fee to be levied on mechanical vehicles for the use of the bridge across Nethravathi River on National Highway No. 48 (Bangalore-Mangalore Section) in the State of Karnataka.
- (lxxii) S.O. 2551(E) published in Gazette of India dated the 31st October, 2008 regarding acquisition of land for building/construction, maintenance, management and operation of Kodugallur bypass on National Highway No. 17 (Chandapura-Kottappuram Section) in the State of Kerala.
- (lxxiii) S.O. 2552(E) published in Gazette of India dated the 31st October, 2008 regarding acquisition of land for building/widening, maintenance, management and operation of on National Highway No. 17 [Chandapura-Kottappuram(Kodugallur bypass) Section] in the State of Kerala.
- (lxxiv) S.O. 2363(E) published in Gazette of India dated the 1st October, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (lxxv) S.O. 2364(E) published in Gazette of India dated the 1st October, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (lxxvi) S.O. 2365(E) published in Gazette of India dated the 1st October, 2008 making certain amendments in the Notification No. S.O. 631(E) dated the 18th April, 2007.
- (lxxvii) S.O. 2545(E) published in Gazette of India dated the 29th October, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (lxxviii) S.O. 1695(E) published in Gazette of India dated the 16th July, 2008 authorising Special Land Acquisition Officer and State Officer, National Highways, Bangalore to acquire land for construction of new major bridge

across River Kabini on National Highway No. 212 in the State of Karnataka.

(lxxix) S.O. 1696(E) published in Gazette of India dated the 16th July, 2008 authorising Special Land Acquisition Officer and State Officer, National Highways, Bangalore to acquire land for construction of approaches of the additional vents to Road Under Bridge on National Highway No. 4 in the State of Karnataka.

(lxxx) S.O. 1697(E) published in Gazette of India dated the 16th July, 2008 authorising Special Land Acquisition Officer, National Highways, Dharwad to acquire land for construction of bridge across River Malaprabha on National Highway No. 218 in the State of Karnataka.

(lxxxi) S.O. 2518(E) published in Gazette of India dated the 24th October, 2008 authorising Special Land Acquisition Officer, National Highway, Dharwad to acquire land for the purpose of building, maintenance, management and operation of bypass road National Highway No. 4 (Hubli-Dharwad) in the State of Karnataka.

(lxxxii) S.O. 2597(E) and S.O. 2598(E) published in Gazette of India dated the 5th November, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.

(lxxxiii) S.O. 2267(E) published in Gazette of India dated the 25th September, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Makhanpur to Etawah and Etawah Bypass Section) in the State of Uttar Pradesh.

(lxxxiv) S.O. 2268(E) published in Gazette of India dated the 25th September, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 8B (Bhiladi to Jetpur Section) in the State of Gujarat.

(43) Twelve statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (xii) of (42) above.

(44) A copy of the Notification No. S.O. 543(E) (Hindi and English versions) published in Gazette of India dated the 20th March, 2008 appointing Project Directors of National Highways Authority of India, mentioned therein, to exercise the powers and discharge the functions conferred on them in respect of National Highways mentioned in the Notification issued under sub-section (1) of Section 20 of the National Highways (Land and Traffic) Act, 2002.

(45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(46) A copy of the Central Motor Vehicles (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 521(E) in Gazette of India dated the 15th July, 2008 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988 together with an explanatory Memorandum.

(47) A copy each of the following papers (Hindi and English versions):-

- (i) Eleventh Five Year Plan, 2007-2012 (Volume-I) Inclusive Growth.
- (ii) Eleventh Five Year Plan, 2007-2012 (Volume-II) Social Sector.
- (iii) Eleventh Five Year Plan, 2007-2012 (Volume-III) Agriculture, Rural Development, Industry, Services and Physical Infrastructure.

(48) (i) A copy of the Annual Report (Hindi and English versions) of the Development Planning Centre of the Institute of Economic Growth, Delhi, for the year 2007-2008, alongwith Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Development Planning Centre of the Institute of Economic Growth, Delhi, for the year 2007-2008.

(49) (i) A copy of the Annual Report (Hindi and English versions) of Institute of Applied Manpower Research, Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2006-2007.

(50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2006-2007.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Administrative Service (Recruitment) Amendment Rules, 2007 published in Notification No. G.S.R. No. 256 in Gazette of India dated the 1st December, 2007.
 - (ii) The Indian Police Service (Recruitment) Amendment Rules, 2007 published in Notification No. G.S.R. No. 257 in Gazette of India dated the 1st December, 2007.
 - (iii) The Indian Forest Service (Recruitment) Amendment Rules, 2007 published in Notification No. G.S.R. No. 258 in Gazette of India dated the 1st December, 2007.
 - (iv) The Indian Administrative Service (Pay) Amendment Rules, 2007 published in Notification No. G.S.R. No. 23(E) in Gazette of India dated the 10th January, 2008.
 - (v) The Indian Police Service (Pay) Rules, 2007 published in Notification No. G.S.R. No. 108(E) in Gazette of India dated the 25th February, 2008.
 - (vi) The Indian Forest Service (Pay) Rules, 2007 published in Notification No. G.S.R. No. 109(E) in Gazette of India dated the 25th February, 2008.
 - (vii) The Indian Administrative Service (Pay) Second Amendment Rules, 2008 published in Notification No. G.S.R. No. 665(E) in Gazette of India dated the 19th September, 2008.
 - (viii) The Indian Forest Service (Pay) Amendment Rules, 2008 published in Notification No. G.S.R. No. 691(E) in Gazette of India dated the 27th September, 2008.

(ix) The Indian Police Service (Pay) Amendment Rules, 2008 published in Notification No. G.S.R. No. 692(E) in Gazette of India dated the 27th September, 2008.

(54) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

(55) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-

(i) The 58th Annual Report of the Union Public Service Commission, New Delhi, for the year 2007-2008.

(ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.

(56) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2006-2007.

(ii) Annual Report of the Industrial Investment Bank of India Limited, Kolkata, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.

(58) (i) A copy of the Annual Report (Hindi and English versions) of Export-Import Bank of India, Mumbai, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the of Export-Import Bank of India, Mumbai, for the year 2007-2008.

(59) A copy of the Bank of Maharashtra Officers' Service Regulation, 1979 Amendment Regulations, 2006 (Hindi and English versions) published in Notification No. S.O. No. AX-I/ST/OSR/5207/2007 in Gazette of India dated the 30th May, 2008 under sub-section(4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980.

(60) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

- (i) The Insurance Regulatory and Development Authority (Obligations of Insurers to Rural or Social Sectors) (Third Amendment) Regulations, 2008 published in Notification No. F. No. IRDA/Reg/1/42/2008 in Gazette of India dated the 1st February, 2008.
- (ii) The Insurance Regulatory and Development Authority (Obligations of Insurers to Rural or Social Sectors) (Fourth Amendment) Regulations, 2008 published in Notification No. F. No. IRDA/Reg/2/43/2008 in Gazette of India dated the 29th January, 2008.
- (iii) The Insurance Regulatory and Development Authority (Licensing of Insurance Agents) (Amendment) Regulations, 2007 published in Notification No. F. No. IRDA/Reg/2/39/2007 in Gazette of India dated the 9th October, 2007.
- (iv) The Insurance Regulatory and Development Authority (Insurance Brokers) (Amendment) Regulations, 2007 published in Notification No. F. No. IRDA/Reg/4/41/2007 in Gazette of India dated the 5th November, 2007.

(61) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.

(62) A copy of the Notification No. F. No. IRDA/RI/1/38/2007 (Hindi and English versions) published in Gazette of India dated the 6th February, 2007 modifying the percentage cession of the sum insured on each General Insurance policy to be reinsured with the Indian re-insurer issued under Insurance Regulatory and Development Authority Act, 1999.

(63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.

(64) A copy of the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 291(E) in Gazette of India dated the 17th April, 2008 under sub-section (2) of Section 14 of the Special Court (Trial of Offences Relating to Transactions in shares) Act, 1992.

(65) A copy of the Notification No. G.S.R. 678(E) (Hindi and English versions) published in Gazette of India dated the 24th September, 2008 together with an explanatory memorandum making certain amendments in the first schedule of the Customs Tariff Act, 1975 in order to introduce new tariff entries as per the requirements of Chemical Weapon Convention Act, 2000 and other user agencies under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(66) A copy of the Notification No. S.O. 2189(E) (Hindi and English versions) published in Gazette of India dated the 12th September, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 130(E) dated the 28th January, 2008 issued under sub-section (1) of Section 9 of the Indian Stamp Act, 1899.

(67) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 204(E) published in Gazette of India dated the 25th March, 2008 specifying vulnerability to smuggling of the area, mentioned therein, as specified area for the purposes of the Customs Act, 1962.
- (ii) G.S.R. 261(E) published in Gazette of India dated the 2nd April, 2008 specifying goods, mentioned therein, in respect of which special measures for the purpose of checking their illegal export and facilitating the detection of the said goods which are likely to be illegally to be exported shall be taken in the areas specified in the India's land border with Bangladesh falling within the territories of West Bengal, Tripura, Assam, Meghalaya and Mizoram.

(68) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.

(69) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 720(E) published in Gazette of India dated the 6th October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 35/2001-C.E.(N.T.) dated the 26th June, 2001.

- (ii) G.S.R. 721(E) published in Gazette of India dated the 6th October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E.(N.T.) dated the 8th March, 2002.
- (70) A copy of the Notification No. S.O. 1277(E) (Hindi and English versions) published in Gazette of India dated the 30th May, 2008 together with an explanatory memorandum reducing the rate of tax as specified in sub-section (1) of Section 8 of the Central Sales Tax Act, 1956 from three per cent to two per cent with effect from 1st June, 2008, issued under Section 8 of the said Act.
- (71) A copy of the Acquisition of State Bank of Saurashtra Order, 2008 (Hindi and English versions) published in Notification No. G.S.R. 589(E) in Gazette of India dated the 13th August, 2008 issued under sub-section(2) of Section 35 of the State Bank of India Act, 1955.
- (72) A copy of the Credit Information Companies (Regulation) (Removal of Difficulties) Order, 2008 (Hindi and English versions) published in Notification No. S.O. 201 in Gazette of India dated the 2nd February, 2008 issued under Section 35 of the Credit Information Companies (Regulation) Act, 2005.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2007-2008.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2007-2008.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2007-2008.
- (76)
- (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics, Delhi School of Economics, Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics, Delhi School of Economics, Delhi, for the year 2007-2008.
- (77)
- (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2007-2008.
- (78)
- (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2007-2008.
- (79) A copy of the Notification No. G.S.R. 751(E) (Hindi and English versions) published in Gazette of India dated the 24th October, 2008 together with an explanatory memorandum appointing the Commissioner of Customs (Import and General), New Delhi as the Central Excise Officer and invests him with all the powers of the officers, mentioned therein, issued under sub-section(1) of Rule 3 of the Central Excise Rules, 2002.
- (80) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 744(E) published in Gazette of India dated the 22nd October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (ii) G.S.R. 757(E) published in Gazette of India dated the 31st October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13th August, 2008.
- (iii) G.S.R. 259(E) published in Gazette of India dated the 31st October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 66/2008-Cus., dated the 10th May, 2008.
- (iv) G.S.R. 760(E) published in Gazette of India dated the 31st October, 2008 together with an explanatory memorandum seeking to prescribe a specific export duty rate of Rs. 200 per tonne on Iron Ore Fines.
- (v) G.S.R. 761(E) published in Gazette of India dated the 31st October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 79/2008-Cus., dated the 13th June, 2008.
- (vi) G.S.R. 763(E) published in Gazette of India dated the 31st October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (vii) G.S.R. 769(E) published in Gazette of India dated the 4th November, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (viii) G.S.R. 779(E) published in Gazette of India dated the 7th November, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 116/2008-Cus., dated the 31st October, 2008.
- (ix) G.S.R. 794(E) published in Gazette of India dated the 18th November, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (x) G.S.R. 814(E) published in Gazette of India dated the 21st November, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1986.

(81) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 736(E) published in Gazette of India dated the 16th October, 2008 together with an explanatory memorandum seeking to levy anti-dumping duty imposed on imports of Chloroquine phosphate, originating in, or exported, from the People's Republic of china upto and inclusive of 2nd September 2009, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (ii) G.S.R. 743(E) published in Gazette of India dated the 21st October, 2008 together with an explanatory memorandum seeking to extend levy anti-dumping duty imposed on imports of Vitamin C, originating in, or exported, from the People's Republic of china upto and inclusive of 23rd October 2009, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R. 745(E) published in Gazette of India dated the 22nd October, 2008 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on import of fully drawn yarn or fully printed yarn or spin drawn yarn or flat yarn of polyester of any specification, produced and exported by M/s H.K. Corporation, Korea RP.
- (iv) G.S.R. 746(E) published in Gazette of India dated the 22nd October, 2008 together with an explanatory memorandum rescinding Notification No. 69/2008/Cus., dated the 15th May, 2008.
- (v) G.S.R. 758(E) published in Gazette of India dated the 31st October, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of phenol, originating in, or exported from, Singapore, South Africa and the European Union at the rates recommended by the Designated Authority in the final findings of Sunset Review Investigation.
- (vi) G.S.R. 762(E) published in Gazette of India dated the 31st October, 2008 together with an explanatory memorandum seeking to impose anti-

dumping duty on imports of Cable Ties, originating in, or exported from the People's Republic of China and Taiwan and imported into India.

- (vii) G.S.R. 806(E) published in Gazette of India dated the 20th November, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of acrylic fibre, originating in, or exported from Thailand and Korea RP at the rates recommended by the Designated Authority in the final findings of Sunset Review Investigation.
- (viii) G.S.R. 815(E) published in Gazette of India dated the 21st November, 2008 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Compact Fluorescent Lamps, originating in, or exported from China PR, Sri Lanka and Vietnam.
- (82) A copy of the Notification No. G.S.R. 793(E) (Hindi and English versions) published in Gazette of India dated the 18th November, 2008 making certain amendments in the Notification No. 41/2007-Service Tax dated the 6th October, 2007 under sub-section (4) of Section 94 of the Finance Act, 1994, together with an explanatory memorandum
- (83) A copy of the Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Second Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 741(E) in Gazette of India dated the 20th October, 2008 under sub-section(2) of Section 38 of the Central Excise Act, 1944, together with an explanatory memorandum.
- (84) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2008 together with Auditor's Report thereon:-
- (i) Ellaquai Dehati Bank, Srinagar.
 - (ii) Mewar Aanchalik Gramin Bank, Udaipur.
 - (iii) Rushikulya Gramya Bank, Berhampur.
- (85) A copy of the consolidated Review (Hindi and English versions) in respect of the above mentioned Bank for the year ended the 31st March, 2008.

- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2007-2008.
- (87) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2006-2007.
- (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2007-2008.
- (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (87) above.
- (89) A copy of the Annual Report (Hindi and English versions) of the Protection of Civil Rights Act, 1955, for the year 2006 under sub-section (4) of Section 15A of the said Act.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) A copy of the Annual Report (Hindi and English versions) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2006 under sub-section (4) of Section 21 of the said Act.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.

- (93) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Bharat Heavy Plate and Vessels Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2008-2009.
 - (ii) Memorandum of Understanding between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2008-2009.
 - (iii) Memorandum of Understanding between the Tungabhadra Steel Products Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2008-2009.
 - (iv) Memorandum of Understanding between the Bridge and Roof Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2008-2009.
 - (v) Memorandum of Understanding between the Triveni Structurals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2008-2009.
 - (vi) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2008-2009.
 - (vii) Memorandum of Understanding between the Richardson and Cruddas (1972) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2008-2009.
 - (viii) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2008-2009.
 - (ix) Memorandum of Understanding between the NEPA Limited, Neapanagar and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2008-2009.
- (94) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hindustan Paper

Corporation Limited, for the year 2007-2008.

- (ii) Annual Report of the Hindustan Paper Corporation Limited, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NEPA Limited, Neapanagar, for the year 2007-2008.
- (ii) Annual Report of the NEPA Limited, Neapanagar, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding review by the Government of the working of the Scooter India Limited, Lucknow, for the year 2007-2008.
- (ii) Annual Report of the Scooter India Limited, Lucknow, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2007-2008.
- (ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding review by the Government of the working of the Instrumentation Limited, Kota, for the year 2007-2008.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence on Medicinal Plants and Traditional Knowledge, Foundation for Revitalization of Local Health Traditions, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence on Medicinal Plants and Traditional Knowledge, Foundation for Revitalization of Local Health Traditions, Bangalore, for the year 2007-2008.
- (96) A copy of the Notification No. 865(E) (Hindi and English versions) published in Gazette of India dated the 11th April, 2008 recognizing the laboratories, mentioned therein as environmental laboratories, issued under sections 12 and 13 of the Environment (Protection) Act, 1986.
- (97) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
- (i) The Environment (Protection) Fourth Amendment Rules, 2008 published in Notification No. G.S.R 414(E) in Gazette of India dated the 30th May, 2008.
- (ii) The Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 published in Notification No. S.O. 2265(E) in Gazette of India dated the 24th September, 2008.
- (98) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultant India Limited and the Ministry of Information and Broadcasting for the year 2008-2009.
- (99) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (100) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 2007-2008.
- (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year

- 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 2007-2008.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2007-2008.
 - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2007-2008.
 - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2007-2008.
 - (ii) Annual Report of the MSTC Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (g) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2007-2008.
 - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor

General thereon.

- (h) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2007-2008.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2007-2008.
- (ii) Annual Report of the MECON Limited, Ranchi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro Steel City, for the year 2007-2008.
- (ii) Annual Report of the Bharat Refractories Limited, Bokaro Steel City, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(101) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(102) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2007-2008,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2007-2008.

(103) A copy of the Petroleum and Natural Gas Regulatory Board (Removal of Difficulties) Order, 2008 (Hindi and English versions) published in Notification No. S.O. 1110(E) in Gazette of India dated the 8th May, 2008 issued under Section 59 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

- (104) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, for the year 2006-2007.

(105) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (104) above.

- (106) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2005-2006, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2005-2006.

(107) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (106) above.

***3 Resignations from membership of Lok Sabha**

- (i) The Speaker informed the House that he had received a letter dated 17 August, 2008 from Shri Hari Rama Jogaiah, an elected member from Narasapur Parliamentary Constituency of Andhra Pradesh, resigning from the membership of Lok Sabha and his resignation had been accepted by him with effect from 6 November, 2008.
- (ii) The Speaker also informed the House that he had received a letter dated 7 November, 2008 from Sarvashri Prabhunath Singh, George Fernandes, Rajiv Ranjan Singh 'Lalan', Kailash Baitha and Smt. Meena Singh, elected members from the Maharajganj, Muzaffarpur, Begusarai, Bagaha and Bikramganj Parliamentary Constituencies of Bihar, respectively, resigning from the membership of Lok Sabha and their resignation had been accepted by him with effect from 11 November, 2008.
- (iii) The Speaker further informed the House that he had received a letter dated 13 November, 2008 from Shri Vishvendra Singh, an elected member from the Bharatpur Parliamentary Constituency of Rajasthan, resigning from the membership of Lok Sabha and his resignation had been accepted by him with effect from 14 November, 2008 and
- (iv) The Speaker further informed the House that he had received a letter dated 20 November, 2008 from Shri Brijbhushan Sharan Singh, an elected member from the Balrampur Parliamentary Constituency of Uttar Pradesh, resigning from the membership of Lok Sabha and his resignation had been accepted by him with effect from 20 November, 2008.

4. Decision of the Speaker under Tenth Schedule to the Constitution

Secretary-General laid on the Table a copy of the decision dated 5th December, 2008 (Hindi and English versions) of the Speaker, Lok Sabha on the petition given by Shri Santosh Gangwar, MP against Shri Chandra Bhan Singh under the Tenth Schedule to the Constitution and the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985.

5. Statements by Ministers

- (i)# The Minister of Home Affairs made a statement regarding the recent terrorist attack in Mumbai.
- (ii)* The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Railways on Demands for Grants (2008-09), pertaining to the Ministry of Railways.
- (iii)* The Minister of State in the Ministry of Petroleum & Natural Gas laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2008-09), pertaining to the Ministry of Petroleum and Natural Gas

#At 11.02 A.M.

* At 2.23 P.M.

2.24 P.M.**6. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri S.K. Kharventhan regarding need to increase the Minimum Support Price of sugarcane.
- (2) Shri Nikhil Kumar regarding need to monitor the progress of the National Rural Employment Guarantee Scheme in Aurangabad Parliamentary Constituency, Bihar.
- (3) Shri K.C. 'Baba' Singh regarding need to revise 'minimum wages' on periodic basis corresponding to price rise with a view to check poverty and unemployment in the country.
- (4) Shri Anurag Singh Thakur regarding need to provide funds for Bhanupalli-Bilaspur-Beri new railway line project in Himachal Pradesh.
- (5) Shri Kashiram Rana regarding need to augment the security along the Coastal areas of Gujarat.
- (6) Smt. Jayaben B. Thakkar regarding need to approve the proposal submitted by the Government of Gujarat for developing Magdalla and other minor ports in the State.
- (7) Shri Subhash Sureshchandra Deshmukh regarding need for four-laning of N.H. 9 (Pune-Sholapur- Hyderabad) and N.H. 13 (Pune-Sholapur-Bijapur) besides setting up Trauma Centres along these National Highways.
- (8) Shri Ram Singh Kaswan regarding need to run express trains on Sadulpur (Rajasthan) - Hissar (Haryana) and Sadulpur-Delhi rail routes.
- (9) Dr. K.S. Manoj regarding need to empower the fishermen community with gadgets with a view to strengthen the Maritime security in the coastal regions.
- (10) Shri Sunil Khan regarding need to undertake modernization & expansion of Alloy Steel Plant at Durgapur, West Bengal.
- (11) Shri Ravi Prakash Verma regarding need to undertake gauge conversion work on Bareilly-Lucknow sector of North-Eastern Railways.

(12) Shri Ramjilal Suman regarding need to ensure adequate availability of fertilizers to farmers in the country.

(13) Shri Munshi Ram regarding need to enhance the honorarium paid to teachers employed as 'Shiksha Mitra' in Uttar Pradesh under Sarva Shiksha Abhiyan.

(14) Shri Ramdas Bandu Athawale regarding need to undertake welfare measures for the upliftment of landless people living below poverty line and increase the budget allocation of SC & ST Finance Development Corporation.

7. Discussion under Rule 193

Time Taken: 7 hrs. 12 mts.

Shri L.K. Advani raised^{\$} a discussion on the statement[#] made by the Minister of Home Affairs regarding recent terrorist attack in Mumbai.

The following members took part in the debate:-

1. Shri Milind Murli Deora
2. Shri Mohammad Salim
3. Shri Pranab Mukherjee

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.20 P.M.)

4. Shri Ramjilal Suman
5. Shri Devendra Prasad Yadav
6. Shri Mitrasen Yadav
7. Shri A. Krishnaswamy
8. Prof. Vijay Kumar Malhotra
9. Shri Anant Gangaram Geete
10. Shri Braja Kishore Tripathy
11. Shri Gurudas Dasgupta
12. Shri Sandeep Dikshit
13. Shri Sharanjit Singh Dhillon

^{\$} At 11.23 A.M.

[#]vide item No. 5(i)

14. Shri Harin Pathak
15. Shri Rahul Gandhi
16. Prof. M. Ramadass
17. Smt. Ranjeet Ranjan
18. Km. Mamata Banerjee
19. Smt. Priya Dutt
20. Dr. C. Krishnan
21. Shri Asaduddin Owaisi
22. Shri M.P. Veerendra Kumar
- 23* Shri S.K. Kharventhan
24. Shri Subrata Bose
- 25* Shri Hansraj Gangaramji Ahir
26. Dr. Arun Kumar Sarma
27. Shri Ramdas Bandu Athawale
28. Shri S.K. Bwiswmuthiary
29. Shri P.C. Thomas
30. Shri Mohan Rawale
31. Shri N.N. Krishnadas
32. Shri Rajesh Ranjan alias Pappu Yadav
33. Shri Nikhil Kumar
34. Shri Lalmani Prasad

Shri P. Chidambaram and Dr. Manmohan Singh replied to the debate.

The discussion was concluded.

*Written speeches were laid on the Table.

7.30 P.M.

#8 Resolution – Adopted

Dr. Manmohan Singh moved the following Resolution before the House:-

“This House expresses its unequivocal condemnation of the heinous terrorist attacks in Mumbai by terrorist elements from Pakistan, claiming hundreds of innocent lives and seeking to destroy the values that India stands for;

Notes that this outrage follows acts of terror committed since the beginning of this year in various places across India and on the Indian Embassy in Kabul;

Notes with deep concern the fact that Lashkar-e-Toiba, a terrorist organization that is listed in the UN Security Council Resolution 1267 and is banned in Pakistan, has continued to operate and launch terrorist attacks against India;

Notes the Government’s declaration to review circumstances leading upto the attacks on Mumbai and to take further measures as may be necessary to safeguard national security;

On behalf of the people of India, firmly resolves that

- India shall not cease her efforts until the terrorists and those who have trained, funded and abetted them are exposed and brought to justice;
- India shall firmly counter all evil designs against its unity, sovereignty and territorial integrity;
- India shall remain resolute and shall be victorious in its fight against the barbaric menace of terrorism; and
- That the ideal of a secular and democratic India shall prevail.”

The Resolution was adopted unanimously.

7.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th December, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 12, 2008/ Agrahayana 21, 1930 (Saka)

No. 315

11.00 A.M.

1. Reference by Deputy Speaker

The Deputy Speaker made reference to the seventh anniversary of the terrorist attack on Parliament House on 13th December, 2001.

Thereafter, members stood in silence for a short-while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 201,202,203,204 and 206 were orally answered. Replies to Starred Question Nos. 205 and 207 – 220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1993 – 2222 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2006-2007.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2007-2008.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Report (Hindi and English versions) of National Capital Region Planning Board, New Delhi, for the year 2007-2008, alongwith Audited Accounts under section 26 of the National Capital Region Planning Board Act, 1985.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2007-2008.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Bar Council of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bar Council of India, New Delhi, for the year 2006-2007.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy of the 4th Annual Statement (Hindi and English versions) on Pending Law Commission Report-December, 2008.
- (10) A copy of the Competition Commission of India (Return on Measures for the promotion of competition Advocacy, Awareness and Training on Competition issues) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 727(E) in Gazette of India dated the 10th October, 2008 under sub-section (3) of the Section 63 of the Competition Act, 2002.
- (11) A copy of the Indian Corporate Law Service Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 772(E) in Gazette of India dated the 5th November, 2008 issued under article 309 of the Constitution.
- (12) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 655(E) in Gazette of India dated the 12th September, 2008 under sub-section (3) of the Section 642 of the Companies Act, 1956.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2007-2008.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2006-2007.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2008-2009.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2007-2008 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2007-2008.

(19) A copy of the Energy Conservation (Form and Manner and Time for Furnishing Information with Regard to Energy Consumed and Action Taken on Recommendations of Accredited Energy Auditor) Rules, 2008 (Hindi and English versions) published in G.S.R. 486(E) in Gazette of India dated the 30th June, 2008 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

(20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Narmada Hydroelectric Development Corporation, Bhopal, for the year 2007-2008.
 - (ii) Annual Report of the Narmada Hydroelectric Development Corporation, Bhopal, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2006-2007.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

5. Assent to Bills

Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the second part of Fourteenth Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 20th October, 2008:-

1. The Appropriation (No.3) Bill, 2008;
2. The Appropriation (Railways) No.4 Bill, 2008;
3. The Central Universities Laws (Amendment) Bill, 2008; and
4. The Drugs and Cosmetics (Amendment) Bill, 2008.

6. Decision of the Speaker under Tenth Schedule to the Constitution

Secretary-General laid on the Table a copy of the decision dated 10th December, 2008 (Hindi and English versions) of the Speaker, Lok Sabha on the petition given by Shri Bhartruhari Mahtab, MP against Shri Harihar Swain under the Tenth Schedule to the Constitution and the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985.

7. Report on participation of Indian Parliamentary Delegation in the 54th Commonwealth Parliamentary Conference

Secretary-General laid on the Table Hindi and English versions of the Report on Participation of Indian Parliamentary Delegation in the 54th Commonwealth Parliamentary Conference held at Kuala Lumpur (Malaysia) from 1 August to 10 August, 2008.

8. Report of Standing Committee on Food Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav presented the Twenty-sixth Report (Hindi and English versions) on action taken by the Government on the observations/ recommendations contained in the Twenty-third Report of the Committee on Demands for Grants (2008-09) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

9. Reports of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the following reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Thirty-fourth Report on action taken by the Government on the recommendations/observations contained in the Twenty-seventh Report of the Standing Committee on Labour on the subject `Sickness/Closure of Textiles Mills'; and
- (2) *Thirty-fifth Report of the Standing Committee on Labour on the "General conditions of weavers in the country – A case study of Sircilla concentration zone of weavers."

10. Reports of Standing Committee on Coal and Steel

Shri Hansraj G. Ahir presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:

- (1) Thirty-sixth Report of the Standing Committee on Coal and Steel on Action Taken on the recommendations/observations contained in the Thirty-first Report on the "Demands for Grants(2008-09)" of the Ministry of Coal;
- (2) Thirty-seventh Report of the Standing Committee on Coal and Steel on Action Taken on the recommendations/observations contained in the Thirty-second Report on the "Demands for Grants(2008-09)" of the Ministry of Mines; and
- (3) Thirty-eighth Report of the Standing Committee on Coal and Steel on Action Taken on the recommendations/observations contained in the Thirty-third Report on the "Demands for Grants(2008-09)" of the Ministry of Steel.

* The 35th Report was presented to the Hon'ble Speaker on 12.11.2008 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. Report of Standing Committee on Human Resource Development

Shri Basudeb Barman laid on the Table a copy (Hindi and English versions) of the Two Hundred Eleventh Report of the Standing Committee on Human Resource Development on the Functioning of All India Council for Technical Education.

12. Statements by Ministers

- (1) The Minister of Rural Development laid the following statements (Hindi and English versions) regarding:
 - (i) the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Rural Development on Demands for Grants (2008-09), pertaining to the Department of Land Resources, Ministry of Rural Development; and
 - (ii) the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Rural Development pertaining to the Department of Rural Development, Ministry of Rural Development.
- (2) The Minister of Corporate Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 63rd Report of the Standing Committee on Finance on Demands for Grants (2007-08), pertaining to the Ministry of Corporate Affairs.
- (3) The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 59th and 67th Reports of the Standing Committee on Finance on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.

12.07 P.M.

13. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 15th December, 2008.

12.15 P.M.

14. Motions For Elections to Committees

- (i) Shri C. Kuppusami moved the following motion :-

“That the members of this House do proceed to elect, under sub-rule(3) of rule 254, in the manner required by sub-rule(1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shri Brijbhushan Sharan Singh resigned his seat in Lok Sabha.”

The motion was adopted.

- (ii) Shri Kharabela Swain moved the following motion :-

“That the members of this House do proceed to elect, under sub-rule(3) of rule 254, in the manner required by sub-rule(1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from amongst themselves to serve as members of the Committee on Public Accounts for the unexpired portion of the term of the Committee *vice* Shri Rajiv Ranjan ‘Lalan’ Singh resigned his seat in Lok Sabha and Shri Brajesh Pathak elected to Rajya Sabha.”

The motion was adopted.

- (iii) Shri Rupchand Pal moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the unexpired portion of the term of the Committee *vice* Shri Amar Singh retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

(iv) Shri Rupchand Murmu moved the following motion :-

“That the members of this House do proceed to elect, under sub-rule(3) of rule 254, in the manner required by sub-rule(1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Kailash Baitha resigned his seat in Lok Sabha.”

The motion was adopted.

(v) Shri Rupchand Murmu moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the unexpired portion of the term of the Committee *vice* Shri Veer Singh retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

***12.29 P.M.**

15. Submissions by Members

- (i) **Regarding need to secure the release of an Indian employee of Iranian Ship captured by Somalian pirates on 17 November, 2008.**

Shri Shailendra Kumar made submission regarding need to secure the release of an Indian employee of Iranian Ship captured by Somalian pirates on 17 November, 2008. The Deputy Speaker also associated.

Smt. Suryakanta Patil responded.

12.36 P.M.

- (ii) **Regarding non-reduction in prices of petroleum products commensurate with fall in crude oil prices and decision of transporters to go on strike from 20th December, 2008.**

Shri Ramjilal Suman made submission regarding non-reduction in prices of petroleum products commensurate with fall in crude oil prices and decision of transporters to go on strike from 20th December, 2008.

Sarvashri Devendra Prasad Yadav, Rashid J.M. Aaron, Surendra Prakash Goyal, Bikram Keshari Deo, Dr. Prasanna Kumar Patasani, Bachi Singh 'Bachda' Rawat, Prof. Rasa Singh Rawat, Girdhari Lal Bhargava, Bhanwar Singh Dangawas, Munshi Ram and Sunil Khan associated.

Smt. Suryakanta Patil responded.

12.41 P.M.

- (iii) **Regarding strike by jute workers in West Bengal.**

The following members made submission regarding strike by jute workers in West Bengal.

1. Shri Hannan Mollah
2. Shri Gurudas Dasgupta
3. Shri Rupchand Pal

Shri Santasri Chatterjee associated.

Shri Vayalar Ravi responded.

*From 12.20 P.M. to 12.58 P.M., members raised matters of urgent public importance.

12.59 P.M.

16. Government Bill – Passed

The Science and Engineering Research Board Bill, 2008.

Time Taken: 1 hr. 44 mts.

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

The following members took part in the debate:-

1. Shri Bachi Singh 'Bachda' Rawat
2. Shri S.K. Kharventhan
3. Shri Rupchand Pal
4. Shri Alok Kumar Mehta
5. Shri Braja Kishore Tripathy
6. Shri Prabodh Panda
7. Shri Shailendra Kumar
8. Shri Bikram Keshari Deo
9. Shri Basudeb Barman
10. Dr. Prasanna Kumar Patasani
11. Shri Suresh Prabhakar Prabhu

Shri Kapil Sibal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill was passed.

2.43 P.M.

17. Government Bill – Passed

The Limited Liability Partnership Bill, 2008, as passed by Rajya Sabha.

Time Taken: 34 mts.

The motion for consideration of the Bill was moved by Shri Prem Chand Gupta.

The following members took part in the debate:-

1. Shri Rupchand Pal
2. Shri Suresh Prabhakar Prabhu
3. Shri Alok Kumar Mehta
4. Shri Shailendra Kumar
5. Shri Braja Kishore Tripathy
6. Smt. Tejaswani Gowda

Shri Prem Chand Gupta replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 81 were adopted.

The First Schedule was adopted.

The Second Schedule was adopted.

The Third Schedule was adopted.

The Fourth Schedule was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prem Chand Gupta.

The motion was adopted and the Bill was passed.

3.17 P.M.**18. Motion**

Smt. Archana Nayak moved the following motion:-

“That this House do agree with the Thirty-seventh Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 23rd October, 2008.”.

The motion was adopted.

3.18 P.M.**19. Private Members’ Bills – Introduced**

- (1) The National Rural Employment Guarantee (Amendment) Bill, 2008 (*Amendment of section 2, etc.*) by Shri Hansraj Gangaramji Ahir.
- (2) The Constitution (Amendment) Bill, 2008 (*Insertion of new article 45A*) by Shri C.K. Chandrappan.
- (3) The Entrance Examinations (Abolition) Bill, 2008 by Dr. R. Senthil.
- (4) The Uniform Syllabus (High School and Higher Secondary School Level) Bill, 2008 by Dr. R. Senthil.
- (5) The States and Union Territories Reorganisation Commission Bill, 2008 by Shri Balasaheb Vikhe Patil.
- (6) The Constitution (Amendment) Bill, 2008 (*Insertion of new article 279A*) by Shri Kashiram Rana.
- (7) The Indian Penal Code (Amendment) Bill, 2008 (*Amendment of section 304A, etc.*) by Shri Kashiram Rana.
- (8) The Constitution (Amendment) Bill, 2008 (*Amendment of the Seventh Schedule*) by Shri Kashiram Rana.
- (9) The Electricity (Repeal) Bill, 2008 by Shri C.K. Chandrappan.
- (10) The Palliative Care (Education and Training) Bill, 2008 by Shri C.K. Chandrappan.

- (11) The Constitution (Amendment) Bill, 2008 (*Amendment of article 130*) by Shri Hansraj Gangaramji Ahir.
- (12) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2008 (*Amendment of section 2*) by Shri Hansraj Gangaramji Ahir.
- (13) The Treatment of Attempt to Suicide as a Non-Punishable Offence Bill, 2008 by Shri C.K. Chandrappan.

3.27 P.M.

20. Private Members' Bill – Under Consideration

The Electoral Reforms Commission Bill, 2006 by Shri C.K. Chandrappan.

Further discussion on the motion for consideration of the Bill moved by Shri C.K. Chandrappan on the 30th November, 2007, continued.

The following members took part in the debate:-

1. Shri Kiren Rijju
2. Shri Shailendra Kumar
3. Shri Alok Kumar Mehta
4. Shri Suravaram Sudhakar Reddy
5. Dr. R. Senthil
6. Smt. Tejaswani Gowda
7. Adv. Suresh Kurup
8. Shri Sippiparai Ravichandaran
9. Shri Tathagata Satpathy
10. Dr. Sebastian Paul
11. Shri Dahyabhai Vallabhbhai Patel
12. Shri Pannian Ravindran

The discussion was not concluded.

5.27 P.M.

21. Half-an-Hour Discussion

Shri Hansraj G. Ahir raised a discussion on points arising out of the answer given by the Minister of Women and Child Development on October 17, 2008 to Starred Question No. 07 regarding Malnutrition.

Smt. Renuka Chowdhury replied to the discussion.

***6.35 P.M.**

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th December, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 15, 2008/ Agrahayana 24, 1930 (Saka)

No. 316

11.03 A.M.

1. Starred Questions

Starred Question Nos. 223, 224, 225, 228, 229, 230 and 231 were orally answered. Replies to Starred Question Nos. 221, 222, 226, 227 and 232 – 240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2223 – 2452 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the National Co-operative Development Corporation (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R 462(E) in Gazette of India dated the 16th June, 2008 under sub-section(3) of Section 22 of the National Co-operative Development Corporation Act, 1962.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 2007-2008.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Handloom Development Corporation Limited, Lucknow, for the year 2007-

2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2007-2008.
- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2005-2006.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
- (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2006-2007.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
- (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2006-2007.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)
- (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports,

Pahalgam, for the year 2006-2007.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 43 of the Armed Forces Tribunal Act, 2007:-
- (i) The Armed Forces Tribunal (Procedure for investigation of misbehaviour or incapacity of Chairperson, Vice-Chairperson and other Members) Rules, 2008 published in Notification No. S.R.O. 64 in weekly Gazette of India dated the 20th July, 2008.
 - (ii) The Armed Forces Tribunal (Procedure for appointment of Vice-Chairperson and other Members) Rules, 2008 published in Notification No. S.R.O. 65 in weekly Gazette of India dated the 20th July, 2008.
 - (iii) The Armed Forces Tribunal (Financial and Administrative Powers) Rules, 2008 published in Notification No. S.R.O. 25(E) in Gazette of India dated the 12th September, 2008.
 - (iv) The Armed Forces Tribunal (Procedure) Rules, 2008 published in Notification No. S.R.O. 26(E) in Gazette of India dated the 17th September, 2008.
- (13) A copy of the Armed Forces Tribunal (Removal of Difficulties) Order, 2008 (Hindi and English versions) published in Notification No. S.R.O. 18(E) in Gazette of India dated the 21st July, 2008 under sub-section(2) of Section 41 of the Armed Forces Tribunal Act, 2007.
- (14) A copy of the National Cadet Corps (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. S.R.O. 49 in the weekly Gazette of India dated the 1st June, 2008 under sub-section(3) of Section 13 of the National Cadet Corps Act, 1948.
- (15) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence for the year 2008-2009.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2007-2008.

- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2007-2008.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) Review by the Government of the working of the Goa Shipyard Limited, Vasco da Gama, for the year 2007-2008.
 - (ii) Annual Report of the Goa Shipyard Limited, Vasco da Gama, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
 - (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2007-2008.
 - (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)
 - (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2007-2008.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)
 - (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2007-2008.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g)
 - (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2007-2008.
 - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (17) (i) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 2007-2008, alongwith Accounts.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2007-2008.
- (19) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2006-2007 together with Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 6D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:-
- (i) The Employees' Pension (Amendment) Scheme, 2008 published in Notification No. G.S.R. 438(E) in Gazette of India dated the 10th June, 2008.
- (ii) The Employees' Provident Funds (Second Amendment) Scheme, 2008 published in Notification No. G.S.R. 689(E) in Gazette of India dated the 26th September, 2008.
- (iii) The Employees' Pension (Second Amendment) Scheme, 2008 published in Notification No. G.S.R. 688(E) in Gazette of India dated the 26th September, 2008.
- (iv) The Employees' Deposit Link Insurance (Amendment) Scheme, 2008 published in Notification No. G.S.R. 690(E) in Gazette of India dated the 26th September, 2008.
- (v) The Employees' Provident Funds (Third Amendment) Scheme, 2008 published in Notification No. G.S.R. 706(E) in Gazette of India dated the 1st October, 2008.

- (vi) The Employees' Pension (Third Amendment) Scheme, 2008 published in Notification No. G.S.R. 705(E) in Gazette of India dated the 1st October, 2008.
 - (vii) The Employees' Pension (Amendment) Scheme, 2008 published in Notification No. G.S.R. 252(E) in Gazette of India dated the 31st March, 2008.
 - (viii) The Employees' Provident Fund (Amendment) Scheme, 2008 published in Notification No. G.S.R. 253(E) in Gazette of India dated the 31st March, 2008 together with a corrigendum thereto published in Notification No. G.S.R. 317(E) (in English version only) dated the 30th April, 2008.
 - (ix) The Employees' Provident Fund (Amendment) Scheme, 2004 published in Notification No. S.O. 45(E) in Gazette of India dated the 17th January, 2006 together with an amendment thereto published in Notification No. S.O. 1230 dated the 31st May, 2008.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ix) of (21) above.
- (23) A copy of the Statement (Hindi and English versions) on Convention No. 188 and Recommendation No. 199 Concerning Work in the Fishing Sector, adopted by the International Labour Conference at its 96th Session held in Geneva in June, 2007.
- (24) A copy of the Metalliferous Mines (Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. G.S.R. 701(E) in Gazette of India dated the 30th September, 2008 under Section 61A of the Mines Act, 1952.
- (25) A copy of the Statement (Hindi and English versions) regarding action taken or proposed to be taken on the ILO Convention No. 142 and Recommendation No. 150 (Revised in 2004 by Recommendation No. 195) concerning Human Resource Development adopted at the 60th Session of the International Labour Conference held in Geneva in 1975.
- (26) A copy of the Other Beneficiaries and Members of their Families Medical Facilities Scheme, 2008 (Hindi and English versions) published in Notification No. G.S.R. 558(E) in Gazette of India dated the 28th July, 2008 under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited,

New Delhi, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2007-2008.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2006-2007, together with Audit Report thereon.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2006-2007, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2006-2007.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 2003-2004.
 - (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2007-2008.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation

Limited, Mangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (30) above.
- (32) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Farms Corporation of India Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2008-2009.
- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (i) The Rice (Stock Declaration by Companies or Firms or Individuals) Order, 2008 published in Notification No. S.O. 2302(E) in Gazette of India dated the 29th September, 2008.
 - (ii) S.O. 2417(E) published in Gazette of India dated the 6th October, 2008 notifying the specification of customized fertilizers, mentioned therein, to be manufactured by the manufacturers mentioned in the notification.
 - (iii) The Sugar (Price Determination for 2007-2008 Production) Order, 2008 published in Notification No. G.S.R. 707(E)/Ess. Com./Sugar in Gazette of India dated the 1st October, 2008.
- (34) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Agro Industries Corporation Limited for the years 1991-1992 to 2007-2008 within the stipulated period of nine months after the close of the respective accounting years.
- (35) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Bihar Agro Industries Corporation Limited for the years 1986-1987 to 2007-2008 within the stipulated period of nine months after the close of the respective accounting years.
- (36) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Orissa Agro Industries Corporation Limited for the years 2003-2004 to 2007-2008 within the stipulated period of nine months after the close of the respective accounting years.
- (37) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Kerala Agro Industries

Corporation Limited for the years 2003-2004 to 2007-2008 within the stipulated period of nine months after the close of the respective accounting years.

(38) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Assam Agro Industries Corporation Limited for the years 2003-2004 to 2005-2006 within the stipulated period of nine months after the close of the respective accounting years.

(39) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Madhya Pradesh Agro Industries Corporation Limited for the years 2006-2007 and 2007-2008 within the stipulated period of nine months after the close of the respective accounting years.

(40) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of Agricultural Produce (Grading and Marking) Act, 1937:-

- (i) The Amla Grading and Marking Rules, 2008 published in Notification No. G.S.R. 644(E) in Gazette of India dated the 8th September, 2008.
 - (ii) The Tamarind (with seed) Grading and Marking Rules, 2008 published in Notification No. G.S.R. 628(E) in Gazette of India dated the 1st September, 2008.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2007-2008.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Co-operative Marketing Federation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Co-operative Marketing Federation of India Limited, New Delhi, for the year 2007-2008.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad,

for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2007-2008.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2007-2008.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Economics, Mumbai, for the year 2007-2008.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2007-2008.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government

of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2007-2008.

- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2007-2008.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2007-2008.
- (50) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2006-2007.
- (ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2005-2006.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year

2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(51) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(52) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Removal of (Licensing requirements, Stock Limits and Movement, Restrictions) on Specified Foodstuffs Second Amendment Order, 2008 published in Notification No. S.O. 823(E) in Gazette of India dated the 7th April, 2008 together with a corrigendum thereto published in Notification No. 895(E) (in Hindi version only) dated the 17th April, 2008.
- (ii) The Removal of (Licensing requirements, Stock Limits and Movement, Restrictions) on Specified Foodstuffs (Third Amendment) Order, 2008 published in Notification No. S.O. 2117(E) in Gazette of India dated the 27th August, 2008.
- (iii) The Removal of (Licensing requirements, Stock Limits and Movement, Restrictions) on Specified Foodstuffs (Fourth Amendment) Order, 2008 published in Notification No. S.O. 2118(E) in Gazette of India dated the 27th August, 2008.

(53) A copy each of the following Notifications (Hindi and English versions) under Section 39 of the Bureau of Indian Standards Act, 1986:-

- (i) The Bureau of Indian Standards (Recruitment to Administration, Finance and other Posts) Amendment Regulations, 2008 published in Notification No. G.S.R. 270(E) in Gazette of India dated the 8th April, 2008.
- (ii) The Bureau of Indian Standards (Recruitment to Laboratory Technical Posts) Amendment Regulations, 2008 published in Notification No. G.S.R. 681(E) in Gazette of India dated the 25th September, 2008.
- (iii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 2008 published in Notification No. G.S.R. 682(E) in Gazette of India dated the 25th September, 2008.

(54) A copy of the Veterinary Council of India – Minimum Standards of Veterinary Education – Degree Course (B.V.Sc. and A.H.) Regulations, 2008 (Hindi and English versions) published in Notification No. F. No. 12-5/2002-VCI in Gazette of India

dated the 11th August, 2008 under sub-section (6) of Section 66 of the Indian Veterinary Council Act, 1984.

- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2007-2008.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Co-operatives Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Co-operatives Limited, New Delhi, for the year 2007-2008.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the years 2005-2006 and 2006-2007.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the years 2005-2006 and 2006-2007, for the year 2007-2008.
- (58) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2007-2008.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2007-2008.

- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2007-2008.
- (62) A copy each of the following papers (Hindi and English versions):-
- (iv) Memorandum of Understanding between the Handicrafts and Handlooms Exports Corporation of India Limited and the Ministry of Textiles for the year 2008-2009.
- (v) Memorandum of Understanding between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2008-2009.
- (vi) Memorandum of Understanding between the National Textile Corporation and the Ministry of Textiles for the year 2008-2009.
- (vii) Memorandum of Understanding between the British India Corporation Limited and the Ministry of Textiles for the year 2008-2009.
- (63) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (iii) and (iv) of (62) above.
- (64) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata for the year 2006-2007.
- (ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2006-2007.
- (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2006-2007.

- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (65) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (a) to (c) of (64) above.
- (66) A copy of Notification No. S.O. 2143(E) (Hindi and English versions) published in Gazette of India dated the 1st September, 2008 directing the commodities, mentioned therein, shall be packed in jute packaging material, for supply of distribution, in such minimum percentage as specified in the notification, issued under sub-section (1) of Section 3 of the Jute Packaging Material (compulsory Use in Packing Commodities) Act, 1987.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2007-2008.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2007-2008.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2007-2008.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2007-2008.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2007-2008.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2007-2008.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries Research Association, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries Research Association, Kolkata, for the year 2006-2007.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Textile Committee, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government

of the working of the Textile Committee, Mumbai, for the year 2007-2008.

- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2007-2008.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2007-2008.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2007-2008.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2007-2008.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2007-2008.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Birds

Jute and Exports Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2007-2008.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2007-2008.
- (83) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2008-2009.
 - (ii) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2008-2009.
 - (iii) Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2008-2009.
- (84) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2007-2008.
 - (ii) Annual Report of the ITI Limited, Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Informatics Centre Services Inc., New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the National Informatics Centre Services Inc., New Delhi, for the year 2007-2008, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2007-2008.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2007-2008.
- (87) A copy of the Sugar Development Fund (Third Amendment) Rules, 2008 (Hindi and English versions) Published in Notification No. G.S.R. 388(E) in Gazette of India dated the 19th May, 2008 under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.
- (88) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, Delhi, for the year 2005-2006.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) A copy each of the following Notification (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (i) S.O. 2483(E) published in Gazette of India dated the 20th October, 2008 making certain amendments in Notification No. 1310(E) dated the 31st July, 2007.
- (ii) S.O. 2709(E) published in Gazette of India dated the 21st November, 2008 making certain amendments in Notification No. 1310(E) dated the 31st July, 2007.

(91) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2005-2006.
- (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the years 2001-2002, 2002-2003 and 2003-2004.
- (ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the years 2001-2002, 2002-2003 and 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(92) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.

4. Report of Committee on Absence of Members from the Sittings of the House

Shri Rajesh Verma presented the Eleventh Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

5. Report of the Committee to inquire into the complaint made by some Members regarding alleged offer of Money to them in connection with voting on the Motion of Confidence

Shri V. Kishore Chandra S. Deo laid on the Table the Report (Hindi and English versions) of the Committee to Inquire into the complaint made by some members regarding alleged offer of money to them in connection with voting on the motion of confidence.

6. Report of Standing Committee on Information Technology

Shri Sanjay Shamrao Dhotre presented the Sixty-seventh Report (Hindi and English versions) of the Standing Committee on Information Technology (2008-2009) on 'Television audience measurement in India' relating to the Ministry of Information and Broadcasting

7. Reports of Committee on Members of Parliament Local Area Development Scheme

Shri Prasanna Acharya presented the following Reports (Hindi and English versions) of the Committee on MPLADS 2008-09:

- (1) Fourteenth Report (14th Lok Sabha) on Action Taken by the Government on the recommendations/observations contained in the Thirteenth Report of the Committee on MPLAD Scheme.
- (2) Fifteenth Report (14th Lok Sabha) on "MPLAD Scheme – A Review".

8. Statements by Ministers

- (1) The Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution laid the following statements (Hindi and English versions) regarding:
 - (i) the status of implementation of the recommendations contained in the 21st and 23rd Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
 - (ii) the status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Agriculture on Demands for Grants (2008-09), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.
- (2) The Minister of State in the Ministry of Defence on behalf of the Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Defence on Demands for Grants (2008-09), pertaining to the Ministry of Defence.

- (3) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Planning on behalf of the Minister of State in the Ministry of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 56th, 57th and 58th Reports of the Standing Committee on Information Technology on Demands for Grants (2008-09), pertaining to the Departments of Posts, Telecommunications and Information Technology, respectively, Ministry of Communications and Information Technology.
- (4) The Minister of State in the Ministry of Water Resources laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Water Resources on Demands for Grants (2008-09), pertaining to the Ministry of Water Resources.
- (5) The Minister of State in the Ministry of Water Resources laid a Statement (i) (Hindi and English versions) correcting reply given on April 28, 2008 to Unstarred Question No. 4795 by Shrimati C.S. Sujatha, M.P. regarding Excavation of Badagara-Mahe canal and (ii) giving reasons for delay in correcting the reply.

9. Motion for election to the Central Building and other Construction Workers' Advisory Committee

Shri Oscar Fernandes moved the following motion:-

“That in pursuance of clause(b) of sub-section(2) of Section 3 of the Building and Other Construction Workers (Regulation of Employment and Condition of Services) Act, 1996 read with sub-rule(2) of rule 11 of the Building and Other Construction Workers (Regulation of Employment and Condition of Services) Central Rules, 1998, the members of this House do proceed to elect, in such a manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers' Advisory Committee, subject to other provisions of the said Act and Rules made thereunder.”

The motion was adopted.

***12.18 P.M.**

10. Submission by Members

Regarding problems being faced by students in primary Teachers Training Institutes, West Bengal.

Kumari Mamata Banerjee made a submission regarding problems being faced by students in Primary Teachers Training Institutes, West Bengal.

Shri Hannan Mollah, Shri Subrata Bose, Smt. C.S. Sujatha and Dr. K.S. Manoj associated. Hon'ble Speaker also associated.

Shri Pranab Mukherjee responded.

12.48 P.M.

11. Matters under Rule 377

- (1) Shri Nikhil Kumar raised a matter regarding need to ameliorate the service conditions of village postal employees.
- (2) Shri K.C. Singh 'Baba' raised a matter regarding need to ameliorate the condition of sick sugar mills and reconstitute the sugarcane cooperatives in Uttar-Pradesh and Uttarakhand.
- (3) Shri S.K. Kharventhan raised a matter regarding need to revamp the legal education system and prevent the recurrence of violent incidents in law colleges.
- (4) Dr. Tushar A. Choudhary raised a matter regarding need to provide appointments to the people on compassionate grounds in Kakrapar Atomic Power Station, Gujarat.
- (5) Shri Anwar Hussain raised a matter regarding need to include Muslim and Christian Dalits in the list of Scheduled Castes.
- (6) Shri Ramswaroop Koli raised a matter regarding need to enforce the rules of Canteen Stores Department (CSD) facilities in a uniform and transparent manner.

*From 12.08 P.M. to 12.47 P.M., members raised matters of urgent public importance.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (7) Shri Rayapati Sambasiva Rao regarding need to take emergent steps to clear huge backlog of pending cases in various courts
- (8) Dr. Laxminarayan Pandey regarding need to relax the norm of 'opium content' for the opium growers of Madhya Pradesh and Rajasthan.
- (9) Shri Subhash S. Deshmukh regarding need to augment rail services in Sholapur Railway Division, Maharashtra.
- (10) Shri Haribhau Rathod regarding need to bring forth a legislation providing for reservation in jobs and other welfare measures for DNTs/VJNTs in the country.
- (11) Shri Sanjay S. Dhotre regarding need to set up a railway station near Gate No. 31 C of Central Railway in Akola, Maharashtra.
- (12) Smt. C.S. Sujatha regarding need to set up a Central Cashew Board with its Headquarters at Kollam, Kerala.
- (13) Adv. P. Satheedevi regarding need to take immediate steps to protect the traditional Handloom Industry functioning in the co-operative sector in Kerala.
- (14) Shri Ravi Prakash Verma regarding need to restore rail services on Mailani-Dudhwa-Gonda Railway section in Uttar Pradesh.
- (15) Shri Rajnarayan Budholiya regarding need to expedite the construction work on Jhansi-Mirzapur and Kanpur-Sagar National Highways as per the specified norms in Hamirpur Parliamentary Constituency, Uttar Pradesh.
- (16) Shri Rajesh Ranjan alias Pappu Yadav regarding need to expedite construction of Kusha dam on India-Nepal Border for preventing recurring floods in Bihar.
- (17) Shri D. Venugopal regarding need to safeguard the interests of Tamils in Sri Lanka and provide funds for giving succour to Tamil refugees in Tamil Nadu.
- (18) Shri Hemlal Murmu regarding need to provide special economic package for development of infrastructure in Jharkhand.

- (19) Shri L. Ganesan regarding need to safeguard the interests of Tamils in Sri Lanka.
- (20) Shri Ramdas B. Athawale regarding need to take steps to provide separate data of various castes in census and provide reservation of jobs in private sector.

12. Report of Business Advisory Committee

Shri Santosh Gangwar presented the Fifty-First Report of the Business Advisory Committee.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.06 P.M.)

2.06 P.M.

13. Discussion under Rule 193

Time Taken: 3 hrs. 51 mts.

Shri S.K. Bwiswmuthiary raised a discussion on the situation arising out of bomb blasts in various parts of North-Eastern States, with particular reference to Assam.

The following members took part in the debate :-

1. Shri Adhir Chowdhury
2. Shri Kiren Rijiju
3. Shri Ravi Prakash Verma
4. Shri Devendra Prasad Yadav
5. Shri Basudeb Acharia
6. Shri Mitrasen Yadav
7. Prof. K.M. Kadermohideen
8. Shri Braja Kishore Tripathy
9. Shri Anant Gangaram Geete
10. Shri C.K. Chandrappan
11. Dr. Arun Kumar Sarma

- 12* Shri Narayan Chandra Borkataky
13. Shri Kirip Chaliha
14. Km. Agatha K. Sangma
15. Km. Mamata Banerjee
- 16* Shri Anwar Hussain
17. Shri Rajen Gohain
- 18* Shri Khagen Das
- 19* Shri Lalit Mohan Suklabaidya
20. Shri Sarbananda Sonowal
21. Dr. Meinya Thokchom

Shri P. Chidambaram replied to the debate.

The discussion was concluded.

5.58 P.M.

14. Government Bill – Under Consideration

The Unorganised Workers' Social Security Bill, 2008, as passed by Rajya Sabha.

Time Allotted : 4 hrs.
Time Taken : 2 mts.
Balance : 3 hrs. 58 mts.

The motion for consideration of the Bill was moved by Shri Oscar Fernandes.

Shri Santasri Chatterjee took part in the debate and his speech was not concluded.

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th December, 2008)

**P.D.T. ACHARY,
Secretary-General.**

*They also laid some portions of their written speeches on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 16, 2008/ Agrahayana 25, 1930 (Saka)

No. 317

11.00 A.M.

1. Felicitation by the Speaker

The Speaker on behalf of the House congratulated the Indian Cricket Team for their resounding victory in the first test match against England at Chennai in the on-going test series, by chasing a formidable score and observed that it was touching that this victory has been dedicated to the victims of Mumbai terror attack.

He also congratulated to the Indian Boxers Akhil Kumar, A.L. Lakra, Dinesh Kumar and Jitender Kumar who won the Bronze medals in the recently held IBA World Championship at Moscow.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 241 – 244 were orally answered. Replies to Starred Question Nos. 245 – 260 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2453–2545, 2547–2631 and 2633–2682 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 26 of the Coir Industry Act, 1953:-

- (i) The Coir Board (Services) Bye-laws, 1983 published in Notification No. S.O. 4481 in Gazette of India dated the 17th December, 1983.

- (ii) The Coir Board (Services) Amendment Bye-laws, 1985 published in Notification No. S.O. 4893 in Gazette of India dated the 19th October, 1985.
 - (iii) The Coir Board (Services) Amendment Bye-laws, 1989 published in Notification No. S.O. 187(E) in Gazette of India dated the 15th March, 1989.
 - (iv) The Coir Board (Services) Third Amendment Bye-laws, 1992 published in Notification No. S.O. 304(E) in Gazette of India dated the 30th April, 1992.
 - (v) The Coir Board (Services) (Second Amendment) Bye-laws, 1989 published in Notification No. S.O. 900(E) in Gazette of India dated the 2nd November, 1989.
 - (vi) The Coir Board (Services) Amendment Bye-laws, 1987 published in Notification No. S.O. 158(E) in Gazette of India dated the 3rd March, 1987.
 - (vii) The Coir Board (Services) Second Amendment Bye-laws, 1990 published in Notification No. S.O. 60(E) in Gazette of India dated the 21st January, 1992.
 - (viii) The Coir Board (Services) Amendment Bye-laws, 1990 published in Notification No. S.O. 460(E) in Gazette of India dated the 6th June, 1990.
 - (ix) The Coir Board (Services) Third Amendment Bye-laws, 1989 published in Notification No. S.O. 5(E) in Gazette of India dated the 2nd January, 1990.
 - (x) The Coir Board (Services) Amendment Bye-laws, 1997 published in Notification No. S.O. 154(E) in Gazette of India dated the 27th February, 1997.
 - (xi) The Coir Board (Services) Amendment Bye-laws, 2006 published in Notification No. G.S.R. 484(E) in Gazette of India dated the 18th August, 2006.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firozabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 2007-2008.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Central Institute of Tool Design, Hyderabad, for the year 2007-2008.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Centre, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Centre, Mumbai, for the year 2007-2008.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 2007-2008, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room, Ludhiana, for the year 2007-2008.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Aurangabad, for the year 2007-2008, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo German Tool Room, Aurangabad, for the year 2007-2008.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2007-2008, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2007-2008.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Centre, Agra, for the year 2007-2008, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Technology Development Centre, Agra, for the year 2007-2008.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2007-2008.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Kolkata, for the year 2007-2008.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Ahmedabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Indo German Tool Room, Ahmedabad, for the year 2007-2008.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Guwahati, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tool Room and Training Centre, Guwahati, for the year 2007-2008.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2007-2008.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Indore, for the year 2007-2008.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Centre (Process and Product Development Centre), Agra, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Centre (Process and Product Development Centre), Agra, for the year 2007-2008.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2007-2008.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indo Danish Tool Room, Jamshedpur, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-Danish Tool Room, Jamshedpur, for the year 2007-2008.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Centre (Process cum Product Development Centre), Meerut, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Centre (Process cum Product Development Centre), Meerut, for the year 2007-2008.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the

- Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2007-2008.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2007-2008.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2007-2008.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2007-2008, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2007-2008.
- (24) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2006-2007.
- (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2006-2007, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (b) (i) A copy of the Annual Report (Hindi and English versions) of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2006-2007.
- (c) (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) and (b) of (24) above.
- (26) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Andaman and Nicobar Islands Khadi and Village Industries Board Regulation, 1988:-
- (i) The Andaman and Nicobar Islands Khadi and V.I. Board (Executive Officer) Recruitment Rules, 2007 published in Notification No. 235/07/F.No.50-274/2000 Dev. I. In the Andaman and Nicobar Gazette dated the 26th October, 2007.
- (ii) The Andaman and Nicobar Islands Khadi and V.I. Board (Group 'C' and Group 'D') Recruitment Rules, 2007 published in Notification No. 236/07/F.No.50-274/2000 Dev. I. In the Andaman and Nicobar Gazette dated the 26th October, 2007.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Notification No. S.O. 523(E) (Hindi and English versions) published in Gazette of India dated the 17th March, 2008 making certain amendments in the Notification No. S.O. 306(E) dated the 1st March, 2007, issued under Section 10 of the Khadi and Village Industries Commission Act, 1956.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2007-2008.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2007-2008.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2007-2008.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 2007-2008.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2007-2008.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2007-2008, alongwith

Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2007-2008.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2007-2008.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, Allahabad, for the year 2007-2008.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2007-2008.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2007-2008.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2007-2008.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian

National Academy of Engineering, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2007-2008.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2007-2008.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2007-2008, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2007-2008.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2007-2008.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Plant Genome Research, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Plant Genome Research, New Delhi, for the year 2007-2008.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2007-2008, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2007-2008.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Center for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Center for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2007-2008.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2007-2008.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2007-2008.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2007-2008.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Vasco-Da-Gama, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Vasco-Da-Gama, for the year 2007-2008.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Indian

Institute of Tropical Meteorology, Pune, for the year 2007-2008, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2007-2008.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2007-2008.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2007-2008.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the years 2005-2006 and 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the years 2005-2006 and 2006-2007, together with Audit Report thereon.
 - (iii) Statement regarding review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the years 2005-2006 and 2006-2007.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2007-2008.

- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2007-2008.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2007-2008, together with Audit Report thereon.
- (iii) Statement regarding review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2007-2008.
- (60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (61) A copy of the Indo-Tibetan Border Police Force, Constable (Tailor), Constable (Gardener) and Constable (Cobbler) Group 'C' posts recruitment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 656(E) in Gazette of India dated the 17th September, 2008 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (62) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-
- (i) The Central Industrial Security Force (Group "A" and "B" Civilian Gazetted Posts) Recruitment Amendment Rules, 2008 published in Notification No. G.S.R. 652(E) in Gazette of India dated the 12th September, 2008.

- (ii) The Central Industrial Security Force (Group "B" Civilian Non-Gazetted Posts Recruitment (Amendment) Rules, 2008 published in Notification No. G.S.R. 653(E) in Gazette of India dated the 12th September, 2008.
- (63) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-
- (i) The Border Security Force Water Wing Group 'A' (Technical Staff) Recruitment Amendment Rules, 2008 published in Notification No. G.S.R. 25 in Gazette of India dated the 9th February, 2008.
- (ii) The Border Security Force (Group 'C' Combatised, Para-Medical Staff) Recruitment (Amendment) Rules, 2008 published in Notification No. G.S.R. 126 in Gazette of India dated the 12th July, 2008.
- (iii) The Border Security Force, (Engineering Officer) Recruitment (Amendment) Rules, 2007 published in Notification No. G.S.R. 227 in Gazette of India dated the 31st October, 2007.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (63) above.
- (65) A copy of the Central Industrial Security Force, Security Wing (Subordinate Ranks) Recruitment (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 672(E) in Gazette of India dated the 23rd September, 2008 issued under article 309 of the Constitution.
- (66) A copy of the Chandigarh Administration Private Security Agencies Rules, 2006 (Hindi and English versions) published in Notification No. 616(GOI)HIII(2)-2006/20687 in Chandigarh Administration Gazette dated the 7th November, 2006 under sub-section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Gangtok, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Gangtok, for the year 2004-2005.

- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Karnataka, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Karnataka, for the year 2006-2007.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, UT Mission Authority, Andaman and Nicobar Islands, Port Blair, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, UT Mission Authority, Andaman and Nicobar Islands, Port Blair, for the year 2006-2007.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2005-2006.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Authority, Punjab, Chandigarh, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Authority, Punjab, Chandigarh, for the year 2006-2007.

- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of Himachal Pradesh Primary Education Society (Sarva Siksha Abhiyan State Mission Authority), Shimla, for the years 2005-2006 and 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh Primary Education Society (Sarva Siksha Abhiyan State Mission Authority), Shimla, for the years 2005-2006 and 2006-2007.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Mizoram, Aizawl, for the years 2005-2006 and 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Mizoram, Aizawl, for the years 2005-2006 and 2006-2007.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2006-2007.
- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Daman and Diu, Daman, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Daman and Diu, Daman, for the year 2004-2005.

(85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.

(86) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Daman and Diu, Daman, for the years 2005-2006 and 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Daman and Diu, Daman, for the years 2005-2006 and 2006-2007.

(87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.

(88) A copy of the National Disaster Management Authority (Financial Advisor) Recruitment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 26(E) in Gazette of India dated the 11th January, 2008 under Section 77 of the Disaster Management Act, 2005.

(89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.

(90) A copy each of the following Notifications (Hindi and English versions) under Section 389 of the New Delhi Municipal Council Act, 1994:-

(i) The New Delhi Municipal Council (Appointment of agents of absentee owners of lands and buildings) Bye-laws, 2008 published in Notification No. F.No. 4/1/2006/NDMC/6680 in Delhi Gazette dated the 11th April, 2008.

(ii) The New Delhi Municipal Council (Registration and Control of Dogs) Bye-laws, 2008 published in Notification No. F. No. 4/16/2006/UD/NDMC/6679 in Delhi Gazette dated the 11th April, 2008.

(iii) The New Delhi Municipal Council (Payment of Property Tax) Bye-laws, 2008 published in Notification No. F. No. 4/2/2006/UD/NDMC/6681 in Delhi Gazette dated the 11th April, 2008.

(iv) The New Delhi Municipal Council (Sealing of Unauthorised Construction) Rules, 2008 published in Notification No. G.S.R. 411(E) in Delhi Gazette dated the 29th May, 2008.

(v) The recruitment regulations for the post of Legal Advisor of New Delhi Municipal Council of New Delhi, 2001 published in Notification No. F.

No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.

- (vi) The recruitment regulations for the post of Assistant Engineer (Electric) of New Delhi Municipal Council of New Delhi, 2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (vii) The recruitment regulations for the post of Executive Engineer (Electric) of New Delhi Municipal Council of New Delhi, 2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (viii) The recruitment regulations for the post of Superintending Engineer (Electric) of New Delhi Municipal Council of New Delhi, 2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (ix) The recruitment regulations for the post of Additional Law Officer of New Delhi Municipal Council of New Delhi, 2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (x) The recruitment regulations for the post of Law Officer of New Delhi Municipal Council of New Delhi, 2001 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xi) The recruitment regulations for the post of Deputy Law Officer/Municipal Prosecutor of New Delhi Municipal Council of New Delhi, 2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xii) The recruitment regulations for the post of Assistant Law Officer of New Delhi Municipal Council of New Delhi, 2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xiii) The recruitment regulations for the post of Senior Accounts Officer/Finance Officer of New Delhi Municipal Council of New Delhi, 2006 published in Notification No. F. No.

19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.

- (xiv) The recruitment regulations for the post of Accounts Officer/Finance Officer of New Delhi Municipal Council of New Delhi,2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xv) The recruitment regulations for the post of Assistant Accounts/Finance Officer of New Delhi Municipal Council of New Delhi,2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xvi) The recruitment regulations for the post of Junior Accounts Officer of New Delhi Municipal Council of New Delhi, 2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xvii) The recruitment regulations for the post of Sanitation Officer of New Delhi Municipal Council of New Delhi,2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xviii) The recruitment regulations for the post of Chief Estimator (Civil) of New Delhi Municipal Council of New Delhi,2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xix) The recruitment regulations for the post of Senior Shift Officer of New Delhi Municipal Council of New Delhi,2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xx) The recruitment regulations for the post of Chief Security Officer of New Delhi Municipal Council of New Delhi,2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xxi) The recruitment regulations for the post of Assistant Fire Officer of New Delhi Municipal Council of New Delhi,2007 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.

- (xxii) The recruitment regulations for the post of Fire Officer of New Delhi Municipal Council of New Delhi, 2007 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xxiii) The recruitment regulations for the post of Superintendent Commercial of New Delhi Municipal Council of New Delhi, 2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xxiv) The recruitment regulations for the post of Assistant Commercial Officer of New Delhi Municipal Council of New Delhi, 2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (xxv) The recruitment regulations for the post of Superintending Engineer (Civil) of New Delhi Municipal Council of New Delhi, 2006 published in Notification No. F. No. 19/5/08/RR/NDMC/UD/8686/888 in Delhi Gazette dated the 15th May, 2008.
- (91) A copy of the 11th Progress Report (Hindi and English versions) on the action taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto-December, 2008.
- (92) A copy each of the following Notifications (Hindi and English versions) issued under Section 18-G of the Industries (Development and Regulation) Act, 1951:-
- (i) The Newsprint Control (Amendment) Order, 2008, published in Notification No. S.O. 1035(E) in Gazette of India dated the 29th April, 2008.
 - (ii) The Newsprint Control (Amendment) Order, 2008, published in Notification No. S.O. 1179(E) in Gazette of India dated the 21st May, 2008.
 - (iii) The Newsprint Control (Amendment) Order, 2008, published in Notification No. S.O. 1865(E) in Gazette of India dated the 29th July, 2008.
 - (iv) The Newsprint Control (Amendment) Order, 2008, published in Notification No. S.O. 1866(E) in Gazette of India dated the 29th July, 2008.
 - (v) The Newsprint Control (Amendment) Order, 2008, published in Notification No. S.O. 2029(E) in Gazette of India dated the 12th August, 2008.
 - (vi) The Newsprint Control (Amendment) Order, 2008, published in Notification No. S.O. 2030(E) in Gazette of India dated the 12th August, 2008.

- (vii) The Newsprint Control (Amendment) Order, 2008, published in Notification No. S.O. 2066(E) in Gazette of India dated the 19th August, 2008.
- (93) A copy of the Notification No. S.O. 2439(E) (Hindi and English versions) published in Gazette of India dated the 10th October, 2008, making certain amendments in Notification No. S.O. 477(E) dated the 25th July, 1991 issued under Section 29B of the Industries (Development and Regulation) Act, 1951.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of National Council for Cement and Building Materials, Ballabgarh, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council for Cement and Building Materials, Ballabgarh, for the year 2007-2008.
- (95) A copy of the Intellectual Property Appellate Board (Group 'A' and Group 'B') Recruitment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 345(E) in Gazette of India dated the 8th May, 2008 under sub-section (4) of Section 157 of the Trade Marks Act, 1999.
- (96) A copy of the Indian Boiler (Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. G.S.R. 123 in Gazette of India dated the 5th July, 2008 under sub-section (2) of Section 28 of the Indian Boilers Act, 1923.
- (97) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2007-2008.
- (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2006-2007, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2006-2007.
- (99) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Sansthan, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Sansthan, New Delhi, for the year 2006-2007.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal (Kendriya Hindi Sansthan), Agra, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal (Kendriya Hindi Sansthan), Agra, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal (Kendriya Hindi Sansthan), Agra, for the year 2006-2007.
- (102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2006-2007, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2006-2007.

(104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above.

(105) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2006-2007.

(106) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (105) above.

(107) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2006-2007.

(108) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (107) above.

(109) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2006-2007.

(110) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (109) above.

(111) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2005-2006.

(112) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (111) above.

- (113) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2006-2007.
- (114) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (113) above.
- (115) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2006-2007, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2006-2007.
- (116) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (115) above.
- (117) A copy of the Annual Report (Hindi and English versions) of the Bharat Shiksha Kosh, New Delhi, for the year 2005-2006, alongwith Accounts.
- (118) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (117) above.
- (119) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines University, Dhanbad, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian School of Mines University, Dhanbad, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines University, Dhanbad, for the year 2006-2007.
- (120) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (119) above.
- (121) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

National Council for Promotion of Sindhi Language, New Delhi, for the year 2006-2007, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2006-2007.

(122) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (121) above.

(123) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2006-2007.

(124) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (123) above.

(125) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part- I and II), Delhi, for the year 2006-2007.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi (Part- I and II), Delhi, for the year 2006-2007.

(126) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (125) above.

(127) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987:-

- (i) The All India Council for Technical Education admission of Students in Degree Engineering Programmes through lateral entry Regulations 2007, published in Notification No. F.37-3/Legal/2007 in Gazette of India dated the 23rd February, 2007.
- (ii) The All India Council for Technical Education (Group 'A', 'B' and 'C' posts) Recruitment Regulations, 2007, published in Notification No. F. No. 37-3/Legal(iii)/2007 in Gazette of India dated the 2nd November, 2007.

(128) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (127) above.

(129) A copy each of the following Notifications (Hindi and English versions) issued under Section 43 of the Maulana Azad National Urdu University Act, 1996:-

- (i) Notification No. 7 published in weekly Gazette of India dated the 16th February, 2007, making certain amendment to the Statute 39 of the Statutes of Maulana Azad National Urdu University Act, 1996.
- (ii) Notification No. 24 published in weekly Gazette of India dated the 16th June, 2007, making certain amendment to the Statute 2 of the Statutes of Maulana Azad National Urdu University Act, 1996.

(130) A copy each of the following Notifications No. 217 (Hindi and English versions) published in Gazette of India dated the 2nd November, 2007, containing First Ordinance on admission to the University, and the Degrees, Diplomas and Certificates, under sub-section (2) of Section 46 of the Manipur University Act, 2005.

(131) A copy of the Notification No. A.U./Comm.Sec./St.30(5)A/2008 (Hindi and English versions) published in Gazette of India dated the 16th February, 2008, making certain amendments/deletion to the Clause (ii) and (iii) of the Statute 30(5) of the University of Allahabad Act, 2005, concerning to the Constituent Institutes issued under Section 28 of the said Act.

- (132) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2006-2007.

(133) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (132) above.

(134) A copy of the Resolution (Hindi and English versions) with regard to Central Educational Institutions (Reservation in Admission) Act, 2006.

(135) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (134) above.

(136) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2006-2007, together with Audit Report thereon.

(137) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (136) above.

- (138) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2007-2008.
- (139) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2006-2007, together with Audit Report thereon.
- (140) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (139) above.
- (141) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2006-2007, together with Audit Report thereon.
- (142) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (141) above.
- (143) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Kohima, for the year 2006-2007.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Kohima, for the year 2006-2007.
- (144) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (143) above.
- (145) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2005-2006.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2005-2006.
- (146) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (145) above.
- (147) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the University Grants Commission Act, 1956:-
- (i) The University Grants Commission (Minimum Standards of Instruction for the Grant of the Master's Degree through Formal Education) Regulations (First Amendment), 2007 published in Notification No. 11 in weekly Gazette of India dated the 15th March, 2008.

- (ii) The University Grants Commission (Minimum Standards of Instruction for the Grant of the First Degree through Formal Education) Regulations (First Amendment), 2007 published in Notification No. 15 in weekly Gazette of India dated the 14th April, 2008.
- (148) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (147) above.
- (149) (i) A copy of the Annual Report (Hindi and English versions) of University Grants Commission, New Delhi, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of University Grants Commission, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2006-2007.
- (150) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (149) above.
- (151) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2006-2007, together with Audit Report thereon.
- (152) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (151) above.
- (153) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Durgapur, for the year 2006-2007.
- (154) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (153) above.
- (155) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hazratbal, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hazratbal, for the

year 2006-2007.

(156) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (155) above.

(157) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2006-2007.

(158) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (157) above.

(159) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2006-2007.

(160) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (159) above.

(161) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2006-2007.

(162) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (161) above.

(163) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2006-2007.

(164) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (163) above.

(165) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2006-2007, together with Audit Report.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2006-2007.

(166) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (165) above.

(167) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2006-2007.

(168) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (167) above.

(169) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2006-2007.

(170) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (169) above.

(171) The Rubber Board (Rubber Production Commissioner and Secretary) Recruitment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 205(E) in Gazette of India dated the 25th March, 2008 under sub-section (3) of Section 25 of the Rubber Act, 1947 together with a corrigendum published in Notification No. G.S.R. 318(E) dated the 30th April, 2008.

(172) A copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. S.O. 961(E) in Gazette of India dated the 13th June, 2007 under Section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985.

(173) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:-

- (i) The Export of Milk Products (Quality Control, Inspection and Monitoring) Amendment Rules, 2007, published in Notification No. S.O. 1397 in Gazette of India dated the 12th May, 2007.
- (ii) The Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control, Inspection and Monitoring) Amendment Rules, 2006, published in Notification No. S.O. 612 in Gazette of India dated the 3rd March, 2007.
- (iii) The Export of Bivalve Molluscs (Quality Control, Inspection and Monitoring) Amendment Rules, 2007, published in Notification No. S.O. 763(E) in Gazette of India dated the 15th May, 2007.

(174) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 2007-2008.

(175) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs and SEZs, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs and SEZs, New Delhi, for the year 2007-2008.

(176) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:-

- (i) The Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control, Inspection and Monitoring) Amendment Rules, 2008 published in Notification No. S.O. 1519 in Gazette of India dated the 28th June, 2008.
- (ii) The Export of Egg Products (Quality Control, Inspection and Monitoring) Amendment Rules, 2008 published in Notification No. S.O. 1516 in Gazette of India dated the 28th June, 2008.
- (iii) The Export of Fresh Poultry meat Products (Quality Control, Inspection and Monitoring) Amendment Rules, 2008 published in Notification No. S.O. 1517 in Gazette of India dated the 28th June, 2008.
- (iv) The Export of Honey (Quality Control, Inspection and Monitoring) Amendment Rules, 2008 published in Notification No. S.O. 1518 in Gazette of India dated the 28th June, 2008.
- (v) The Export of Milk Products (Quality Control, Inspection and Monitoring) Amendment Rules, 2008 published in Notification No. S.O. 1515 in Gazette of India dated the 28th June, 2008.

(177) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the STCL Limited, Bangalore, for the year 2007-2008.
- (ii) Annual Report of the STCL Limited, Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the PEC Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(178) (i) A copy of the Annual Report (Hindi and English versions) of the National

Centre for Trade Information, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2007-2008.
- (179) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2007-2008.
- (180) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2007-2008.
- (181) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2007-2008.
- (182) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2007-2008.
- (183) (i) A copy of the Annual Report (Hindi and English versions) of the CAPEXIL (Chemicals and Allied Products Export Promotion Council), Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXIL (Chemicals and Allied Products Export

Promotion Council), Kolkata, for the year 2007-2008.

- (184) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2007-2008.
- (185) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2007-2008.
- (186) (i) A copy of the Annual Report (Hindi and English versions) of the CHEMEXCIL (Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council), Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CHEMEXCIL (Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council), Mumbai, for the year 2007-2008.
- (187) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2007-2008.
- (188) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC (Formerly Engineering Export Promotion Council) India, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (Formerly Engineering Export Promotion Council), Kolkata, for the year 2007-2008.
- (189) A copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Rules, 2008 (Hindi and English versions) published in

Notification No. 2835 in the Gazette of India dated the 3rd December, 2008 under Section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985.

(190) A copy each of the following Notification (Hindi and English versions) issued under Tobacco Board Act, 1975:-

- (i) S.O.959 (E) published in Gazette of India dated the 13th June, 2007 relaxing the operation of the provision of section 10 of the Tobacco Board Act, 1975 in the State of Andhra Pradesh for the period commencing from the date of publication of this Notification and ending up to 15th September, 2007, and permits the sale of excess FCV tobacco crop of the registered growers and unauthorized FCV tobacco crop of the unregistered growers at the auction platforms authorized by the Tobacco Board.
- (ii) S.O.960 (E) published in Gazette of India dated the 13th June, 2007 authorizing the Tobacco Board to admit, from the date of publication of this Notification and up to 15th September, 2007, the registered traders and dealers of the Tobacco Board to purchase, at its auction platforms in the State of Andhra Pradesh the excess FCV tobacco produced by the registered growers and the FCV tobacco produced by unregistered growers in the State of Andhra Pradesh, subject to certain conditions.
- (iii) S.O. 1596 (E) published in Gazette of India dated the 1st July, 2008 authorizing the Tobacco Board to admit, from the date of publication of this Notification and up to 15th September, 2008, the registered traders and dealers of the Tobacco Board to purchase, at its auction platforms in the State of Andhra Pradesh the excess FCV tobacco produced by the registered growers and the FCV tobacco produced by unregistered growers in the State of Andhra Pradesh, subject to certain conditions.
- (iv) S.O. 1597 (E) published in Gazette of India dated the 1st July, 2008 relaxing the operation of the provision of the Section 10 of the Tobacco Board Act, 1975, in the State of Andhra Pradesh for the period commencing from the date of publication of this notification and ending upto 15th September, 2008, and permit the sale of excess FCV tobacco crop by the registered growers and unathorised FCV tobacco crop of the unregistered farmers at the auction platform authorized by the Tobacco Board.

- (v) S.O. 1598 (E) published in Gazette of India dated the 1st July, 2008 authorizing the Tobacco Board to admit, from the date of publication of this Notification and up to 30th April, 2009, the registered traders and dealers of the Tobacco Board to purchase, at its auction platforms in the State of Karnataka, the excess FCV tobacco produced by the registered growers and the FCV tobacco produced by unregistered growers in the State of Karnataka, subject to certain conditions.
- (vi) S.O. 1599 (E) published in Gazette of India dated the 1st July, 2008 relaxing the operation of the provision of the Section 10 of the Tobacco Board Act, 1975, in the State of Karnataka for the period commencing from the date of publication of this notification and ending upto 30th April, 2009, and permit the sale of excess FCV tobacco crop of the registered growers and unauthorised FCV tobacco crop of the unregistered farmers at the auction platform authorized by the Tobacco Board.

5. Leave of Absence from the sittings of the House

The following member was granted leave of absence from the sittings of the House for the period mentioned against his name :-

Shri Rajesh Ranjan <i>alias</i>	11.05.2007 to 17.05.2007
Pappu Yadav	10.08.2007 to 10.09.2007
	15.11.2007 to 04.12.2007

6. Reports of Committee on Public Undertakings

Shri Rupchand Pal presented the following reports (Hindi and English Versions) of the Committee on Public Undertakings :-

- (1) Thirty-first Report on Hindustan Petroleum Corporation Limited – Unproductive Payment of Incentive; and
- (2) Thirty-second Report on Oil and Natural Gas Corporation Limited – Loss Due to Sale of Crude Containing Basic Sediments and Water Content Above the Norms.

7. Reports of Committee on Subordinate Legislation

Shri N.N. Krishnadas presented the Twenty-second and Twenty-third Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

8. Report of Committee on the welfare of the Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma presented the Thirty-fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance, Department of Financial Services (Banking Division) on "Action Taken by the Government on the recommendations contained in their Twenty-second Report (Fourteenth Lok Sabha) on Reserve Bank of India – Credit facilities provided by the Nationalised Banks to the Scheduled Castes and Scheduled Tribes".

9. Report of Standing Committee on Urban Development

Shri Mohd. Salim presented the Thirty-seventh Report (Hindi and English Versions) of the Standing Committee on Urban Development (2008-09) on the subject 'Urban Transport' relating to the Ministry of Urban Development.

10. Reports of Standing Committee on Chemicals and Fertilizers

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Twenty-eighth Report on Action Taken by the Government on the recommendations contained in the Twenty-fifth Report (Fourteenth Lok Sabha) of the Committee on Demands for Grants (2008-09) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals); and
- (2) Twenty-ninth Report on Action Taken by the Government on the recommendations contained in the Twenty-sixth Report (Fourteenth Lok Sabha) of the Committee on Demands for Grants (2008-09) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

11. Statements of Standing Committee on Chemicals and Fertilizers

Shri Anant Gangaram Geete laid on the Table a copy each (Hindi and English versions) of the following Statements:-

- (1) Statement showing action taken by the Government on the recommendations contained in the 4th Report of the Committee (2004-05) on action taken on 2nd Report on 'Demands for Grants (2004-05) of the Department of Fertilizers'.
- (2) Statement showing action taken by the Government on the recommendations contained in the 9th Report of the Committee (2005-06) on action taken on 6th Report on 'Demands for Grants (2005-06) of the Department of Fertilizers'.
- (3) Statement showing action taken by the Government on the recommendations contained in the 13th Report of the Committee (2005-06) on action taken on 10th Report on the subject 'Pricing and Feedstock Policies relating to Fertilizers'.
- (4) Statement showing action taken by the Government on the recommendations contained in the 14th Report of the Committee (2006-07) on action taken on 11th Report on 'Demands for Grants (2006-07) of the Department of Chemicals and Petrochemicals'.
- (5) Statement showing action taken by the Government on the recommendations contained in the 15th Report of the Committee (2006-07) on action taken on 12th Report on 'Demands for Grants (2006-07) of the Department of Fertilizers'.
- (6) Statement showing action taken by the Government on the recommendations contained in the 20th Report of the Committee (2006-07) on action taken on 7th Report on the subject 'Availability and Price Management of Drugs and Pharmaceuticals'.
- (7) Statement showing action taken by the Government on the recommendations contained in the 21st Report of the Committee (2007-08) on action taken on 16th Report on 'Demands for Grants (2007-08) of the Department of Chemicals and Petrochemicals'.
- (8) Statement showing action taken by the Government on the recommendations contained in the 22nd Report of the Committee

(2007-08) on action taken on 17th Report on 'Demands for Grants (2007-08) of the Department of Fertilizers'.

- (9) Statement showing action taken by the Government on the recommendations contained in the 23rd Report of the Committee (2007-08) on action taken on 18th Report on 'Demand and Availability of Petrochemicals'.
- (10) Statement showing action taken by the Government on the recommendations contained in the 24th Report of the Committee (2007-08) on action taken on 19th Report on the subject 'Production, Procurement and Movement of Fertilizers'.

12.04 P.M.

12. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending 12th December, 2008.

12.07 P.M.

13. Observation by the Speaker

The Speaker made the following observation :-

"Hon'ble members may recall that on 22 July, 2008, during the debate on the Motion of Confidence in the Council of Ministers, Sarvashri Ashok Argal, Faggan Singh Kulaste and Mahavir Bhagora, Members of this House, came to the well of the House with two bags, took out bundles of currency notes from the bags and started placing them on the Table of the House. Amidst pandemonium, Hon'ble Deputy Speaker, who was then in the Chair, adjourned the House.

In the meeting of the Leaders, which was immediately thereafter held in my Chamber, I heard the three members who inter alia alleged that the money had been offered to them to refrain from voting on the Motion of Confidence. I observed that it would have been proper if the bag containing the money was brought to the Speaker's Chamber, instead of being brought to the House. While expressing my anguish over this

unprecedented act which had severely impaired the dignity of the House, I directed the members to give their complaint in writing.

Thereafter, when the House met I made the following observation:-

".....Sometime back, when my distinguished colleague, hon. Deputy Speaker was presiding over the proceedings of the House, certain incidents have taken place, which according to me, are most unfortunate. It is a very sad day in the history of Parliament that such a situation has happened ...

We have heard the three hon. Members of the House. They had some complaints to make. I requested them to put their complaints in writing to me. I assured them, I assured the leaders and I assure the House that all possible steps that are required in that connection will be taken by me as the custodian of this House. It is my duty to do that, and I seek the cooperation of all sections of the House.

Please allow me to apply my judgement, look into the matter, and I can assure you nobody will be spared if found guilty."

Sarvashri Ashok Argal, Faggan Singh Kulaste and Mahavir Bhagora, MPs, in their jointly signed statement submitted to me on 25 July, 2008, inter alia alleged that they were "sought to be bribed by the leaders of the Congress and the Samajwadi Party to help the UPA Government by refraining from voting against the Confidence Motion."

In view of the facts and circumstances of the case, I felt that it was necessary to ascertain the truth or otherwise of the complaint made by the said three members in their letter dated 25 July, 2008, and that it would be possible to take appropriate action only upon the ascertainment of the same. I, accordingly, appointed a seven members Enquiry Committee on 26 July, 2008, to investigate and enquire into the matter, to which no Party nor any Hon'ble Member raised any objection.

The Enquiry Committee have since completed their enquiry and submitted their Report to me on 12 November, 2008. The Report has been laid on the Table of the House on 15 December, 2008.

The finding of the Committee is that "material on record does not conclusively prove that the money contained in the bag, which was

eventually displayed in the House, was actually sent” by the persons who were alleged to have sent it “for the purpose of winning over Shri Ashok Argal, Shri Faggan Singh Kulaste and Shri Mahavir Bhagora to vote in favour of Motion of Confidence.” The Committee have, however, found the evidence given before the Committee by three persons involved in this episode as unconvincing and the Committee have suggested that their role in the matter needs to be investigated by investigating agencies.

I am, accordingly, referring the matter pertaining to the said three persons to the Hon’ble Minister of Home Affairs for appropriate action in the light of the recommendations of the Committee.

The currency notes, which were brought to and displayed in the House by the three members, are presently kept in the custody of the Secretary-General. As this money may be required for the purpose of investigation, if any, as suggested by the Committee, it will be retained by the Secretary-General for one month, after which if no request is received for it for the purpose of investigation, it will be deposited with the Government as unclaimed money.

Before I conclude, I would like to make a further observation. The Enquiry Committee, in their Report, have expressed their “grave concern as also their anguish” over publication of news reports in certain newspapers (named in the Report) published on 18 August, 2008, 19 August, 2008 and 6 October, 2008, as also reports carried by several TV Channels and newspapers on 7 October, 2008 which inter alia either projected factually incorrect report of the deliberations of the Committee or amounted to premature disclosure of the evidence tendered before the Committee or were based on unsubstantiated and unauthorized sources.

The Enquiry Committee have rightly observed that “such reports, besides amounting to a breach of privilege and contempt of the House, also amount to lowering the dignity of the Enquiry Committee as well as the House and may attract penal powers of the House”.

While the House is usually reluctant to exercise its penal powers in case of each such transgression, newspapers and television channels need to realize that they do not enhance their dignity by lowering the dignity of Parliamentary Committees and the House in such a manner.

Commitment to the democratic traditions and sense of responsibility require that well-established parliamentary conventions – the prohibition of premature disclosure of the contents of the draft report of a Committee being one of them – are observed by one and all. It may be kept in mind that indulgence shown by the House in the event of such transgressions indicates neither its weakness nor its inability to act.”

12.13 P.M.

14. Statements by Ministers

- (1) The Minister of State in the Ministry of Human Resource Development on behalf of the Minister of Human Resource Development laid the following statements (Hindi and English versions) regarding:
 - (i) the status of implementation of the recommendations contained in the 168th Report of the Standing Committee on Human Resource Development on Demands for Grants (2005-06) (Demand No.58), pertaining to the Department of Secondary and Higher Education, Ministry of Human Resource Development; and
 - (ii) the status of implementation of the recommendations contained in the 188th Report of the Standing Committee on Human Resource Development on Demands for Grants (2006-07) (Demand No.56), pertaining to the Department of Higher Education, Ministry of Human Resource Development.
- (2) The Minister of Rural Development made a statement regarding the status of implementation of National Rural Employment Guarantee Act (NREGA).
- (3) The Minister of Science & Technology and Minister of Earth Sciences laid the following statements (Hindi and English versions) regarding:
 - (i) the status of implementation of the recommendations contained in the 186th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2008-09), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology;
 - (ii) the status of implementation of the recommendations contained in the 187th Report of the Standing Committee on Science and

- Technology, Environment and Forests on Demands for Grants (2008-09), pertaining to the Ministry of Earth Sciences;
- (iii) the status of implementation of the recommendations contained in the 195th Report of the Standing Committee on Science and Technology, Environment and Forests pertaining to the Department of Science and Technology, Ministry of Science and Technology; and
- (iv) the status of implementation of the recommendations contained in the 196th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2008-09), pertaining to the Department of Biotechnology, Ministry of Science and Technology.
- (4) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 130th and 132nd Reports of the Standing Committee on Home Affairs on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Ministry of Home Affairs.
- (5) The Minister of State in the Ministry of Human Resource Development made a statement (i) correcting the reply given on 11.03.2008 to Unstarred Question No. 1719 by Shri Asaduddin Owaisi, MP regarding 'Monitoring of Sarva Shiksha Abhiyan and Mid-day-Meal Scheme'; and (ii) giving reasons for delay in correcting the reply.
- (6) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) (i) correcting the reply given on 16.05.2006 to Unstarred Question No. 3631 by Shri Rasheed Masood, M.P. and Shri Bhanu Pratap Singh Verma, MP regarding 'Issuance of Arm Licence'; and (ii) giving reasons for delay in correcting the reply.
- (7) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) (i) correcting the reply given on 22.04.2008 to Unstarred Question No. 4061 by Shri Bapu Hari Chaure, M.P. regarding 'Threat to Security along Indo-Bangladesh Border'; and (ii) giving reasons for delay in correcting the reply.

- (8) The Minister of State in the Department of Industrial Policy & Promotion, Ministry of Commerce & Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 69th Report of the Standing Committee on Commerce on "Foreign Direct Investment", pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.
- (9) The Minister of State in the Ministry of Human Resource Development made a statement (i) correcting the reply given on 11.03.2008 to Unstarred Question No. 1604 by Shri V.K. Thummar and Shrimati Sangeeta Kumari Singh Deo, MPs regarding Educationally Backward Districts; and (ii) giving the reasons for delay in correcting the reply.
- (10)# The Minister of State in the Ministry of Human Resource Development made a statement regarding revision of pay scales of teachers in Universities and colleges.

12.27 P.M.

15. Motion

Shri Santosh Gangwar moved the following motion:-

"That this House do agree with the Fifty-first Report of the Business Advisory Committee presented to the House on the 15th December, 2008."

The motion was adopted.

***12.32 P.M.**

16. Submissions by Members

(i) Regarding problems being faced by the workers of Dunlop India Ltd. in West Bengal.

Shri Rupchand Pal made a submission regarding problems being faced by the workers of Dunlop India Ltd. in West Bengal.

Shri Santasri Chatterjee associated.

Shri Oscar Fernandes responded.

#At 6.31 P.M.

*From 12.28 P.M. to 1.06 P.M., Members raised matters of urgent public importance.

(ii) Regarding National Coal Workers Wage Agreement VIII.

Shri Basudeb Acharia made submission regarding National Coal Workers Wage Agreement VIII.

Shri Bansa Gopal Chowdhury and Shri Sunil Khan associated.

Shri Oscar Fernandes responded.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.04 P.M.)

17* Government Bills – Introduced

(i) The National Investigation Agency Bill, 2008

(ii) The Unlawful Activities (Prevention) Amendment Bill, 2008

2.04 P.M.**18. Matters under Rule 377.**

- (1) Shri N.S.V. Chitthan raised a matter regarding need to release funds for relief and rehabilitation of the people affected by the recent floods in Tamil Nadu.
- (2) Shri Thawar Chand Gehlot raised a matter regarding need to give approval for construction of by-pass road on N.H. 3 linking Shajapur District Headquarters in Madhya Pradesh.
- (3) Shri Girdhari Lal Bhargava raised a matter regarding need to expand and name the Jaipur Airport after Sawai Man Singh.
- (4) Smt. Jayaben B. Thakkar raised a matter regarding need to release the funds earmarked under Accelerated Irrigation Benefit Programme for Sardar Sarovar Project in Gujarat.
- (5) Shri Ramjilal Suman raised a matter regarding need to give a special package to the potato growers of Uttar Pradesh.
- (6) Shri Alok Kumar Mehta raised a matter regarding need to implement Rajiv Gandhi Gramin Vidyutikaran Scheme in district Samastipur, Bihar.

- (7) Shri A.K.S. Vijayan raised a matter regarding need to provide financial assistance to the flood affected people of Thiruvarur and Nagapattinam districts in Tamil Nadu.
- (8) Shri Bhartruhai Mahtab raised a matter regarding need to expedite the Orissa Water Sector Improvement Project and give clearance to the Mahanadi Basin Development Plan.
- (9) Shri Prabodh Panda raised a matter regarding need to take necessary restructuring and modification on N.H. 60 between Kharagpur and Sonakania to avoid recurring floods in the region.
- (10) Smt. Tejaswani Gowda raised a matter regarding need to grant special status to Karnataka under Article 371 of the Constitution for overall development of the state.

2.20 P.M.

19. Government Bill – Under Consideration

The Unorganised Workers' Social Security Bill, 2008, as passed by Rajya Sabha.

Time Taken : 4 hrs. 46 mts.

Further discussion on the motion for consideration of the Bill, moved by Shri Oscar Fernandes on 15th December, 2008, continued :-

The following members took part in the debate :-

1. Shri Santasri Chatterjee (speech resumed)
2. Shri Madhusudan Mistry
3. Dr. Satyanarayan Jatiya
4. Shri Ramjilal Suman
5. Shri Devendra Prasad Yadav
6. Shri A. Krishnaswamy
7. Shri Chandrakant Bhaurao Khaire
8. Smt. Archana Nayak
9. Shri Suravaram Sudhakar Reddy
10. Shri Thawar Chand Gehlot

11. Shri K.S. Rao
12. Smt. C.S. Sujatha
13. Shri Shailendra Kumar
14. Dr. R. Senthil
15. Shri Ram Kripal Yadav
16. Prof. Rasa Singh Rawat
17. Shri S.K. Kharventhan
18. Shri Sippiparai Ravichandaran
19. Shri Francis K. George
20. Shri M. Shivanna
21. Shri Suresh Prabhakar Prabhu
22. Shri Bikram Keshari Deo
23. Smt. Botcha Jhansi Lakshmi
24. Shri M.P. Veerendra Kumar
- 25* Shri J.M. Rashid Aaron
26. Dr. Sebastian Paul
27. Shri Ramdas Bandu Athawale
- 28* Shri A.V. Bellarmin
29. Shri M.A. Kharabela Swain
30. Shri Adhir Chowdhury
31. Dr. Sujan Chakraborty
- 32* Prof. M. Ramadass
33. Shri Shishupal N. Patle
34. Dr. K.S. Manoj
35. Adv. P. Satheedevi

The discussion was not concluded.

#7.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th December, 2008)

**P.D.T. ACHARY,
Secretary-General.**

*Written speeches were laid on the Table.

#From 7.15 P.M. to 7.34 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 17, 2008/ Agrahayana 26, 1930 (Saka)

No. 318

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261 – 265 were orally answered. Replies to Starred Question Nos. 266 – 280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2683 – 2912 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2007-2008.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Regional Agricultural Marketing Corporation Limited and the Ministry of Development of North Eastern Region for the year 2008-2009.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, Kandla, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, Kandla, for the year 2006-2007.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2007-2008.
- (ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2007-2008.
- (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 2007-2008.
- (6) A copy of the Notification No. G.S.R. 811(E) (Hindi and English versions) published in Gazette of India dated the 21st November, 2008 approving the Kolkata Port Trust Employees' (Medical attendance and Treatment) Amendment Regulations, 2008 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.
- (7) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.592 (E) in Gazette of India dated the 13th August, 2008 under section 38 of the Drugs and Cosmetics Act, 1940.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2006-2007.

- (ii) A copy of the Annual Accounts (Hindi and English versions) Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2006-2007, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2006-2007.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, for the year 2007-2008.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Road Construction Corporation Limited (Under Liquidation), New Delhi, for the period from 29-06-2007 to 28-06-2008.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited (Under Liquidation), New Delhi, for the period from 29-06-2007 to 28-06-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
- (i) S.O. 834(E) published in Gazette of India dated the 9th April, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
 - (ii) S.O. 796(E) published in Gazette of India dated the 1st April, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.

- (iii) S.O. 798(E) published in Gazette of India dated the 1st April, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (iv) S.O. 790(E) published in Gazette of India dated the 1st April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (v) S.O. 850(E) and S.O. 851(E) published in Gazette of India dated the 1st April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (vi) S.O. 852(E) published in Gazette of India dated the 1st April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 18 in the State of Andhra Pradesh.
- (vii) S.O. 853(E) published in Gazette of India dated the 10th April, 2008 regarding acquisition of land for building (widening/two-laning etc.) maintenance, management and operation of National Highway No. 154 (from Monacharra Bazar to Aenakhal) in the State of Assam.
- (viii) S.O. 1091(E) published in Gazette of India dated the 6th May, 2008 making certain amendments in the Notification No. S.O. 645(E) dated the 31st May, 2004.
- (ix) S.O. 1176(E) published in Gazette of India dated the 21st May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 205 (Tirupati-Andhra Pradesh/Tamil Nadu Border) in the State of Andhra Pradesh.
- (x) S.O. 1548(E) and S.O. 1549(E) published in Gazette of India dated the 25th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.

- (xi) S.O. 1550(E) published in Gazette of India dated the 25th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xii) S.O. 1570(E) published in Gazette of India dated the 26th June, 2008 making certain amendments in the Notification No. S.O. 630(E) dated the 18th April, 2007.
- (xiii) S.O. 1910(E) to S.O. 1912(E) published in Gazette of India dated the 1st August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xiv) S.O. 2079(E) and S.O. 2080(E) published in Gazette of India dated the 20th August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 205 (Tirupati to Andhra Pradesh/Tamil Nadu Border Section) in the State of Andhra Pradesh.
- (xv) S.O. 2129(E) published in Gazette of India dated the 28th August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad- Vijayawada Section) in the State of Andhra Pradesh.
- (xvi) S.O. 2153(E) published in Gazette of India dated the 3rd September, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xvii) S.O. 2274(E) published in Gazette of India dated the 25th September, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 47 {Tamil Nadu/Kerala Border (Walayar-Thrissur Section)} in the State of Kerala.

- (xviii) S.O. 2426(E) and S.O. 2427(E) published in Gazette of India dated the 8th October, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different Stretches of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xix) S.O. 1100(E) published in Gazette of India dated the 6th May, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (xx) S.O. 1101(E) published in Gazette of India dated the 6th May, 2008 making certain amendments in the Notification No. S.O. 815(E) dated the 25th May, 2007.
- (xxi) S.O. 1163(E) published in Gazette of India dated the 16th May, 2008 declaring Highways specified in the Column 2 of the Notification to be a National Highway.
- (xxii) S.O. 1629(E) published in Gazette of India dated the 7th July, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (xxiii) S.O. 1873(E) published in Gazette of India dated the 29th July, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (xxiv) S.O. 1874(E) published in Gazette of India dated the 29th July, 2008 making certain amendments in the Notification No. S.O. 465(E) dated the 26th April, 2002.
- (xxv) S.O. 2297(E) published in Gazette of India dated the 26th September, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (xxvi) S.O. 2298(E) published in Gazette of India dated the 26th September, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (xxvii) S.O. 2477(E) published in Gazette of India dated the 17th October, 2008 regarding rates of fee to be recovered from the users of the part, mentioned therein, of National Highway No. 4.

- (xxviii) S.O. 2228(E) published in Gazette of India dated the 18th September, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (xxix) S.O. 832(E) published in Gazette of India dated the 9th April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Maharashtra.
- (xxx) S.O. 939(E) published in Gazette of India dated the 25th April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 76 in the State of Rajasthan.
- (xxxi) S.O. 814(E) published in Gazette of India dated the 4th April, 2008 regarding acquisition of land for building (widening/six-laning etc.) maintenance, management and operation of National Highway No. 8 (Gurgaon-Jaipur Section) in the State of Rajasthan.
- (xxxii) S.O. 1428(E) and S.O. 1429(E) published in Gazette of India dated the 10th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches National Highway Nos. 14 and 11 in the State of Rajasthan.
- (xxxiii) S.O. 1836(E) published in Gazette of India dated the 24th July, 2008 regarding acquisition of land for building (widening/six-laning etc.) maintenance, management and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (xxxiv) S.O. 2181(E) published in Gazette of India dated the 10th September, 2008 regarding acquisition of land for building (widening/six-laning etc.) maintenance, management and operation of National Highway No. 8 (Gurgaon-Jaipur Section) in the State of Rajasthan.
- (xxxv) S.O. 805(E) published in Gazette of India dated the 3rd April, 2008 making certain amendments in the Notification No. S.O. 1818(E) dated the 25th October, 2007.

- (xxxvi) S.O. 815(E) published in Gazette of India dated the 4th April, 2008 regarding acquisition of land for building (six-laning etc.) maintenance, management and operation of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.
- (xxxvii) S.O. 816(E) published in Gazette of India dated the 4th April, 2008 regarding acquisition of land for building (six-laning etc.) maintenance, management and operation of National Highway No. 8 (Bharuch-Surat Section) in the State of Gujarat.
- (xxxviii) S.O. 1438(E) published in Gazette of India dated the 12th June, 2008 making certain amendments in the Notification No. S.O. 1009(E) dated the 10th November, 2000.
- (xxxix) S.O. 2028(E) published in Gazette of India dated the 12th August, 2008 regarding acquisition of land for building (widening/six-laning etc.) maintenance, management and operation of National Highway No. 8 in the State of Gujarat.
- (xl) S.O. 2044(E) published in Gazette of India dated the 14th August, 2008 making certain amendments in the Notification No. S.O. 815(E) dated the 4th April, 2008.
- (xli) S.O. 2154(E) published in Gazette of India dated the 3rd September, 2008 regarding acquisition of land for building (six-laning etc.) maintenance, management and operation of National Highway No. 8 (Bharuch-Surat Section) in the State of Gujarat.
- (xlii) S.O. 2246(E) published in Gazette of India dated the 22nd September, 2008 regarding acquisition of land for building (widening/six-laning etc.) maintenance, management and operation of National Highway No. 8 in the State of Gujarat.
- (xliii) S.O. 2313(E) and S.O. 2314(E) published in Gazette of India dated the 30th September, 2008 regarding acquisition of land for building (six-laning etc.) maintenance, management and operation of different stretches of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.
- (xliv) S.O. 2196(E) published in Gazette of India dated the 15th September, 2008 regarding acquisition of land for building (widening/four-laning

- etc.) maintenance, management and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (xlv) S.O. 2440(E) published in Gazette of India dated the 13th October, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 8 in the State of Gujarat.
- (xlvi) S.O. 524(E) published in Gazette of India dated the 18th March, 2008 making certain amendments in the Notification No. S.O. 206(E) dated the 11th February, 2005.
- (xlvii) S.O. 1029(E) published in Gazette of India dated the 28th April, 2008 making certain amendments in the Notification No. S.O. 601(E) dated the 19th May, 2004.
- (xlviii) S.O. 1582(E) published in Gazette of India dated the 30th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (xlix) S.O. 1583(E) and S.O. 1584(E) published in Gazette of India dated the 30th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 31 in the State of Assam.
- (l) S.O. 1580(E) and S.O. 1581(E) published in Gazette of India dated the 30th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 31C in the State of Assam.
- (li) S.O. 2260(E) published in Gazette of India dated the 24th September, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 54 in the State of Assam.
- (lii) S.O. 1917(E) to S.O. 1919(E) published in Gazette of India dated the 1st August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation

of different stretches of National Highway No. 31 in the State of Assam.

- (liii) S.O. 1920(E) published in Gazette of India dated the 1st August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 31C in the State of Assam.
- (liv) S.O. 1921(E) to S.O. 1924(E) published in Gazette of India dated the 1st August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 52 (Baihata Chariali-Tejpur Section) in the State of Assam.
- (lv) S.O. 1031(E) published in Gazette of India dated the 28th April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway Nos. 36 and 37 in the State of Assam.
- (lvi) S.O. 1177(E) published in Gazette of India dated the 21st May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 40 in the State of Assam.
- (lvii) S.O. 2237(E) published in Gazette of India dated the 19th September, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (lviii) S.O. 1030(E) published in Gazette of India dated the 28th April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 54 in the State of Assam.
- (lix) S.O. 1178(E) published in Gazette of India dated the 21st May, 2008 making certain amendments in the Notification No. S.O. 221(E) dated the 10th February, 2005.
- (lx) S.O. 1443(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (widening/four-laning etc.)

- maintenance, management and operation of National Highway No. 37 (Jagiroad-Thekeraguri Section) in the State of Assam.
- (lxi) S.O. 1746(E) published in Gazette of India dated the 22nd July, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (lxii) S.O. 1747(E) and S.O. 1748(E) published in Gazette of India dated the 22nd July, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 44 in the State of Assam.
- (lxiii) S.O. 1744(E) to S.O. 1746(E) published in Gazette of India dated the 22nd July, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (lxiv) S.O. 2403(E) published in Gazette of India dated the 3rd October, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 3 (Indore-Kalaghat Section) in the State of Madhya Pradesh.
- (lxv) S.O. 2468(E) published in Gazette of India dated the 17th October, 2008 containing corrigendum to the Notification No. S.O. 1401(E) (in Hindi version only) dated 9th June, 2008.
- (lxvi) S.O. 2601(E) published in Gazette of India dated the 5th November, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 75 (Gwalior-Jhansi Section) in the State of Madhya Pradesh.
- (lxvii) S.O. 788(E) published in Gazette of India dated the 1st April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.

- (I xviii) S.O. 804(E) published in Gazette of India dated the 2nd April, 2008 regarding acquisition of land for construction of flyover at Airport junction on National Highway No. 45 in the State of Tamil Nadu.
- (I xix) S.O. 933(E) published in Gazette of India dated the 24th April, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (I xx) S.O. 945(E) published in Gazette of India dated the 25th April, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (I xxi) S.O. 946(E) published in Gazette of India dated the 25th April, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.
- (I xxii) S.O. 1096(E) and S.O. 1097(E) published in Gazette of India dated the 6th May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (I xxiii) S.O. 1278(E) published in Gazette of India dated the 2nd June, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (I xxiv) S.O. 1444(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (I xxv) S.O. 1445(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.

- (lxxvi) S.O. 1447(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (lxxvii) S.O. 1448(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (lxxviii) S.O. 1449(E) and S.O. 1450(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (widening/four laning etc.) maintenance, management and operation of different stretches of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (lxxix) S.O. 1495(E) published in Gazette of India dated the 19th June, 2008 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (lxxx) S.O. 1496(E) published in Gazette of India dated the 19th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (lxxxii) S.O. 1497(E) published in Gazette of India dated the 19th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (lxxxiii) S.O. 1498(E) published in Gazette of India dated the 19th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (lxxxiii) S.O. 2107(E) published in Gazette of India dated the 7th December, 2007 making certain amendments in the Notification No. S.O. 265(E) dated the 22nd February, 2007.

- (lxxxiv) S.O. 941(E) published in Gazette of India dated the 25th April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (lxxxv) S.O. 1052(E) published in Gazette of India dated the 30th April, 2008 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (lxxxvi) S.O. 1053(E) published in Gazette of India dated the 30th April, 2008 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (lxxxvii) S.O. 1073(E) published in Gazette of India dated the 2nd May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (lxxxviii) S.O. 1094(E) published in Gazette of India dated the 6th May, 2008 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 68 (Salem-Ulunderpet Section) in the State of Tamil Nadu.
- (lxxxix) S.O. 1098(E) published in Gazette of India dated the 6th May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xc) S.O. 1099(E) published in Gazette of India dated the 6th May, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xci) S.O. 1173(E) published in Gazette of India dated the 19th May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.

- (xcii) S.O. 1186(E) published in Gazette of India dated the 22nd May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (xciii) S.O. 1187(E) to S.O. 1191(E) published in Gazette of India dated the 22nd May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xciv) S.O. 1220(E) published in Gazette of India dated the 27th May, 2008 making certain amendments in the Notification No. S.O. 1582(E) dated the 22nd September, 2006.
- (xcv) S.O. 1229(E) published in Gazette of India dated the 27th May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xcvi) S.O. 1398(E) and S.O. 1399(E) published in Gazette of India dated the 9th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xcvii) S.O. 1483(E) to S.O. 1485(E) published in Gazette of India dated the 18th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xcviii) S.O. 1493(E) published in Gazette of India dated the 19th June, 2008 making certain amendments in the Notification No. S.O. 1301(E) dated the 25th November, 2004.
- (xcix) S.O. 8(E) published in Gazette of India dated the 2nd January, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No.

45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.

- (c) S.O. 22(E) published in Gazette of India dated the 4th January, 2008 making certain amendments in the Notification No. S.O. 629(E) dated the 18th April, 2007.
- (ci) S.O. 23(E) published in Gazette of India dated the 4th January, 2008 making certain amendments in the Notification No. S.O. 508(E) dated the 2nd April, 2007.
- (cii) S.O. 76(E) published in Gazette of India dated the 10th January, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (ciii) S.O. 114(E) published in Gazette of India dated the 21st January, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (civ) S.O. 115(E) published in Gazette of India dated the 21st January, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (cv) S.O. 257(E) to S.O. 262(E) published in Gazette of India dated the 6th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (cvi) S.O. 263(E) published in Gazette of India dated the 6th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (cvii) S.O. 264(E) and S.O. 265(E) published in Gazette of India dated the 6th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation

of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.

- (cviii) S.O. 266(E) published in Gazette of India dated the 6th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7A (Palayamkottai-Thoothukudi Section) in the State of Tamil Nadu.
- (cix) S.O. 299(E) to S.O. 301(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (cx) S.O. 302(E) to S.O. 305(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (cxi) S.O. 306(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.
- (cxii) S.O. 307(E) to S.O. 309(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (cxiii) S.O. 310(E) published in Gazette of India dated the 12th February, 2008 making certain amendments in the Notification No. S.O. 1040(E) dated the 24th September, 2004.
- (cxiv) S.O. 311(E) to S.O. 316(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation

of different stretches of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.

- (cxv) S.O. 317(E) and S.O. 318(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappallii Section) in the State of Tamil Nadu.
- (cxvi) S.O. 416(E) published in Gazette of India dated the 3rd March, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 in the State of Tamil Nadu.
- (cxvii) S.O. 2834(E) published in Gazette of India dated the 2nd December, 2008 declaring Highways mentioned in the Columns 2 and 3 of the Notification as National Highway.
- (cxviii) S.O. 1227(E) published in Gazette of India dated the 27th May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (cxix) S.O. 1579(E) published in Gazette of India dated the 27th June, 2008 regarding acquisition of land for building (widening/two-laning etc.) maintenance, management and operation of National Highway No. 154 (Dhaleshwari-Bhairabi Section) in the State of Assam.
- (cxx) S.O. 2258(E) published in Gazette of India dated the 23rd September, 2008 regarding acquisition of land for building (widening/two-laning etc.) maintenance, management and operation of National Highway No. 154 (Dhaleshwari-Bhairabi Section) in the State of Assam.
- (13) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (vii) of (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Highways Authority of India Act, 1988:-
- (i) S.O. 797(E) published in Gazette of India dated the 1st April, 2008 entrusting the stretches, mentioned therein, of the National Highway No. 66 to the National Highway Authorities of India.

- (ii) S.O. 795(E) published in Gazette of India dated the 1st April, 2008 entrusting the stretches, mentioned therein, of the National Highway No. 3 to the National Highway Authorities of India.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2007-2008.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2007-2008.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2007-2008.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2007-2008 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2007-2008.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Plasma Research, Ahmedabad, for the year 2007-2008,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Plasma Research, Ahmedabad, for the year 2007-2008.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Harish Chandra Research Institute, Allahabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish Chandra Research Institute, Allahabad, for the year 2007-2008.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2007-2008.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2007-2008.
 - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2007-2008.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2007-2008.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2007-2008.
- (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2007-2008.
- (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers Institutes, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers Institutes, New Delhi, for the year 2007-2008.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2007-2008.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2007-2008.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 2007-2008.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2007-2008.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar (Punjab), for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar (Punjab), for the year 2007-2008.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2007-2008.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2007-2008.
- (32) A copy of the Notification No. G.S.R. 726(E) (Hindi and English versions) published in Gazette of India dated the 8th October, 2008 making certain

amendments in the Second Schedule to the Right to Information Act, 2005 issued under sub-section(2) of Section 24 of the said Act.

(33) A copy of the Central Administrative Tribunal (Senior Principal Private Secretary) Recruitment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 74(E) in weekly Gazette of India dated the 6th May, 2007 under sub-section (1) of Section 37 of the Administrative Tribunal Act, 1985.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha :-

TENTH LOK SABHA

1.	Statement No. XXXVII	Fifth Session 1992
2.	Statement No. XXXIX	Thirteenth Session, 1995

ELEVENTH LOK SABHA

3.	Statement No. XXIX	Sixth Session 1997
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TWELFTH LOK SABHA

4.	Statement No. XXXVIII	Third Session, 1998
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THIRTEENTH LOK SABHA

5.	Statement No. XLI	Second Session 1999
6.	Statement No. XXXVIII	Fourth Session, 2000
7.	Statement No. XXXII	Eighth Session, 2001
8.	Statement No. XXVII	Tenth Session, 2002
9.	Statement No. XXIV	Twelfth Session, 2003
10.	Statement No. XXI	Thirteenth Session, 2003
11.	Statement No. XX	Fourteenth Session, 2003

FOURTEENTH LOK SABHA

12.	Statement No. XIII	Fifth Session, 2005
13.	Statement No. XII	Sixth Session, 2005
14.	Statement No. XI	Seventh Session, 2006
15.	Statement No. IX	Eighth Session, 2006
16.	Statement No. VIII	Ninth Session, 2006
17.	Statement No. VII	Tenth Session, 2007
18.	Statement No. V	Eleventh Session, 2007
19.	Statement No. IV	Twelfth Session, 2007
20.	Statement No. II	Thirteenth Session, 2008

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2007-2008.
- (37) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2006-2007 under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.
- (38) A copy each of the Customs, Central Excise Duties and Service Tax Drawback (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 817(E) in Gazette of India dated the 21st November, 2008 under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (39) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Transfer or Issue of Security by a person Resident Outside India) (Amendment) Regulations, 2008 published in Notification No. G.S.R. 575 (E) in Gazette of India dated the 5th August, 2008.

- (ii) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2008 published in Notification No. G.S.R. 576 (E) in Gazette of India dated the 5th August, 2008.
- (iii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2008 published in Notification No. G.S.R. 577 (E) in Gazette of India dated the 5th August, 2008.
- (iv) The Foreign Exchange Management (Compounding Proceedings) (Amendment) Rules, 2008 published in Notification No. G.S.R. 613 (E) in Gazette of India dated the 27th August, 2008.

(40) A copy of the Coinage of One Hundred Rupees and Ten Rupees coined on the occasion of "TER-CENTENARY OF GUR-TA-GADDI OF SHRI GURU GRANTH SAHIB" Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 750 (E) in Gazette of India dated the 24th October, 2008 under sub-section (3) of Section 21 of the Coinage Act, 1906.

(41) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 708(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 32/99-C.E. dated the 8th July, 1999.
- (ii) G.S.R. 709(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 33/99-C.E. dated the 8th July, 1999.
- (iii) G.S.R. 710(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 39/2001-C.E. dated the 31st July, 2001.
- (iv) G.S.R. 711(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 56/2002-C.E. dated the 14th November, 2002.

- (v) G.S.R. 712(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 57/2002-C.E. dated the 14th November, 2002.
- (vi) G.S.R. 713(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 56/2003-C.E. dated the 25th June, 2003.
- (vii) G.S.R. 714(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 71/2003-C.E. dated the 9th September, 2003.
- (viii) G.S.R. 715(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 20/2007-C.E. dated the 25th April, 2007.

(42) A copy each of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2008/26/142801 in Gazette of India dated the 31st October, 2008 under section 31 of the Securities and Exchange Board of India, 1992.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2007-2008.

(44) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the Industrial Investment Bank of India Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2007-2008.
- (46) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
- (i) The Environment (Protection) Eighth Amendment Rules, 2008 published in Notification No. G.S.R. 752(E) in Gazette of India dated the 24th October, 2008.
- (ii) The Environment (Protection) Second Amendment Rules, 2008 published in Notification No. G.S.R. 280(E) in Gazette of India dated the 11th April, 2008.
- (47) A copy each of the following Notifications (Hindi and English versions) issued under the Environment (Protection) Act, 1986:-
- (i) S.O. 1720(E) published in Gazette of India dated the 18th July, 2008 making certain amendment in the Notification No. S.O. 93(E) dated the 29th January, 1998.
- (ii) S.O. 1539(E) published in Gazette of India dated the 24th June, 2008 making certain amendment in the Notification No. S.O. 489(E) dated the 30th April, 2003.
- (iii) S.O. 1894(E) published in Gazette of India dated the 31st July, 2008 recognising the laboratories, mentioned therein, as environmental laboratories.
- (iv) S.O. 1634(E) published in Gazette of India dated the 8th July, 2008 constituting the State Level Environment Impact Assessment Authority, Sikkim and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
- (v) S.O. 417(E) published in Gazette of India dated the 3rd March, 2008 constituting the State Level Environment Impact Assessment Authority,

Tamil Nadu and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.

- (vi) S.O. 737(E) published in Gazette of India dated the 27th March, 2008 constituting the State Level Environment Impact Assessment Authority, Arunachal Pradesh and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
 - (vii) S.O. 899(E) published in Gazette of India dated the 22nd April, 2008 constituting the State Level Environment Impact Assessment Authority, Haryana and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
 - (viii) S.O. 1887(E) published in Gazette of India dated the 30th July, 2008 constituting the State Level Environment Impact Assessment Authority, Rajasthan and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
 - (ix) S.O. 2244(E) published in Gazette of India dated the 22nd September, 2008 constituting the State Level Environment Impact Assessment Authority, Uttarakhand and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
 - (x) S.O. 1888(E) published in Gazette of India dated the 30th July, 2008 constituting the State Level Environment Impact Assessment Authority, Delhi and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
 - (xi) S.O. 898(E) published in Gazette of India dated the 22nd April, 2008 constituting the State Level Environment Impact Assessment Authority, Maharashtra and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
- (48) A copy of the Environment Relief Fund Scheme, 2008 (Hindi and English versions) published in Notification No. G.S.R. 768(E) in Gazette of India dated the 4th November, 2008, issued under Section 7A of the Public Liability Insurance Act, 1991.

- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2007-2008.
- (50) A copy of the 38th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 2007-2008 under Section 29 of the Life Insurance Corporation Act, 1956.
- (51) A copy of the Notifications No. G.S.R. 395(E) (Hindi and English versions) published in Gazette of India dated the 29th May, 2007 notifying the establishment of one more Debts Recovery Tribunal at Ahmedabad (to be known as Debts Recovery Tribunal–II) with effect from 1st June, 2007 and its area of jurisdiction, issued under Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993, together with a corrigenda thereto published in Notification No. 783(E) dated the 20th December, 2007.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) A copy of the Debts Recovery Tribunal (Salaries, allowances and other terms and conditions of service of Presiding Officer) (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 777(E) in Gazette of India dated the 7th November, 2008 under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
- (54) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 15th December, 2008, Rajya Sabha agreed without any amendment to the National Jute Board Bill, 2008, passed by Lok Sabha on the 21st October, 2008.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 2008, passed by the Lok Sabha on the 24th October, 2008.
- (iii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the President's Emoluments and Pension (Amendment) Bill, 2008, passed by Lok Sabha on the 24th October, 2008.
- (iv) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Vice-President's Pension (Amendment) Bill, 2008, passed by the Lok Sabha on the 24th October, 2008.
- (v) That at its sitting held on the 15th December, 2008, Rajya Sabha agreed without any amendment to the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2008, passed by Lok Sabha on the 24th October, 2008

5. Reports of Estimates Committee

Shri C. Kuppusami presented the following Reports (Hindi and English versions) of the Estimates Committee :-

- (1) Nineteenth Report on Ministry of Information & Broadcasting – Discontinuation of printing of Volume-II of the Annual Report; and
- (2) Twentieth Report on Action Taken by the Government on the recommendations/observations contained in the Fourteenth Report (Fourteenth Lok Sabha) of the Committee on Ministry of Agriculture (Department of Agriculture and Cooperation) – National Agricultural Cooperative Marketing Federation of India Ltd.

6. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2008-2009):

- (1) Seventy-eighth Report on Action Taken on 42nd Report of PAC (14th Lok Sabha) on "Allotment of Land to Educational Institutions by DDA" ;
- (2) Seventy-ninth Report on Action Taken on 57th Report of PAC (14th Lok Sabha) on "Undervaluation due to adoption of Lower Mutually Agreed Price" ; and
- (3) Eightieth Report of PAC (14th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2006-2007)".

7. Reports of the Committee on Petitions

Shri Syed Shahnawaz Hussain presented the following Reports* (Hindi and English versions) of the Committee on Petitions: -

- (1) Forty-third Report on the representations concerning the Ministry of Defence (Department of Defence);
- (2) Forty-fourth Report on the representations concerning the Ministries of Culture, Rural Development, Civil Aviation, Heavy Industries and Public Enterprises (Department of Heavy Industries); and
- (3) Forty-fifth Report on the representations concerning the Ministry of Petroleum and Natural Gas.

8. Report of Standing Committee on Human Resource Development

Shri Rahul Gandhi laid on the Table a copy of the Two Hundred Twelfth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Central Universities Bill, 2008.

* The above Reports were presented to Hon'ble Speaker on 8th November, 2008 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the above Reports under rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Statistics & Programme Implementation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 70th Report of the Standing Committee on Finance on Demands for Grants (2008-09), pertaining to the Ministry of Statistics and Programme Implementation.
- (2) The Minister of State (Independent Charge) of the Ministry of Youth Affairs & Sports laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 204th Report of the Standing Committee on Human Resource Development on Demands for Grants (2007-08), pertaining to the Ministry of Youth Affairs and Sports.
- (3) The Minister of State in the Prime Minister's Office and Minister of State in the Ministry of Personnel, Public Grievances and Pensions laid the following statements (Hindi and English versions) regarding:
 - (i) the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Government's policy of appointment on compassionate ground, pertaining to the Ministry of Personnel, Public Grievances and Pensions; and
 - (ii) the status of implementation of the recommendations contained in the 189th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2008-09), pertaining to the Department of Space.
- (4) The Minister of State in the Ministry of External Affairs and Minister of State in the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on External Affairs on Demands for Grants (2008-09), pertaining to the Ministry of External Affairs.

***12.51 P.M.**

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Bhanu Pratap Singh Verma regarding need to develop the historical city of Kalpi in Jalaun Parliamentary Constituency as a tourist place.
- (2) Shri Jaswant Singh Bishnoi regarding need to open an Indian Institute of Technology in Jodhpur, Rajasthan and accord Central University status to Jai Narayan Vyas University, Jodhpur.
- (3) Shri Bachi Singh 'Bachda' Rawat regarding need to accord the status of a Central University to Kumaon University, Uttarakhand.
- (4) Shri Santosh Gangwar regarding need to set up an Indian Council of Veterinary Research in the Country.
- (5) Prof. Rasa Singh Rawat regarding need to set up an Airport in Ajmer, Rajasthan.
- (6) Shri P. Rajendran regarding need to initiate necessary measures to save the Cashew Industry from the aftermath of global economic recession.
- (7) Shri Prasanta Pradhan regarding need to provide financial assistance to the Government of West Bengal for the relief and reconstruction work in the flood-affected areas of the State.
- (8) Shri Chandra Pal Singh Yadav regarding need to review the sharing of Betwa river water between Madhya Pradesh and Uttar Pradesh.
- (9) Shri Ram Kripal Yadav regarding need to undertake repair work of National Highways in Bihar.
- (10) Shri Prasanna Acharya regarding need to extend the Agriculture Debt Waiver Scheme to the financial organisations giving loans to SCs, STs and OBCs.
- (11) Dr. Arun Kumar Sarma regarding need to review the commissioning of Hydro-Power projects in Arunachal Pradesh keeping in view its environmental impact on Assam.
- (12) Shri S.K. Bwiswmuthiary regarding need to expedite the process for the inclusion of Bodo-Kacharis living in Karbi-Anglong and in North Cachar Hill Autonomous Districts in the S.T.(Hills) list of Assam.

*from 12.07 P.M. to 12.50 P.M., members raised matters of urgent public importance.

12.52 P.M.

11. Government Bill – Passed

Time Taken : 5 hrs. 42 mts.

The Unorganised Workers' Social Security Bill, 2008, as passed by Rajya Sabha.

Further discussion on the motion for consideration of the Bill, moved by Shri Oscar Fernandes on 15th December, 2008, continued :-

Shri Oscar Fernandes replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Amendment Nos. 1, 4, 5 and 6 moved by Shri Hannan Mollah to Clause 2 were negatived.

Amendment Nos. 2 and 3 moved by Shri Santasri Chatterjee to Clause 2 were negatived.

Amendment Nos. 12, 13, 14 and 15 moved by Shri Suravaram Sudhakar Reddy to Clause 2 were negatived.

Clause 2 was adopted.

On amendment Nos. 7, 8 and 9 moved by Shri Santasri Chatterjee to Clause 3, the House divided and the result of Division was Ayes 90; Noes 107.

The amendments were accordingly negatived.

Clause 3 was adopted.

On amendment No. 10 moved by Shri Santasri Chatterjee to Clause 4, the House divided and the result of Division was Ayes 111; Noes 134. The amendment was accordingly negatived.

Amendment No. 16 moved by Shri Suravaram Sudhakar Reddy to Clause 4 was negatived.

Clause 4 was adopted.

Amendment Nos. 17, 18, 19 and 20 moved by Shri Suravaram Sudhakar Reddy to Clause 5 were negatived.

Clause 5 was adopted.

Amendment No. 21 moved by Shri Suravaram Sudhakar Reddy to Clause 6 was negatived.

Clause 6 was adopted.

Amendment No. 22 moved by Shri Suravaram Sudhakar Reddy to Clause 7 was negatived.

Clause 7 was adopted.

Clauses 8 to 10 were adopted.

Amendment No. 11 moved by Shri Santasri Chatterjee to Clause 11 was negatived.

Clause 11 was adopted.

Clauses 12 to 17 were adopted.

Schedule I was adopted.

Schedule II was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Oscar Fernandes.

The motion was adopted and the Bill was passed.

1.48 P.M.

12. Announcement by the Speaker

The Speaker made the following announcement :-

"Before we take up the consideration and passing of the National Investigation Agency Bill, 2008, as introduced in Lok Sabha, I have to inform the House that Shri P. Chidambaram, the Minister-in-charge of the Bill, has communicated the recommendation of the President for consideration of the Bill under article 117 (3) of the Constitution.

13. Government Bills – Passed

Time Taken: 6 hrs. 52 mts.

#(i) *The National Investigation Agency Bill, 2008*#(ii) *The Unlawful Activities (Prevention) Amendment Bill, 2008*

The motions for considerations of the Bills viz. (i) The National Investigation Agency Bill, 2008; and (ii) The Unlawful Activities (Prevention) Amendment Bill, 2008 were moved by Shri P. Chidambaram.

The following members took part in the combined debate:-

1. Shri L.K. Advani
2. Shri Kapil Sibal
3. Shri Basudeb Acharia
4. Shri Mohan Singh
5. Shri Devendra Prasad Yadav
6. Shri Anant Gangaram Geete
7. Shri Tathagata Satpathy
8. Shri Gurudas Dasgupta
9. Shri A. Krishnaswamy
10. Shri Sukhdev Singh Dhindsa
11. Shri Kharabela Swain
12. Shri Kirip Chaliha
13. Prof. M. Ramadass
- 14* Shri Rashid J.M. Aaron
- 15* Shri Prahlad Joshi
16. Shri M.P. Veerendra Kumar
17. Shri Sarbananda Sonowal
18. Shri Asaduddin Owaisi
- 19* Shri S.K. Kharventhan
20. Shri Francis K. George
- 21* Shri Francis Fanthome
- 22* Dr. Meinya Thokchom
23. Shri Bikram Keshari Deo
24. Shri Shailendra Kumar

#Discussed together.

*Written speeches were laid on the Table.

- 25* Shri Vijay Bahuguna
- 26. Shri Ram Kripal Yadav
- 27. Shri Mohammad Salim
- 28. Shri M. Shivanna
- 29. Shri Kinjarapu Yerrannaidu
- 30. Shri S.K. Bwiswmuthiary
- 31. Shri Ramdas Bandu Athawale
- 32. Shri Tapir Gao
- 33* Dr. Vallabhbhai Kathiria
- 34* Smt. Botcha Jhansi Lakshmi

Shri P. Chidambaram replied to the combined debate.

- (i) The motion for consideration of the National Investigation Agency Bill, 2008 was adopted and clause-by-clause consideration of the Bill was taken up.

Amendment No. 1 moved by Shri Basudeb Acharia to Clause 2 was negatived.
Clause 2 was adopted.

Clauses 3 to 17 were adopted.

Shri P. Chidambaram moved the following motion under rule 388:-

“That this House do suspend Clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.4 to the National Investigation Agency Bill, 2008 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment moved by Shri P. Chidambaram for insertion of New Clause 17A was adopted.

New Clause 17A was also adopted.

*Written speeches were laid on the Table.

Clauses 18 to 25 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed

- (ii) The motion for consideration of the Unlawful Activities (Prevention) Amendment Bill, 2008 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

On amendment No. 1 moved by Shri Basudeb Acharia to Clause 12, the House divided and the result of Division was Ayes 28; Noes 187. The amendment was accordingly negatived.

Amendment No. 4 moved by Shri P. Chidambaram to Clause 12 was adopted.

Clause 12 was adopted, as amended.

Amendment Nos. 5 and 6 moved by Shri P. Chidambaram to Clause 13 were adopted.

Clause 13 was adopted, as amended.

Clause 14 was adopted.

Shri P. Chidambaram moved the following motion under rule 388:-

“That this House do suspend Clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.7 to the Unlawful Activities (Prevention) Amendment Bill, 2008 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment moved by Shri P. Chidambaram for insertion of New Clause 14A was adopted.

New Clause 14A was also adopted.

Clauses 15 and 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

8.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th December, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday , December 18, 2008/ Agrahayana 27, 1930 (Saka)

No. 319

11.00 A.M.

1. Starred Questions

Starred Question Nos. 282 – 286 were orally answered. Replies to Starred Question Nos. 281 and 287 – 300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2913 – 3130 and 3132 – 3142 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2007-2008.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Annual Reports for the year 2007-2008 (Hindi and English versions) alongwith Audited Accounts in respect of the following Institutes:-

- (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.

- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (v) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (vi) Institute of Hotel Management, Catering and Nutrition, New Delhi.
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (viii) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (ix) Institute of Hotel Management and Catering Technology, Thiruvananthapuram.
- (x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (xi) Institute of Hotel Management, Hajipur.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (xiii) Institute of Hotel Management, Catering and Nutrition (Society), Gurdaspur.
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.

- (xx) Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh.
- (3) A copy of the Review (Hindi and English versions) by the Government of working of the above institutes for the year 2007-2008.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2007-2008.
- (5) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Airline Allied Services Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Airline Allied Services Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Airlines Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Indian Airlines Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2006-2007.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Helicopters Limited and the Ministry of Civil Aviation, for the year 2008-2009.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2007-2008.

(11) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

(i) The Aircraft (Amendment) Rules, 2008 published in Notification No. G.S.R.687(E) in Gazette of India dated the 26th September, 2008, together with an explanatory note.

(ii) The Aircraft (Amendment) Rules, 2008 published in Notification No. G.S.R.660(E) in Gazette of India dated the 19th September, 2008, together with an explanatory note.

(iii) The Aircraft (Amendment) Rules, 2008 published in Notification No. G.S.R.722(E) in Gazette of India dated the 8th October, 2008, together with an explanatory note.

(12) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2003-2004.

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2007-2008.

- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Raigad, for the year 2007-2008.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Raigad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (12) above.
- (14) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2004-2005, 2005-2006 and 2006-2007 within the stipulated period of nine months after the close of the respective accounting years.
- (15) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a)
 - (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2007-2008.
 - (ii) Annual Report of the RITES Limited, Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)
 - (i) Review by the Government of the working of the Railtel Corporation of

India Limited, New Delhi, for the year 2007-2008.

- (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2007-2008.
- (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2007-2008.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2007-2008.
- (18) A copy of the Report (Hindi and English versions) on the progress made in the Intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2007.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 797(E) in Gazette of India dated the 19th November, 2008 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

(21) A copy of the Railway Protection Force (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 803(E) in Gazette of India dated the 20th November, 2008 under sub-section(3) of Section 21 of the Railway Protection Force Act, 1957.

(22) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(23) A copy of the Indian Railways (Open Lines) General (Amendment) Rules, 2008 (Hindi and English versions) published in the Notification No. G.S.R. 847(E) in Gazette of India dated the 10th December, 2008 under Section 199 of the Railways Act, 1989.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities for the year 2007-2008.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2005-2006.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2006-2007.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pt. Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2006-2007.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2007-2008.
- (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Safai

Karamcharis Finance and Development Corporation, New Delhi, for the year 2007-2008.

- (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2008-2009.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2006-2007.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 73 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995:-
 - (i) S.O. 1108(E) published in Gazette of India dated the 6th July, 2008 exempting all categories of posts of combatant personnel in RPF/RPSF for a period of 3 years from the provisions of the Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

- (ii) S.O. 1109(E) published in Gazette of India dated the 6th July, 2008 exempting all categories of posts of combatant personnel in RPF/RPSF for a period of 3 years from the provisions of the Section 47 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.
- (iii) S.O. 1110(E) published in Gazette of India dated the 6th July, 2008 exempting the posts Section Engineer, Station Controller, Train Operator, Assistant Station Controller, Jr. Station Controller, Maintainers/Skilled Artisans, Sr. System Analysts/System Analysts and any other technical post in Delhi Metro Rail Corporation which involves requirement of public safety from the provisions of Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2007-2008.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2007-2008.
- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Statement regarding Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2007-2008.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2007-2008.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2007-2008.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2007-2008.

- (ii) Annual Report of the HMT Limited, Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k)
 - (i) Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2007-2008.
 - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (l)
 - (i) Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2007-2008.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (38) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2008-2009.
- (39)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2007-2008.
- (40)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2007-2008.
- (41)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and Research and Development Infrastructure Project, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and

Research and Development Infrastructure Project, New Delhi, for the year 2007-2008.

(42) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2007-2008.
- (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2007-2008.
- (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2007-2008.
- (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2007-2008.
- (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and

Auditor General thereon.

- (g) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Resignation from membership of Lok Sabha

The Speaker informed the House that he had received a letter dated 17 December, 2008 from Shri Punnu Lal Mohale, an elected member from Bilaspur Parliamentary Constituency of Chhattisgarh, resigning from the membership of Lok Sabha and his resignation had been accepted by him with effect from 17th December, 2008.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th December, 2008, Rajya Sabha passed the Prevention and Control of Infectious and Contagious Diseases in Animals Bill, 2008.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Prevention and Control of Infectious and Contagious Diseases in Animals Bill, 2008.

7. Decision of the Speaker under Tenth Schedule to the Constitution

Secretary-General laid on the Table a copy of the decision dated 15th December, 2008 (Hindi and English versions) of the Speaker, Lok Sabha on the petition given by Shri Kinjarapu Yerrannaidu, MP against Dr. M. Jagannath under the Tenth Schedule to the Constitution and the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985.

8. Report on the participation of Indian Parliamentary Delegation at the 119th Assembly of the Inter-Parliamentary Union (IPU).

Secretary-General laid on the Table Hindi and English versions of the Report on the participation of Indian Parliamentary Delegation at the 119th Assembly of the Inter-Parliamentary Union held at Geneva (Switzerland) from 11 to 16 October, 2008.

9. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Virchandra Paswan laid on the Table a copy of the Statements (Hindi and English versions) showing Final Action Taken by the Government on the recommendations/observations contained in Chapter - I of the Twenty-sixth Report (14th Lok Sabha) on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Excise and Customs (CBEC)."

10. Reports of Standing Committee on Agriculture

Shri Mohan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

- (1) Forty-second Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-seventh Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2008-09) relating to the Ministry of Agriculture (Department of Agriculture and Cooperation);
- (2) Forty-third Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-eighth Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2008-09) relating to the Ministry of Agriculture (Department of Agricultural Research and Education);
- (3) Forty-fourth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-ninth Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2008-09) relating to the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries); and
- (4) Forty-fifth Report on Action Taken by the Government on the observations/recommendations contained in the Fortieth Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2008-09) relating to the Ministry of Food Processing Industries.

11. Report of Standing Committee on Defence

Shri Balasaheb Vikhe Patil presented the Thirty-second Report (Hindi and English versions) on Action Taken by the Government on the recommendations/observations contained in the Twenty-second Report of the Committee (Fourteenth Lok Sabha) on 'Review of Implementation Status of Group of Ministers (GoMs) Report on Reforming National Security System in pursuance of Kargil Review Committee Report – A Special Reference to Management of Defence'.

12. Statements of Standing Committee on Defence

Shri Balasaheb Vikhe Patil laid on the Table the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Statement showing the Action Taken by the Government on the recommendations contained in Chapter – I and V of the 15th Action Taken Report (14th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2006-07';
- (2) Statement showing the Action Taken by the Government on the recommendations contained in Chapter – I & V of the 19th Action Taken Report (14th Lok Sabha) on 'Procurement Policy and Procedure';
- (3) Statement showing the Action Taken by the Government on the recommendations contained in Chapter – I and V of the 21st Action Taken Report (14th Lok Sabha) on 'Defence Public Sector Undertakings';
- (4) Statement showing the Action Taken by the Government on the recommendations contained in Chapter – I and V of the 23rd Action Taken Report (14th Lok Sabha) on 'Review of Medical Services and Education in the Defence Sector';
- (5) Statement showing the Action Taken by the Government on the recommendations contained in Chapter – I and V of the 24th Action Taken Report (14th Lok Sabha) on 'A Critical Review of Rehabilitation of Displaced Persons'.
- (6) Statement showing the Action Taken by the Government on the recommendations contained in Chapter – I and V of the 25th Action Taken Report (14th Lok Sabha) on 'Defence Research and Development Organization.

- (7) Statement showing the Action Taken by the Government on the recommendations contained in Chapter – I and V of the 27th Action Taken Report (14th Lok Sabha) on “In-depth Study and Critical Review of Hindustan Aeronautics Limited (HAL)”.
- (8) Statement showing the Action Taken by the Government on the recommendations contained in Chapter – I and V of the 28th Action Taken Report (14th Lok Sabha) on ‘In-depth Study and Critical Review of Bharat Electronics Limited (BEL)’.

13. Reports of Standing Committee on External Affairs

Dr. Laxminarayan Pandey presented the following Reports (Hindi and English Versions) of the Committee on External Affairs:

- (1) 22nd Report on Action Taken by the Government on the recommendations contained in the 20th Report on Demands for Grants (2008-2009) of the Ministry of External Affairs.
- (2) 23rd Report on Action Taken by the Government on the recommendations contained in the 21st Report on Demands for Grants (2008-2009) of the Ministry of Overseas Indian Affairs.

14. Statements of Standing Committee on External Affairs

Dr. Laxminarayan Pandey laid on the Table a copy each of the Statements (Hindi and English versions) of the Standing Committee on External Affairs showing further action taken by Government on Chapter-I of the 17th, 18th and 19th Action Taken Reports on the subject “Issues relating to Overseas Indians”, Demands for Grants of the Ministry of External Affairs and the Ministry of Overseas Indian Affairs, respectively, for the year 2007-2008.

15. Reports of Standing Committee on Finance

Shri Ananth Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2008-09):

- (1) Seventy-third Action Taken Report on the recommendations/observations contained in the Sixty-seventh Report on Demands for Grants (2008-09) of

Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment);

- (2) Seventy-fourth Action Taken Report on the recommendations/observations contained in the Sixty-eighth Report on Demands for Grants (2008-09) of Ministry of Finance (Department of Revenue);
- (3) Seventy-fifth Action Taken Report on the recommendations/observations contained in the Sixty-ninth Report on Demands for Grants (2008-09) of the Ministry of Planning;
- (4) Seventy-sixth Action Taken Report on the recommendations/observations contained in the Seventieth Report on Demands for Grants (2008-09) of the Ministry of Statistics and Programme Implementation;
- (5) Seventy-seventh Action Taken Report on the recommendations/observations contained in the Seventy-first Report on Demands for Grants (2008-09) of the Ministry of Corporate Affairs;
- (6) Seventy-eighth Report on Flow of Credit to Agriculture Sector; and
- (7) Seventy-ninth Report on Counterfeit currency notes in circulation

16. Reports of Standing Committee on Petroleum and Natural Gas

Shri Kirip Chaliha presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum & Natural Gas (2008-09):-

- (1) Twenty-third Report on 'Oil Refineries – A Critique'; and
- (2) Twenty-fourth Report on Action Taken by the Government on the recommendations contained in the Sixteenth Report (Fourteenth Lok Sabha) of the Committee on 'Supply, Distribution and Marketing of Natural Gas including CNG and LNG'.

17. Report of Standing Committee on Urban Development

Shrimati Botcha Jhansi Lakshmi presented the Thirty-eighth Report (Hindi and English Versions) of the Standing Committee on Urban Development (2008-09) on the subject 'Solid Waste Management' relating to the Ministry of Urban Development.

18. Report of Standing Committee on Health And Family Welfare

Dr. Chinta Mohan laid on the Table a copy of the Thirty-third Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 2008.

19. Evidence tendered before the Standing Committee on Health and Family Welfare

Dr. Chinta Mohan laid on the Table a copy of the Evidence tendered before the Committee on The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 2008.

20. Statements By Ministers

- (1) The Minister of Social Justice & Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 27th, 32nd and 33rd Reports of the Standing Committee on Social Justice and Empowerment, pertaining to the Ministry of Social Justice and Empowerment.
- (2) The Minister of Chemicals & Fertilizers and Minister of Steel laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Coal and Steel on Demands for Grants (2008-09), pertaining to the Ministry of Steel.
- (3) The Minister of Tourism and Minister of Culture laid the following statements (Hindi and English versions) regarding :
 - (i) the status of implementation of the recommendations contained in the 108th Report of the Standing Committee on Transport, Tourism and Culture on functioning and performance of India Tourism Development Corporation Ltd.; and
 - (ii) the status of implementation of the recommendations contained in the 95th, 104th, 113th and 119th Reports of the Standing Committee on Transport, Tourism and Culture, pertaining to the Ministry of Tourism.

- (4) The Minister of State in the Ministry of Heavy Industries & Public Enterprises on behalf of the Minister of Heavy Industries & Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 195th, 204th and 208th Reports of the Standing Committee on Industry, pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
- (5) The Minister of State (Independent Charge) of the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 98th Report of the Standing Committee on Transport, Tourism and Culture on 'Functioning of Commission of Railway Safety'.

21. Supplementary Demands for Grants (General)

Shri Pawan Kumar Bansal presented a Statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2008-09.

22. Supplementary Demand For Grants (Railways)

Dr. R. Velu on behalf of Shri Lalu Prasad presented a Statement (Hindi and English versions) showing the Supplementary Demand for Grants in respect of the Budget (Railways) for 2008-09.

12.09 P.M.

23. Government Bill – Introduced

The Land Ports Authority of India Bill, 2008.

12.11 P.M.**24* Submission by Members****Regarding situation arising out of reported statement of a Cabinet Minister on the killing of Mumbai ATS Chief in terrorist attack in Mumbai on 26.11.2008.**

The following members made a submission regarding situation arising out of reported statement of a Cabinet Minister on the killing of Mumbai ATS chief in terrorist attack in Mumbai on 26.11.2008:-

1. Shri Santosh Gangwar
2. Shri Ananth Kumar
3. Shri Yogi Aditya Nath

Shri Vayalar Ravi responded.

(Lok Sabha adjourned at 12.57 P.M. and re-assembled at 2.04 P.M.)

2.04 P.M.**25. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Suresh Kalmadi regarding need to strengthen the Indian Air Force with additional manpower and new generation fighter aircrafts.
- (2) Shri Hansraj G. Ahir regarding need to review the policy for setting up of Special Economic Zones in the country.
- (3) Shri Yogi Aditya Nath regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- (4) Shri Nihal Chand Chauhan regarding need to check the increasing incidents of road accidents in Delhi.
- (5) Shri Santasri Chatterjee regarding need for take over of the Dunlop Rubber Factory at Hoogly, West Bengal by the Government of India.
- (6) Shri P. Karunakaran regarding need to withdraw the decision to privatise the services provided under Integrated Child Development Services Scheme.

*From 12.11 P.M. to 12.57 P.M., members raised matters of urgent public importance.

2.06 P.M.

26. Discussion under Rule 193

Time Taken: 4 hrs. 44 mts.

The Chairperson informed the House that Shri Basudeb Acharia, who was to initiate the discussion under Rule 193 regarding review of the Economic Situation in the country, had requested the Speaker that Shri Rupchand Pal might be permitted to initiate the discussion on his behalf and the Speaker had acceded to his request.

Accordingly, Shri Rupchand Pal raised the discussion.

The following members took part in the debate:-

1. Shri Ananth Kumar
2. Shri R. Prabhu
3. Shri Devendra Prasad Yadav
4. Shri Mohan Singh
5. Shri C. Kuppusami
6. Shri Anant Gangaram Geete
7. Shri Bhartruhari Mahtab
8. Shri Gurudas Dasgupta
9. Shri Lakshman Singh
10. Shri Sandeep Dikshit
11. Shri P. Karunakaran
12. Smt. Sumitra Mahajan
13. Shri Ram Kripal Yadav
14. Prof. M. Ramadass
15. Shri Kinjarapu Yerrannaaidu
16. Shri S.K. Bwiswmuthiary
17. Shri Ganesh Singh
- 18* Dr. K.S. Manoj
- 19* Shri Francis Fanthome
- 20* Shri S.K. Kharventhan

Shri P. Chidambaram replied to the discussion.

The discussion was concluded.

#7.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th December, 2008)

**P.D.T. ACHARY,
Secretary-General.**

*Written speeches were laid on the Table.

#From 6.50 P.M. to 7.18 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 19, 2008/ Agrahayana 28, 1930 (Saka)

No. 320

11.00 A.M.

1. Starred Questions

Starred Question Nos. 301, 302, 303, 305 and 306 were orally answered. Replies to Starred Question Nos. 304 and 307 – 320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3143 – 3250 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 29 of the National Rural Employment Guarantee Act, 2005:-
 - (i) The National Rural Employment Guarantee Act, Schedule I Amendment Order, 2008 published in Notification No. S.O. 88(E) in Gazette of India dated the 15th January, 2008.

- (ii) S.O. 802(E) published in Gazette of India dated the 2nd April, 2008 making certain amendments in the Schedule-II of the National Rural Employment Guarantee Act, 2005.
 - (iii) S.O. 1489 (E) published in Gazette of India dated the 18th June, 2008 making certain amendments in the Schedule-I of the National Rural Employment Guarantee Act, 2005.
 - (iv) S.O. 2188(E) published in Gazette of India dated the 12th September, 2008 making certain amendments in the Schedule-II of the National Rural Employment Guarantee Act, 2005.
- (3) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2008-2009.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2007-2008.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2007-2008.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, Bhopal, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, Bhopal, for the year 2006-2007.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of section 15 of the Notaries Act, 1952:-

- (i) The Notaries (Second Amendment) Rules, 2008 published in Notification No. G.S.R.636 (E) in Gazette of India dated the 3rd September, 2008.
- (ii) The Notaries (Second Amendment) Rules, 2008 published in Notification No. G.S.R.764(E) in Gazette of India dated the 3rd November, 2008

(9) A copy of the Competition Commission of Indian (Form and Time of Preparation of Annual Report) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 808(E) in Gazette of India dated the 21st November, 2008 under sub-section (3) of Section 63 of the Competition Act, 2002.

(10) A copy of the Cost and Works Accountants (Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. CWR (1)2008 in Gazette of India dated the 17th November, 2008 under Section 40 of the Cost and Works Accountants Act, 1959.

(11) A copy of the Chartered Accountants (Second Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. 1-CA(7)/123/2008 in Gazette of India dated the 3rd December, 2008 under Section 30B of the Chartered Accountants Act, 1949.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2007-2008.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2006-2007.

- (iii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2006-2007.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2007-2008.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organization, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organization, New Delhi, for the year 2007-2008.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2007-2008.
- (18) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (19) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India – Union Government (Civil) (No. PA 12 of 2008) – Performance Audit of Accelerated Rural Water Supply Programme for the year ended March, 2007.
 - (ii) Report of the Comptroller and Auditor General of India – Union Government (No. PA 14 of 2008) – Scientific Departments – Performance Audit of Management of Waste in India for the year ended March, 2007.
- (22) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2007-2008.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2007-2008.
 - (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2007-2008.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, New Delhi, for the year 2007-2008.

- (ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, Shimla, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (24)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2007-2008.
- (25) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-
- (i) The Indian Electricity Grid Code (Amendment), 2008 published in Notification No. L-7/68(84)/2006-CERC in Gazette of India dated the 24th September, 2008.
 - (ii) The Central Electricity Regulatory Commission (Leased accommodation) (Amendment) Regulations, 2008 published in Notification No. L-7/1(2)/2007/Estt/-CERC in Gazette of India dated the 15th April, 2008.
 - (iii) The Appellate Tribunal for Electricity (Salary, Allowances and other Conditions of Service of the Officers and Employees) (Second Amendment) Rules, 2008 published in Notification No. G.S.R. 548(E) in Gazette of India dated the 22nd July, 2008.
 - (iv) The Appellate Tribunal for Electricity (Salaries, Allowances and other Conditions of Service of Chairperson and Members) (Amendment) Rules, 2008 published in Notification No. G.S.R. 700(E) in Gazette of India dated the 30th September, 2008.
 - (v) The Central Electricity Regulatory Commission (Appointment of Consultants) Regulations, 2008 published in Notification No. L-7/1/0844(159)-CERC in Gazette of India dated the 14th October, 2008.

- (vi) The Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2008 published in Notification No. L-7/142/157/2008-CERC in Gazette of India dated the 27th October, 2008.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no.(ii) of (25) above.
- (27) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2008-2009.

4. Resignations from membership of Lok Sabha

- (i) The Speaker informed the House that he had received a letter dated 17 December, 2008 from Prof. Vijay Kumar Malhotra, an elected member from South Delhi Parliamentary Constituency of Delhi, resigning from the membership of Lok Sabha and his resignation had been accepted by him with effect from 18 December, 2008.
- (ii) The Speaker also informed the House that he had received a letter dated 18 December, 2008 from Shri Sartaj Singh Chhatwal, an elected member from Hoshangabad Parliamentary Constituency of Madhya Pradesh, resigning from the membership of Lok Sabha and his resignation had been accepted by him with effect from 18 December, 2008.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 17th December, 2008, Rajya Sabha passed the Gram Nyayalayas Bill, 2008.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Gram Nyayalayas Bill, 2008.

7. Minutes of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal laid on the Table the Minutes (Hindi and English versions) of the Thirty-fourth to Thirty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the Thirteenth and Fourteenth sessions.

8. Reports of Committee of Privileges

- (i) Shri V. Kishore Chandra S. Deo laid on the Table a copy of the Thirteenth Report (Hindi and English versions) of the Committee of Privileges
- (ii) Shri V. Kishore Chandra S. Deo laid on the Table a copy of the Seventeenth Report (Hindi and English versions) of the Committee of Privileges

9. Reports of Joint Committee on Offices of Profit

Shri Chandra Bhushan Singh presented the Ninth and Tenth Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

10. Report of Standing Committee on Defence

Shri Balasaheb Vikhe Patil presented the Thirty-third Report (Hindi and English Versions) of the Standing Committee on Defence (2008-09) on 'Indigenisation of Defence Production-Public-Private Partnership'.

11. Report of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the Eightieth Report (Hindi and English versions) of the Standing Committee on Finance (2008-09) on the Prevention of Money Laundering (Amendment) Bill, 2008.

12. Reports of the Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Thirty-sixth Report on `The Employees' State Insurance (Amendment) Bill, 2008'; and
- (2) Thirty-seventh Report on `The Workmen's Compensation (Amendment) Bill, 2008'.

13. Reports of Standing Committee on Rural Development

Shri Kalyan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Forty-second Report on the action taken by the Government on the recommendations contained in the Thirty-sixth Report (14th Lok Sabha) on Demands for Grants (2008-09) of the Department of Land Resources (Ministry of Rural Development);
- (2) Forty-third Report on the action taken by the Government on the recommendations contained in the Thirty-seventh Report (14th Lok Sabha) on Demands for Grants (2008-09) of the Department of Drinking Water Supply (Ministry of Rural Development); and
- (3) Forty-fourth Report on the action taken by the Government on the recommendations contained in the Thirty-fifth Report (14th Lok Sabha) on Demands for Grants (2008-09) of the Department of Rural Development (Ministry of Rural Development).

14. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Sumitra Mahajan presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2008-09):-

- (1) Thirty-ninth Report on action taken by the Government on the observations/recommendations contained in the Thirty-fifth Report on Demands for Grants (2008-09) of the Ministry of Minority Affairs.
- (2) Fortieth Report on action taken by the Government on the observations/recommendations contained in the Thirty-fourth Report on Demands for Grants (2008-09) of the Ministry of Tribal Affairs.
- (3) Forty-first Report on action taken by the Government on the observations/recommendations contained in the Thirty-third Report on Demands for Grants (2008-09) of the Ministry of Social Justice and Empowerment.

15. Statements of Standing Committee on Social Justice and Empowerment

Shrimati Sumitra Mahajan laid a copy each of the following further action taken Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Statement showing further action taken by the Government on the observations/recommendations contained in Nineteenth Action Taken Report of the Standing Committee on Social Justice and Empowerment (2006-07) (Fourteenth Lok Sabha) on the observations/recommendations contained in Tenth Report (Fourteenth Lok Sabha) on the subject "Grants-in-aid to State Tribal Development Cooperative Corporations (STDCCs) for Minor Forest Produce (MFP) Operations" of the Ministry of Tribal Affairs;
- (2) Statement showing further action taken by the Government on the observations/recommendations contained in Twenty-ninth Action Taken Report of the Standing Committee on Social Justice and Empowerment

- (2007-08) (Fourteenth Lok Sabha) on the observations/recommendations contained in Twenty-fourth Report (Fourteenth Lok Sabha) on Demands for Grants (2007-08) of the Ministry of Social Justice and Empowerment;
- (3) Statement showing further action taken by the Government on the observations/recommendations contained in Thirtieth Action Taken Report of the Standing Committee on Social Justice and Empowerment (2007-08) (Fourteenth Lok Sabha) on the observations/recommendations contained in Twenty-fifth Report (Fourteenth Lok Sabha) on Demands for Grants(2007-08) of the Ministry of Tribal Affairs; and
- (4) Statement showing further action taken by the Government on the observations/recommendations contained in Thirty-first Action Taken Report of the Standing Committee on Social Justice and Empowerment (2007-08) (Fourteenth Lok Sabha) on the observations/recommendations contained in Twenty-sixth Report (Fourteenth Lok Sabha) on Demands for Grants (2007-08) of the Ministry of Minority Affairs.

16. Reports of Standing Committee on Transport, Tourism and Culture

Shri Adhir Chowdhury laid on the table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) 143rd Report on action taken by the Government on the recommendations/observations of the Committee contained in its one hundred and thirty-fourth report on Demands for Grants (2008-09) of the Department of Shipping;
- (2) 144th Report on action taken by the Government on the recommendations/observations of the Committee contained in its one hundred and thirty-fifth report on Demands for Grants (2008-09) of the Department of Road Transport and Highways;

- (3) 145th Report on action taken by the Government on the recommendations/observations of the Committee contained in its one hundred and thirty-sixth report on Demands for Grants (2008-09) of the Ministry of Tourism;
- (4) 146th Report on action taken by the Government on the recommendations/observations of the Committee contained in its one hundred and thirty-seventh report on Demands for Grants (2008-09) of the Ministry of Culture; and
- (5) 147th Report on action taken by the Government on the recommendations/observations of the Committee contained in its one hundred and thirty-eighth report on Demands for Grants (2008-09) of the Ministry of Civil Aviation.

17. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Dr. C. Krishnan laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice:

- (1) 31st Report on Action Taken Replies of the Government on the recommendations/observations contained in the 25th Report on Demands for Grants (2008-09) of the Ministry of Personnel, Public Grievances and Pensions; and
- (2) 32nd Report on Action Taken Replies of the Government on the recommendations/observations contained in the 26th Report on Demands for Grants (2008-09) of the Ministry of Law and Justice.

12.07 P.M.

18. Statements by Ministers

- (1) The Minister of Rural Development laid the following statements (Hindi and English versions) regarding the:
 - (i) Status of implementation of the components of Bharat Nirman relating to Ministry of Rural Development;
 - (ii) Status of implementation of Indira Gandhi National Old Age Pension Scheme (IGNOAPS);
 - (iii) Status of implementation of Swarnjayanti Gram Swarozgar Yojana (SGSY); and
 - (iv) Status of implementation of Total Sanitation Campaign (TSC).

- (2) The Minister of Power laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21st, 22nd, 23rd and 25th Reports of the Standing Committee on Energy, pertaining to the Ministry of Power.

- (3) The Minister of Tribal Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2008-09), pertaining to the Ministry of Tribal Affairs.

- (4) The Minister of State (Independent Charge) of the Ministry of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Energy on Demands for Grants (2008-09), pertaining to the Ministry of New and Renewable Energy.

- (5) The Minister of State in the Ministry of Urban Development laid a statement (Hindi and English versions) correcting the reply given on 12.12.2008 to Starred Question No.212 by Shri Rewati Raman Singh, MP regarding NCPRB.

12.10 P.M.

19. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the Session.

12.17 P.M.

20. Motion regarding Joint Committee on Offices of Profit

Shri Chandra Bhushan Singh moved the following motion :

“ That this House do proceed to elect one Member of Lok Sabha from amongst themselves in accordance with the principle of proportional representation by means of the single transferable vote to serve as a member for the remaining term of the Joint Committee on Offices of Profit vice Shri Rajiv Ranjan 'Lalan' Singh resigned on 11 November, 2008.

The motion was adopted.

12.18 P.M.

21 Government Bill – Introduced

The Prevention of Corruption (Amendment) Bill, 2008.

***12.19 P.M.**

22. Submissions by Members

- (i) Regarding Non-reduction in prices of diesel and cooking gas commensurate with fall in crude oil prices in International Market.**

Shri Ramjilal Suman made a submission regarding Non-reduction in prices of diesel and cooking gas commensurate with fall in crude oil prices in International Market.

Members of Samajwadi Party associated.

#Shri Pranab Mukherjee responded.

(Due to interruptions in the House, Lok Sabha adjourned at 12.23 P.M. and re-assembled at 12.45 P.M.)

12.46 P.M.

- (ii) Regarding situation arising out of reported statement of a Cabinet Minister on the killing of Mumbai ATS Chief in terrorist attack in Mumbai on 26.11.2008.**

Smt. Sumitra Mahajan made a submission regarding situation arising out of reported statement of a Cabinet Minister on the killing of Mumbai ATS Chief in terrorist attack in Mumbai on 26.11.2008.

Shri Pranab Mukherjee responded.

*From 12.19 P.M. to 12.23 P.M. and from 12.45 P.M. to 12.52 P.M., members raised matters of urgent public importance.

At 12.45 P.M.

12.52 P.M.

23. Supplementary Demands for Grants (General) – 2008-2009

Time Taken: 2hrs. 39 mts.

Discussion on the Supplementary Demands for Grants Nos. 4, 5, 7, 10, 16, 20, 35, 60, 74, 80, 87, 92 and 100 in respect of Budget (General) for 2008-2009 commenced.

The following members took part in the debate :-

1. Shri Pawan Kumar Bansal
2. Shri Harin Pathak
3. Shri V. Kishore Chandra S. Deo
4. Shri N.N. Krishnadas
5. Shri Shailendra Kumar
6. Shri Alok Kumar Mehta
7. Smt. M.S.K. Bhavani Rajenthiran
8. Smt. Kalpana Ramesh Narhire
9. Shri Bhartruhari Mahtab
10. Shri C.K. Chandrappan
11. Shri Kharabela Swain
12. Smt. Tejaswani Gowda
13. Smt. Ranjeet Ranjan
14. Shri Francis K. George
15. Shri P.C. Thomas
- 15* Shri S.K. Kharventhan
- 16* Smt. Botcha Jhansi Lakshmi

Shri P. Chidambaram replied to the debate.

All the Supplementary Demands for Grants Nos. 4, 5, 7, 10, 16, 20, 35, 60, 74, 80, 87, 92 and 100 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2008-2009 were voted in full.

*Written speeches were laid on the Table.

24. Government Bill – Introduced*The Appropriation (No. 4) Bill, 2008***25. Government Bill – Passed***The Appropriation (No. 4) Bill, 2008*

The motion for consideration of the Bill moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

3.30 P.M.**26. Private Members' Resolution –Withdrawn**

Further discussion on the following resolution moved by Shri Haribhau Rathod on the 17th April, 2008, continued:-

“This House expresses its concern over the plight of persons belonging to Denotified tribes and Nomadic tribes including Banjaras and urges upon the Government to bring forward suitable legislation providing for:-

- (i) promotion of educational and economic interests;
- (ii) reservation of posts in the services under the State; and
- (iii) reservation of seats in the House of the People and the State Legislative Assemblies,

in favour of persons belonging to Denotified tribes and Nomadic tribes including Banjaras and take all necessary steps for their overall development.”

The following members took part in the debate :-

1. Shri Haribhau Rathod (resumed his speech)
2. Shri Adhir Chowdhury
3. Shri P.S. Gadhavi
4. Shri Shailendra Kumar
5. Smt. Archana Nayak
6. Shri C.K. Chandrappan
7. Shri S.K. Kharventhan
8. Shri Brahmananda Panda
9. Smt. Tejaswani Gowda
10. Shri Mohan Jena
11. Smt. Kalpana Ramesh Narhire
12. Dr. Prasanna Kumar Patasani
13. Prof. Rasa Singh Rawat
14. Shri M. Shivanna
15. Prof. M. Ramadass
16. Shri Bhartruhari Mahtab
17. Shri Lakshman Singh

Smt. Meira Kumar took part in the debate.

Shri Haribhau Rathod replied to the debate.

The Resolution was withdrawn by leave of the House.

6.14 P.M.

27. Private Members' Resolution – Under Consideration

Shri P.S. Gadhavi moved the following resolution :-

“Keeping in view the long pending demand of the people of Telangana region of the State of Andhra Pradesh for the creation of new State of Telangana, this House urges upon the Government to take steps for the creation of the new State.”

His speech was not concluded.

The discussion was not concluded.

#6.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd December, 2008)

**P.D.T. ACHARY,
Secretary-General.**

#From 6.16 P.M. to 6.44 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 22, 2008/ Pausa 1, 1930 (Saka)

No. 321

11.01 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Jagdish Awasthi, who was a member of the Second and Eighth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.05 A.M.

2. Starred Questions

Starred Question Nos. 322, 327, 328, 330, 332, 333 and 334 were orally answered. Replies to Starred Question Nos. 321, 323, 324, 325, 326, 329, 331 and 335 – 340 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3251 – 3295 and 3297 – 3378 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers Federation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers Federation of India Limited, New Delhi, for the year 2007-2008.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 37 of the Apprentices Act, 1961:-
 - (i) The Apprenticeship (Second Amendment) Rules, 2008 published in Notification No. G.S.R. 594(E) in Gazette of India dated the 14th August, 2008.
 - (ii) The Apprenticeship (Amendment) Rules, 2008 published in Notification No. G.S.R. 511(E) in Gazette of India dated the 9th July, 2008.
- (4) A copy of the Notification No. G.S.R. 595(E) (Hindi and English versions) published in Gazette of India dated the 14th August, 2008 specifying for the purpose of Apprentices Act, 1961, the State Councils for Technical Education, mentioned in the notification in respect of the Trade Test or Examination with Trades or Subjects issued under Section 2 of the Apprentices Act, 1961.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Central Agricultural University, Imphal, for the year 2002-2003.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2003-2004.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2004-2005.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Coconut Development Board, Kochi, for the year 2007-2008.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2007-2008.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2006-2007.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2007-2008.
- (16) A copy of the following papers (Hindi and English versions) under sub- section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Seeds

Corporation Limited, New Delhi, for the year 2007-2008.

- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) A copy of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2003-2004.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Plant Quarantine Regulation of Import into India) (Second Amendment) Order, 2006 (Hindi and English versions) published in Notification No. S.O. 2074(E) in Gazette of India dated the 7th December, 2006 issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetables Oils Development Board, Gurgaon, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetables Oils Development Board, Gurgaon, for the year 2007-2008.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2007-2008.
- (22) A copy of the Jaggery Grading and Marking Rules, 2008 (Hindi and English versions) published in the Notification No. G.S.R. 810(E) in Gazette of India dated the 21st

November, 2008 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

(23) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 737(E) in Gazette of India dated the 16th October, 2008 under sub-section (4) of Section 83 of the Standards of Weights and Measures Act, 1976.

(24) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Kolkata, for the year 2006-2007.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2007-2008.

(ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2007-2008.

(ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2007-2008 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(27) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2007-2008.

- (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2006-2007
- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2007-2008.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the DOEACC Society, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the DOEACC Society, New Delhi, for the year 2007-2008.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2007-2008.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2007-2008.

- (32) A copy of the Telecom Unsolicited Commercial Communications (Second Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. 104-15/2008-MN. in Gazette of India dated the 21st October, 2008 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2007-2008.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2007-2008.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2007-2008.

5. Resignations from membership of Lok Sabha

The Speaker informed the House that he had received individual letters dated 19 December, 2008 from Dr. Ramkrishna Kusmaria and Smt. Neeta Pateriya elected members from Khajuraho and Seoni Parliamentary Constituencies, respectively, of Madhya Pradesh resigning from the membership of Lok Sabha and that he had accepted their resignations with effect from 19 December, 2008.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

- (i) That at its sitting held on the 18th December, 2008, Rajya Sabha agreed without any amendment to the National Investigation Agency Bill, 2008 passed by Lok Sabha on the 17th December, 2008.
- (ii) That at its sitting held on the 18th December, 2008, Rajya Sabha agreed without any amendment to the Unlawful Activities (Prevention) Amendment Bill, 2008 passed by Lok Sabha on the 17th December, 2008.
- (iii) That at its sitting held on the 18.12.2008, Rajya Sabha passed the Code of Criminal Procedure (Amendment) Bill, 2008.
- (iv) That at its sitting held on the 19.12.2008, Rajya Sabha passed the Science and Engineering Research Board Bill, 2008.
- (v) That at its sitting held on the 19.12.2008, Rajya Sabha passed the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 2008.
- (vi) That at its sitting held on the 19.12.2008, Rajya Sabha passed the Collection of Statistics Bill, 2008.

7. Bills as passed by Rajya Sabha – Laid on the Table

- (i) *The Code of Criminal Procedure (Amendment) Bill, 2008.*
- (ii) *The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 2008.*
- (iii) *The Collection of Statistics Bill, 2008.*

8. Reports of Committee on Public Undertakings

Shri Rupchand Pal presented the following reports (Hindi and English Versions) of the Committee on Public Undertakings :-

- (1) Thirty-third Report on action taken by the Government on the recommendations contained in the 30th Report of the Committee on Public

- Undertakings (14th Lok Sabha) on Indian Railway Catering & Tourism Corporation Limited; and
- (2) Thirty-fourth Report on Physical and Financial Performance of Power Generating PSUs.

9. Report of Joint Committee to examine the constitutional and legal position relating to Office of Profit

Shri Iqbal Ahmed Saradgi presented the Report (Hindi and English versions) of the Joint Committee to examine the constitutional and legal position relating to office of profit.

10. Evidence tendered before the Joint Committee to examine the constitutional and legal position relating to Office of Profit

Shri Iqbal Ahmed Saradgi laid on the Table a copy of the evidence tendered before the Joint Committee to examine the constitutional and legal position relating to office of profit.

11. Statements by Ministers

- (1) The Minister of State in the Ministry of Shipping, Road Transport & Highways on behalf of the Minister of Shipping, Road Transport & Highways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 114th and 117th Reports of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2006-07 and 2007-08, respectively), pertaining to the Department of Shipping, Ministry of Shipping, Road Transport and Highways.
- (2) The Minister of State (Independent Charge) of the Ministry of Labour & Employment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Labour on Demands for Grants (2008-09), pertaining to the Ministry of Labour and Employment.
- (3) The Minister of State in the Ministry of Chemicals & Fertilizers and Minister of

- State in the Ministry of Mines laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2008-09), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (4) The Minister of State in the Ministry of Coal laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Coal and Steel, pertaining to the Ministry of Coal.
- (5) The Minister of State in the Prime Minister's Office and Minister of State in the Ministry of Personnel, Public Grievances and Pensions laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 183rd and 191st Reports of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Department of Atomic Energy.
- (6) The Minister of State in the Ministry of Textiles laid the following statements (Hindi and English versions) regarding:
- (i) the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Labour on "Sickness/Closure of Textile Mills", pertaining to the Ministry of Textiles; and
 - (ii) the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Labour on Demands for Grants (2008-09), pertaining to the Ministry of Textiles.
- (7) The Minister of State in the Department of Industrial Policy & Promotion, Ministry of Commerce & Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 86th Report of the Standing Committee on Commerce on Demands for Grants (2008-09) (Demand No.11), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

12.09 P.M.

12. Government Bills – Introduced

(i) The Life Insurance Corporation (Amendment) Bill, 2008.

The motion for leave to introduce the Bill moved by Shri Pawan Kumar Bansal was opposed.

(Due to interruptions in the House, Lok Sabha adjourned at 12.15 P.M. and re-assembled at 1.00 P.M.)

1.01 P.M.

On the motion for leave to introduce the Bill, the House divided and the result of Division was Ayes 124; Noes 45. Accordingly, the motion was adopted and the Bill was introduced

- (ii) The National Highways Authority of India (Amendment) Bill, 2008***
- (iii) The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2008***
- (iv)* The Agricultural and Processed Food Products Export Development Authority (Amendment) Bill, 2008***

*At 2.01 P.M.

1.07 P.M.**13. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri S.K. Kharventhan regarding need to confer 'Bharat Ratna' Award on Dr. M. Karunanidhi, Chief Minister of Tamil Nadu.
2. Smt. Tejaswani Gowda regarding need for proper fencing of forest areas in Karnataka with a view to keep the wild elephants off the human habitations.
3. Shri Anwar Hussain regarding need to declare Dhubri-Haldia via Bangladesh Water Way as International Water Way and release the fund for construction of Dhubri Port.
4. Shri N.S.V. Chitthan regarding need to man the unmanned railway crossings in the Southern Railways.
5. Shri Adhir Chowdhury regarding need to expedite the four-laning of N.H. 34 in West Bengal.
6. Shri Nikhil Kumar regarding need to expedite the setting up of Doordarshan Kendra at Aurangabad in Bihar.
7. Shri Jaswant Singh Bishnoi regarding need to provide special package for the development of desert regions in Rajasthan.
8. Shri Avinash Rai Khanna regarding need to reduce the number of Government Holidays.
9. Dr. Vallabhbhai Kathiria need to enact a law making military service compulsory for the youth in the country.
10. Shri Anurag Singh Thakur regarding need to set up a Commando and Police Training School in Himachal Pradesh.
11. Shri Bikram Keshari Deo regarding need to release funds for reconstruction work in flood-affected areas of Kalahandi & Naupada districts in Orissa.
12. Shri Santasri Chatterjee regarding need to fulfill the demands of All India Regional Rural Banks Employees Association.

13. Smt. C.S. Sujatha regarding need to implement the recommendations of National Agriculture Commission and bring down the interest rate on all agricultural loans to four percent.
14. Shri Shailendra Kumar regarding need to construct a bridge on railway crossing at Bharwari in Chail Parliamentary Constituency, Uttar Pradesh.
15. Shri Rajnarayan Budholiya regarding need to increase the frequency of Uttar Pradesh Sampark Kranti Express (train no. 2447-2448) between Delhi and Bundelkhand and start a train service between Mahoba and Khajuraho.
16. Shri Alok Kumar Mehta regarding need to expedite the completion of Nun river Project in Bihar.
17. Shri E.G. Sugavanam regarding need to safeguard the interests of Tamilians in Sri Lanka.
18. Prof. M. Ramadass regarding need to bring Puducherry in the fold of Central Finance Commission or Finance Commission constituted by the Ministry of Home Affairs.
19. Shri Hemlal Murmu regarding need to expedite the construction of a bridge over river Ganga connecting Sahibganj in Jharkahnd with Manihari in Bihar.
20. Shri Ramdas Bandu Athawale regarding need to provide reservation to Women in Parliament.

(Due to interruptions in the House, Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.00 P.M.)

2.01 P.M.**14. Supplementary Demand for Grants (Railways) – 2008-2009**

Time Taken : 4 mts.

The following items of business were taken up:-

- (i) The Supplementary Demand for Grants (Railways) – 2008-09.
- (ii) Resolution regarding approval of recommendations in Ninth Report of Railways Convention Committee (2004).

The Supplementary Demand for Grants No. 16 in respect of Budget (Railways) – 2008-09 for the amounts shown under column 3 of printed list of Supplementary Demands for Grants (Railways) for 2008-2009, was voted in full.

The following Resolution moved by Shri Lalu Prasad, was adopted:-

“ That this House approves the recommendations contained in Paras 49, 50, 51, 52, 53, 54, 55 and 56 of the Ninth Report of the Railways Convention Committee (2004) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented to the Lok Sabha on 20th October, 2008.”

15. Government Bill – Introduced

The Appropriation (Railways) No. 5 Bill, 2008.

16. Government Bill – Passed

The Appropriation (Railways) No. 5 Bill, 2008.

The motion for consideration of Bill moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

2.05 P.M.

17. Government Bill – Passed

Time Taken: 3 mts.

The Gram Nyayalayas Bill, 2008, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri H.R. Bhardwaj.

The motion for consideration of the Bill moved by Shri H.R. Bhardwaj was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 40 were adopted.

The First and Second Schedules were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill was passed.

(Due to interruptions in the House, Lok Sabha adjourned at 2.08 P.M. and re-assembled at 3.00 P.M.)

3.03 P.M.**18. Government Bill – Passed**

Time Taken: 21 mts.

The Information Technology (Amendment) Bill, 2006.

The motion for consideration of the Bill was moved by Shri A. Raja.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 7 were adopted.

Shri A. Raja moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 12 to the Information Technology (Amendment) Bill, 2006 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new Clause 7A was adopted.

New Clause 7A was also adopted.

Clauses 8 to 10 were adopted.

Shri A. Raja moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its

application to the Government amendment No. 13 to the Information Technology (Amendment) Bill, 2006 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new Clause 10A was adopted.

New Clause 10A was also adopted.

Clauses 11 to 18 were adopted.

Clause 19 was adopted, as amended.

Clause 20 was adopted, as amended.

Clause 21 was adopted, as amended.

Clauses 22 and 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 28 were adopted.

Clause 29 was negatived.

Clause 30 was adopted.

Clause 31 was adopted, as amended.

Clause 32 was adopted.

Clause 33 was adopted as amended.

Clause 34 was adopted.

Clause 35 was adopted, as amended.

Clause 36 was adopted, as amended.

Clause 37 was adopted, as amended.

Shri A. Raja moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 41 to the Information

Technology (Amendment) Bill, 2006 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new Clause 37A was adopted.

New Clause 37A was also adopted.

Clause 38 was adopted, as amended.

Clause 39 was adopted, as amended.

Clauses 40 to 43 were adopted.

Clause 44 was adopted, as amended.

Clause 45 was adopted, as amended.

Clauses 46 to 48 were adopted.

Clause 49 was adopted, as amended.

Clause 50 was adopted.

Clause 51 was negatived.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri A. Raja.

The motion was adopted and the Bill, as amended, was passed.

3.24 P.M.

19. Government Bill – Passed

Time Taken: 2 mts.

The Supreme Court (Number of Judges) Amendment Bill, 2008.

The motion for consideration of the Bill was moved by Shri H.R. Bhardwaj.

The motion for consideration of the Bill moved by Shri H.R. Bhardwaj was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill was passed.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

3.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd December, 2008)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 23, 2008/ Pausa 2, 1930 (Saka)

No. 322

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Sarvashri Baldev Singh Jasrotia, a member of the Sixth Lok Sabha and Ashfaq Husain, a member of the Seventh Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Due to interruptions in the House, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 12.00 Noon)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 341 – 360 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 3379 – 3501, 3503 – 3538 and 3540 – 3608 would be printed in the official Report of the day

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2007-2008.
- (2) A copy of the Notifications No. S.O. 1452(E) (Hindi and English versions) published in Gazette of India dated the 16th June, 2008 making certain amendments in the Notification No. S.O. 683(E) dated the 24th March, 2008 issued under Section 57 of the Delhi Development Act, 1957.
- (3) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2007-2008.
 - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2007-2008.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2007-2008.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2007-2008.

- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2007-2008.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the New Mangalore Port Trust, Mangalore, for the year 2007-2008.
- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2007-2008.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2007-2008.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, for the year 2007-2008.
- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2007-2008.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Mormugao Port Trust, Mormugao, for the year 2007-2008.

- (13) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2007-2008.
- (14) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2007-2008.
- (15) (i) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2007-2008.
- (16) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Mormugao, for the year 2007-2008.
- (17) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2007-2008.
- (18) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kandla

- Port Trust, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, for the year 2007-2008.
- (19) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatam Port Trust, Visakhapatam, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatam Port Trust, Visakhapatam, for the year 2007-2008.
- (20) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2007-2008.
- (21) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust, Tuticorin , for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust, Tuticorin, for the year 2007-2008.
- (22) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2007-2008.
- (23) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, Mangalore, for the year 2007-2008.
- (24) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2007-2008.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Chennai Port Trust, Chennai, for the year

2007-2008.

- (25) (i) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2007-2008.
- (26) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2007-2008.
- (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Oorgaum, for the year 2007-2008.
- (ii) Annual Report of the Bharat Gold Mines Limited, Oorgaum, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2007-2008.
- (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2007-2008.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2007-2008.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics,

Kolar Gold Fields, for the year 2007-2008.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2007-2008.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2007-2008.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2007-2008, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2007-2008.
- (30) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-
- (i) The Investor Education and Protection Fund (Awareness and Protection of Investors) Rules, 2008 published in Notification No. G.S.R. 787(E) in Gazette of India dated the 14th November, 2008.
- (ii) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2008 published in Notification No. G.S.R. 788(E) in Gazette of India dated the 14th November, 2008.

- (iii) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 2008 published in Notification No. G.S.R. 824(E) in Gazette of India dated the 28th November, 2008.
- (iv) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 2008 published in Notification No. G.S.R. 835(E) in Gazette of India dated the 4th December, 2008.

(32) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(33) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Madras Fertilizers Limited, Tamil Nadu, for the year 2007-2008.
- (ii) Annual Report of the Madras Fertilizers Limited, Tamil Nadu, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2007-2008.
- (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(34) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year

2007-2008, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2007-2008.
- (35) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.
- (36) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the year 2006-2007 within the stipulated period of nine months after the close of the accounting year.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2007-2008.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences, New Delhi, for the year 2007-2008.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 2007-2008.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2007-2008.
- (41)
- (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2007-2008.
- (42)
- (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2007-2008.
- (43)
- (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2007-2008.
- (44) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 16 of the Indian Nursing Council Act, 1947:-
- (i) The Syllabus Basic B.Sc. Nursing-Revised, Regulations 2004 published in Notification No. F.No.11-1/2006-INC in weekly Gazette of India dated the 2nd September, 2006.
 - (ii) The Syllabus Basic B.Sc. Nursing-Revised, Regulations 2001 published in Notification No. 11-1/2006-INC in weekly Gazette of India dated the 23rd September, 2006.
 - (iii) The Post Basic Diploma in Emergency and Disaster Nursing Regulations, 2005 published in Notification No. F.No. 11-1/2007-INC in Gazette of India dated the 2nd June, 2007.

- (iv) The Post Basic Diploma in Oncology Nursing Regulations, 2005 published in Notification No. F.No. 11-1/2007-INC in Gazette of India dated the 2nd June, 2007.
 - (v) The Post Basic Diploma in Critical Care Nursing Regulations, 2005 published in Notification No. F.No. 11-1/2007-INC in Gazette of India dated the 2nd June, 2007.
 - (vi) The Syllabus and Regulations Auxiliary Nurse and Midwives Revised – 2006 published in Notification No.11-1/2006-INC in Gazette of India dated the 2nd January, 2007.
 - (vi) The M.Sc. (Nursing) – 2008 published in Notification No.11-1/2007-INC in Gazette of India dated the 15th April, 2008.
 - (vii) The Regulation for Setting up of a College of Nursing published in Notification No.F. No. 11-1/2007-INC in Gazette of India dated the 8th October, 2008.
- (45) A copy of the Transplantation of Human Organs (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 571(E) in Gazette of India dated the 4th August, 2008 under sub-section (3) of Section 24 of the Transplantation of Human Organs Act, 1994.
- (46) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2007-2008.
 - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2006-2007.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur

Institute of India, Coonoor, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2007-2008.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2007-2008.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research Ayurveda and Siddha, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research Ayurveda and Siddha, New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research Ayurveda and Siddha, New Delhi, for the year 2007-2008.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2006-2007.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of

Health and Medical Sciences, Shillong, for the year 2007-2008.

(54) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Red Cross Society for the years 2004-2005, 2005-2006, 2006-2007 and 2007-2008, Indian Medicines Pharmaceutical Corporation Limited for the years 2006-2007 and 2007-2008 and thirty other organizations, mentioned therein, for the year 2007-2008, within the stipulated period of nine months after the close of the respective accounting years.

(55)* A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khammam, for the year 2007-2008.
- (ii) Annual Report of the Singareni Collieries Company Limited, Khammam, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Coal India Limited, Burdwan, for the year 2007-2008.
- (ii) Annual Report of the Coal India Limited, Burdwan, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(56) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2007-2008.
- (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A copy of the Review by the Government of the working of the REPCO Bank Limited (Repatriates Cooperative Finance and Development Bank Limited), Chennai, for the year 2007-2008.

- (ii) Annual Report of the REPCO Bank Limited (Repatriates Cooperative Finance and Development Bank Limited), Chennai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(57) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 2402(E) published in Gazette of India dated the 3rd October, 2008 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (ii) S.O. 2588(E) to S.O. 2590(E) published in Gazette of India dated the 3rd November, 2008 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (iii) S.O. 2276(E) published in Gazette of India dated the 25th September, 2008 containing corrigendum to the Notification No. 808(E) dated 3rd April, 2008.
- (iv) S.O. 2277(E) published in Gazette of India dated the 3rd April, 2008 containing corrigendum to the Notification No. 809(E) dated 3rd April, 2008.
- (v) S.O. 2465(E) and S.O. 2466(E) published in Gazette of India dated the 17th October, 2008 making certain amendments in the Notification No. S.O. 1747(E) dated the 22nd July, 2008.
- (vi) S.O. 2467(E) published in Gazette of India dated the 17th October, 2008 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 54 (Silchar-Harangajao Section) including construction of bypasses and realignments in the State of Assam.
- (vii) S.O. 2514(E) published in Gazette of India dated the 24th October, 2008 making certain amendments in the Notification No. S.O. 601(E) dated the 19th May, 2004.
- (viii) S.O. 2515(E) published in Gazette of India dated the 24th October, 2008 regarding acquisition of land for building (widening/four laning, etc.),

maintenance, management and operation of National Highway No. 54, including construction of Lanka Bypass in the State of Assam.

- (ix) S.O. 2516(E) published in Gazette of India dated the 24th October, 2008 making certain amendments in the Notification No. S.O. 601(E) dated the 20th May, 2004.

(58) A copy of the Central Motor Vehicles (Second Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 784(E) in Gazette of India dated the 12th November, 2008 under sub-section (4) of Section 212 of the Central Motor Vehicles Act, 1988.

(59) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force (Group 'B' and Group 'C' posts) of Hindi Translators' Recruitment Rules, 2008 published in Notification No. G.S.R. 501(E) in Gazette of India dated the 7th July, 2008.
- (ii) The Indo-Tibetan Border Police, Telecommunication Cadre (Force (Group 'A' and Group 'B' posts) Recruitment (Amendment) Rules, 2008 published in Notification No. G.S.R. 502(E) in Gazette of India dated the 7th July, 2008.
- (iii) The Indo-Tibetan Border Police Force, Animal Transport Cadre (Non-gazetted) Recruitment Amendment Rules, 2008 published in Notification No. G.S.R. 468(E) in Gazette of India dated the 20th June, 2008.
- (iv) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' and Group 'C' posts) Recruitment (Amendment) Rules, 2008 published in Notification No. G.S.R. 804(E) in Gazette of India dated the 20th November, 2008.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (59) above.

(61) A copy of the Border Security Force, Air Wing Subedar (Storeman) Recruitment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 228 in Gazette of India dated the 3rd November, 2007 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

(62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2007-2008.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2007-2008.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2007-2008.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2007-2008.
- (67) A copy of the Annual Report (Hindi and English versions) Central Vigilance Commission, New Delhi, for the year 2007 under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.
- (68) A copy of the Report (Hindi and English versions) of the National Rural Employment Guarantee Act, 2005 for the period April, 2007-March, 2008.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Education Research and Training, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

National Council of Education Research and Training, New Delhi, for the year 2007-2008, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Education Research and Training, New Delhi, for the year 2007-2008.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Gangtok, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Gangtok, for the year 2003-2004.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2007-2008.
- (73) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the National Council for Teacher Education Act, 1993:-
- (i) The National Council for Teacher Education (assignment of Functions to the Executive Committee) Regulations, 2007 published in Notification No. F. No. 34-2/2005/NCTE/CDN. in Gazette of India dated the 20th August, 2007.
 - (ii) The National Council for Teacher Education (Recognition Norms and Procedure) Regulations, 2007 published in Notification No. F. No. 51-1-2007/NCTE/(N &S) in Gazette of India dated the 10th December, 2007.
- (74) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Open Schooling, Noida, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2007-2008, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2007-2008.

(76) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:-

- (i) The Income Tax (7th Amendment) Rules, 2008 published in Notification No. S.O. 2431(E) in Gazette of India dated the 10th October, 2008, together with an explanatory memorandum.
- (ii) The Income Tax (Eighth Amendment) Rules, 2008 published in Notification No. S.O. 2498(E) in Gazette of India dated the 22nd October, 2008, together with an explanatory memorandum.

(77) A copy of the Notification No. S.O. 2085(E) (Hindi and English versions) published in Gazette of India dated the 21st August, 2008 notifying the Services rendered by the persons, mentioned therein, in relation to the sports activities as "Professional Services" for the purpose of Section 194J of the Income Tax Act, 1961, issued under the said Act, together with an explanatory memorandum.

(78) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) S.O. 2459(E) published in Gazette of India dated the 16th October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T.) dated the 3rd August, 2001.
- (ii) S.O. 2526(E) published in Gazette of India dated the 24th October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 111/2008-Cus (N.T.) dated the 26th September, 2008.
- (iii) S.O. 2546(E) published in Gazette of India dated the 29th October, 2008, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into

Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (iv) S.O. 2577(E) published in Gazette of India dated the 31st October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T.) dated the 3rd August, 2001.
- (v) S.O. 2667(E) published in Gazette of India dated the 17th November, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T.) dated the 3rd August, 2001.
- (vi) S.O. 2693(E) published in Gazette of India dated the 18th November, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 115/2008-Cus (N.T.) dated the 29th October, 2008.
- (vii) S.O. 2734(E) published in Gazette of India dated the 25th November, 2008, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

(79) A copy of the Office of Chief Commissioner for Persons with Disabilities Recruitment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 525(E) in Gazette of India dated the 2nd August, 2007 under sub-section (3) of Section 73 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

(80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.

(81) A copy of the Use of low power Equipment in the frequency band 865-867 MHz for (RFID) Radio Frequency Identification Devices (Exemption from Licensing Requirement) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 564(E) in Gazette of India dated the 30th July, 2008 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

(82) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, and its subsidiaries for the year 2007-2008.
- (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, and its subsidiaries for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, and its subsidiaries for the year 2007-2008.
- (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, and its subsidiaries for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(83) A copy of the Notification No. S.O. 2708(E) (Hindi and English versions) published in Gazette of India dated the 21st November, 2008 authorising Officers in column 2 of the notification to file complaints with regard to offences punishable under the Biological Diversity Act, 2002 within the areas of jurisdiction specified in column 3 of the said notification issued under section 61 of the Biological Diversity Act, 2002.

(84) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(85) A copy of the Mid-Year Review-2008-2009 (Hindi and English versions).

(86) A copy of the Punjab National 'Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. PNB/DAC/P/2/2008 in Gazette of India dated the 13th September,

2008 under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(87) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation of India Act, 1956:-

- (i) The Life Insurance Corporation of India Chairman (Certain Terms and Conditions of Service) (Amendment) Rules, 2008 published in Notification No. G.S.R. 819(E) in Gazette of India dated the 26th November, 2008.
- (ii) The Life Insurance Corporation of India Managing Director (Revision of Certain Terms and Conditions of Service) (Amendment) Rules, 2008 published in Notification No. G.S.R. 820(E) in Gazette of India dated the 26th November, 2008.

(88) A copy of the Insurance Regulatory and Development Authority (Salary and Allowance payable to and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 827(E) in Gazette of India dated the 1st December, 2008 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(89) A copy of the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 2008 (Hindi and English versions) published in Notification No. S.O. 2742(E) in Gazette of India dated the 26th November, 2008 under Section 17A(5) of the General Insurance Business (Nationalization) Act, 1972.

(90) A copy of the consolidated Report (Hindi and English versions) on the Working of the Public Sector Banks as on March 31st, 2008.

- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Nation Institute of Design, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nation Institute of Design, for the year 2007-2008.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technical Institute, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technical Institute, Bangalore, for the year 2007-2008.

- (93) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp Research Institute, Saharanpur, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp Research Institute, Saharanpur, for the year 2007-2008.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2006-2007, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2006-2007.
- (95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institute, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institute, Hyderabad, for the year 2007-2008.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2005-2006, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2005-2006.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Sindhi

Language, Vadodara, for the year 2005-2006.

- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2005-2006.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2006-2007.
- (102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 2007-2008.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Madras, for the year 2007-2008.
- (104) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2007-2008.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2007-2008.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2007-2008.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology,

Kharagpur, for the year 2007-2008.

- (106) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kanpur, for the year 2007-2008.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kanpur, for the year 2007-2008.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2007-2008.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2007-2008.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2007-2008.
- (109) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2007-2008 together with Audit Report thereon.
- (110) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2007-2008 together with Audit Report thereon.
- (111) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Tezpur University for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.
- (112) A copy each of the following Notifications (Hindi and English versions) under the National Institute of Technology Act, 2007:-
- (i) S.O. 893(E) published in Gazette of India dated the 17th April, 2008 establishing the Council for all the Institutes, specified in column 3 of

the Schedule of the national Institutes of Technology Act, 2007 constituting of the Chairman, Vice-Chairman, Members and Member-Secretary mentioned therein.

- (ii) The National Institutes of Technology (NITs) (Registrar) Recruitment Rules, 2008, published in Notification No. G.S.R. 488(E) in Gazette of India dated the 1st July, 2008.
 - (iii) S.O. 1128(E) published in Gazette of India dated the 13th May, 2008 making provisions for assigning the temporary charge of the post of Director of a National Institute of Technology, Jamshedpur (Jharkhand) to Director, National Institute of Technology, Rourkela (Orissa).
 - (iv) Notification No. 22-7-2006 TS III published in Gazette of India dated the 19th July, 2008 appointing for a period of five years purely on tenure basis, with effect from the date of assumption of charge of the post of the Director in the NIITs, mentioned therein, or until further orders.
- (113) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2007-2008.
 - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (114) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2007-2008.
- (115) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2007-2008, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2007-2008.
- (116)
- (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2007-2008.
- (117)
- (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2007-2008.
- (118)
- (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Development Authority, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Development Authority, New Delhi, for the year 2007-2008, alongwith Audited Accounts, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Development Authority, New Delhi, for the year 2007-2008.
- (119)
- (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2007-2008.

- (120) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2007-2008.
- (121) A copy of the Special Economic Zones (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. S.O. 2661(E) in Gazette of India dated the 14th November, 2008 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, together with an explanatory note.
- (122) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2007-2008.
- (123) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2007-2008.
- (124) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2007-2008.
- (125) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2006-2007.

(126) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (125) above.

(127) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2006-2007.

(128) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (127) above.

4. Resignation from membership of Lok Sabha

The Speaker informed the House that he had received a letter dated 22 December, 2008 from Shri Gaurishanker Chaturbhuji Bisen, an elected member from Balaghat Parliamentary Constituency of Madhya Pradesh resigning from the membership of Lok Sabha and that he had accepted his resignation with effect from 22 December, 2008.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on the 22nd December, 2008, Rajya Sabha passed the South Asian University Bill, 2008.
- (2) That at its sitting held on the 22nd December, 2008, Rajya Sabha passed the Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2008.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No.4) Bill, 2008, passed by the Lok Sabha on the 19th December, 2008.

6. Bills as passed by Rajya Sabha – Laid on the Table

- (i) *The South Asian University Bill, 2008.*
- (ii) *The Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2008.*

7. Reports of Committee on Petitions

Shri Syed Shahnawaz Hussain presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Forty-sixth Report on the following subjects:-
 - (a) Petition concerning the Ministry of Environment and Forests from Shri Basudeb Acharia, MP regarding pollution caused by the Hindalco Factory situated near Muri, District Ranchi (Jharkhand).
 - (b) Petition concerning the Ministry of Defence from Shri Basudeb Acharia, MP requesting to give benefits to casual workmen employed by Hindustan Aeronautics Ltd., Nasik Division, Ozar, Nasik at par with workman employed in Hyderabad Division.
- (2) Forty-seventh Report on the representations concerning the Ministries of Civil Aviation and Railways.

8. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav presented the Twenty-seventh Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution on the subject "Price rise of Essential Commodities- causes and effects with special emphasis on import of wheat and Enforcement of Prevention of Black-marketing and maintenance of supply of Essential Commodities Act, 1980" pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

9. Report of Standing Committee on Railways

Shri Basudeb Acharia presented the Forty-first Report (Hindi and English versions) of the Standing Committee on Railways on 'Review of Special Railway Safety Fund.'

10. Statements by Ministers

- (1) The Minister of Mines laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 29th and 32nd Reports of the Standing Committee on Coal and Steel on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Ministry of Mines.
- (2) The Minister of Micro, Small and Medium Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 206th, 207th and 210th Reports of the Standing Committee on Industry on Demands for Grants (2007-08, 2007-08 and 2008-09, respectively), pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (3) The Minister of State in the Ministry of Chemicals & Fertilizers and Minister of State in the Ministry of Mines on behalf of Minister of Heavy Industries & Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 202nd Report of the Standing Committee on Industry on Demands for Grants (2007-08), pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.
- (4) The Minister of State in the Ministry of Human Resource Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 196th Report of the Standing Committee on Human Resource Development, pertaining to the Department of Higher Education, Ministry of Human Resource Development.

- (5) The Minister of State in the Ministry of Petroleum & Natural Gas laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Petroleum and Natural Gas on 'Supply, Distribution and Marketing of Natural Gas including CNG and LNG', pertaining to the Ministry of Petroleum and Natural Gas.
- (6) The Minister of Home Affairs made a statement on the circumstances leading to the death of Shri Hemant Karkare and other officers of the Mumbai Police. He also laid some portion of his written statement on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 12.15 P.M., and re-assembled at 2.00 P.M.)

2.02 P.M.**11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Dr. Karan Singh Yadav regarding need to allow round the clock passage to pedestrian and vehicular traffic at railway crossing near Jagata Basai village on Rewari-Alwar line.
2. Shri Lakshman Singh regarding need to expedite the implementation of Rajiv Gandhi Gramin Vidyutikaran Yojana in Rajgarh district of Madhya Pradesh.
3. Shri Bhanu Pratap Singh Verma regarding need to provide halt to Cochin Express and Pushpak Express trains at Pukhraya Railway Station in Kanpur Dehat, Uttar Pradesh.
4. Smt. Jayaben B. Thakkar regarding need to grants N.O.C. to the Government of Gujarat for carrying out survey and investigation by private companies in Kori Creek area, Gujarat for development of port-facilities for cement industries.
5. Shri Shishupal N. Patle regarding need to bring transparency in telecom policies of Bharat Sanchar Nigam Limited.
6. Shri Syed Shahnawaz Hussain regarding need to take steps for the revival and promotion of 'Manjusha Paintings' in the country.
7. Shri Sunil Khan regarding need to set up a Negotiating Forum for Regional Rural Banks in the country.
8. Shri P. Mohan regarding need to introduce trains linking Tiruchendur with Tirunelveli and Chennai in Southern Railways.
9. Shri Ramjilal Suman regarding need to continue the housing facilities extended to the families of Martyrs of 1971 war.
10. Shri Bhartruhari Mahtab regarding need to provide special assistance for additional two lakh houses under Indira Awas Yojna for the flood-hit BPL families in Orissa.

11. Shri Chengara Surendran regarding need to reduce the price of steel in the country.
12. Shri Kinjarapu Yerrannaidu regarding need to procure the cotton from cotton-growers of Andhra Pradesh facing distress due to suspension of cotton-purchase by Cotton Corporation of India.
13. Shri Munshi Ram regarding need to exclude 'wild boar' and 'Mahya' from the list of protected animals with a view to check these animals causing damage to standing crops.
14. Dr. Arun Kumar Sarma regarding need to constitute a Commission for all-round development of Gorkha people and declare their festival 'Bhatri Ditiya' as a National Holiday.

2.03 P.M.

12. Government Bill – Passed

The Post Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 2008, as passed by Rajya Sabha.

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Smt. Panabaka Lakshmi on behalf of Dr. Anbumani Ramadoss.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Panabaka Lakshmi.

The motion was adopted and the Bill was passed.

13. Government Bill – Passed

The Prevention of Corruption (Amendment) Bill, 2008.

Time Taken: 1 mt.

The motion for consideration of the Bill was moved by Shri Prithviraj Chavan.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prithviraj Chavan.

The motion was adopted and the Bill was passed.

14. Government Bill – Passed

The Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2008, as passed by Rajya Sabha.

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Dr. Rameshwar Oraon on behalf of Shri P.R. Kyndiah.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Rameshwar Oraon.

The motion was adopted and the Bill was passed.

15. Government Bill – Passed***The South Asian University Bill, 2008, as passed by Rajya Sabha.***

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula, Preamble and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

16. Government Bill – Passed***The Code of Criminal Procedure (Amendment) Bill, 2008 as passed by Rajya Sabha.***

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

17. Government Bill – Passed***The Collection of Statistics Bill, 2008, as passed by Rajya Sabha.***

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Shri G.K. Vasani.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 34 were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri G.K. Vasani.

The motion was adopted and the Bill was passed.

18. Government Bill – Passed***The Agricultural and Processed Food Products Export Development Authority (Amendment) Bill, 2008.***

Time Taken: 1 mt.

The motion for consideration of the Bill was moved by Shri Jairam Ramesh.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jairam Ramesh.

The motion was adopted and the Bill was passed.

19. Government Bill – Passed***The Compensatory Afforestation Fund Bill, 2008.***

Time Taken: 3 mts.

The motion for consideration of the Bill was moved by Shri S. Regupathy.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 21 were adopted.

Clause 1, the Enacting Formula, Preamble and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. Regupathy.

The motion was adopted and the Bill was passed.

(Due to interruptions in the House, Lok Sabha adjourned at 2.18 P.M. and re-assembled at 4.00 P.M.)

4.00 P.M.**20. Valedictory Reference**

Speaker made Valedictory Reference on the conclusion of the Second Part of the Fourteenth Session of the Fourteenth Lok Sabha.

4.07 P.M.**21. National Song**

The National Song was played.

4.08 P.M.

(Lok Sabha adjourned sine-die at 4.08 P.M.)

**P.D.T. ACHARY,
Secretary-General**